Thirteenth Lok Sabha III Session (23/02/2000 to 17/05/2000)

### LOK SABHA

# BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, February 23, 2000/Phałguna 4, 1921 (Saka)

### No. 28

### 1.00 P.M.

#### 1. National Anthem

The National Anthem was played.

#### 2. Affirmation

Shri Rajesh Ranjan made affirmation in Hindi, signed the Roll of Members and took his seat in the House.

1.02 P.M.

### 3. President's Address

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both Houses of Parliament assembled together on the 23rd February, 2000.

1.03 P.M.

#### 4. Obituary References

The Speaker, the Prime Minister, Shrimati Sonia Gandhi, Sarvashri Somnath Chatterjee, K. Yerrannaidu, Mulayam Singh Yadav, Kumari Mayawati, Sarvashri P.H. Pandian, P.A. Sangma, Smt. Krishna Bose, Shri Anant G. Geete, Smt. Geeta Mukherjee and Shri G.M. Banatwalla made references to the passing away of Dr. Shanker Dayal Sharma, former President of India, Chaudhary Hari Ram Makkasar Godara, Member Sixth Lok Sabha, Shri Hari Charan Soy, Member, Third Lok Sabha, Smt. Uma Roy, Member, Fourth Lok Sabha, Shri Jagannath Choudhary, Member, Eighth Lok Sabha, Shri Umed Singh Rathia, Member Fifth Lok Sabha and Shri Santoshrao Gode, Member, Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

### 1.50 P.M.

# 5. Papers laid on the Table

The following papers were laid on the Table:----

A copy each of the following Ordinances (Hindi and English versions) un article 123(2) (a) of the Constitution:—

- The Recovery of Debts Due to Banks and Financial Institution (Amendment) Ordinance, 2000 (No. 1 of 2000), promulgated by President on the 17th January, 2000.
- (2) The Telecom Regulatory Authority of India (Amendment) Ordinan 2000 (No. 2 of 2000), promulgated by the President on the 24th Janua 2000.

### 6. Bill as passed by Rajya Sabha-Laid on the Table

. The Mizoram University Bill, 1999.

1.52 P.M.

(Lok Sabha Adjourned till 11 A.M. on Thursday, the 24th February, 200)

## G. C. MALHOTR Secretary-Gener

MGIP(PLU)MRND- -3723LS-23.02.2000.

### BULLETIN - PART I

### (Brief Record of Proceedings)

Thursday, February 24, 2000/Phalguna 5, 1921 (Saka)

#### No. 29

### 11.02 A.M.

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#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 1—20 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1—196 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 2 P.M.)

#### 2. Reference by Speaker

The Speaker made a reference to Shri Balwant Singh Mehta, a member of Constituent Assembly and First Lok Sabha, regarding his birth centenary.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi and English versions) of the Kargil Review Committee (Subrahmanyam Committee).
- (2) A copy of the Executive Summary (Hindi and English versions) of the Kargil Review Committee.
- (3) Report on Action initiated by the Government on the Kargil Review Committee (Hindi and English versions).

- (4) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:---
  - (i) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 404 in Gazette of India dated the 11th December, 1999.
  - (ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2000 published in Notification No. G.S.R. 31(E) in Gazette of India dated the 11th January, 2000.

#### 4. Assent to Bills

(1) Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the Second Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 23rd December, 1999:—

- (1) The Marriage Laws (Amendment) Bill, 1999;
- (2) The Central Industrial Security Force (Amendment and Validation) Bill, 1999;
- (3) The Appropriation (No. 4) Bill, 1999;
- (4) The Vice-President's Pension (Amendment) Bill, 1999;
- (5) The Code of Civil Procedure (Amendment) Bill, 1999;
- (6) The Trade Marks Bill, 1999;
- (7) The Geographical Indications of Goods (Registration and Protection) Bill, 1999; and
- (8) The Copyright (Amendment) Bill, 1999.

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following seven Bills passed by the House of Parliament and assented to by the President:----

- (1) The Securities Laws (Amendment) Bill, 1999;
- (2) The Securities Laws (Second Amendment) Bill, 1999;

- (3) The Mines and Minerals (Regulation and Development) Amendment Bill, 1999;
- (4) The Insurance Regulatory and Development Authority Bill, 1999;
- (5) The Foreign Exchange Management Bill, 1999;
- (6) The National Trust for Welfare of Persons with Autism, Cerebral palsy, Mental Retardation and Multiple Disabilities Bill, 1999; and
- (7) The Constitution (Seventy-ninth Amendment) Bill, 1999.

#### 5. Report of the Committee on Petitions

Dr. Nitish Sengupta presented the First Report (Hindi and English versions) of the Committee on Petitions (Thirteenth Lok Sabha).

### 6. Motions for Election to Committees

(i) Shri L.K. Advani moved the following motion:---

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted.

(ii) Shri Jagmohan moved the following motion:-

"That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

@7. Motion Regarding Report of the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Bill, 1999—Extension of Time

Shri Sahib Singh Verma moved the following motion :---

"That this House do extend the time for presentation of the Report of the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Eill, 1999, upto the last day of the last week of the Budget Session, 2000."

The motion was adopted.

\*8. Motion Regarding Report of Joint Committee on the Central Vigilance Commission Bill, 1999—Extension of Time

SMT. BHAVNABEN CHIKHALIA moved the following motion:-

'That this House do extend the time for presentation of the Report of the Joint Committee on the Central Vigilance Commission Bill, 1999 upto the last day of the last week of the Budget Session, 2000.'

The motion was adopted.

9. Government Bill-Introduced

The Energy Conservation Bill, 2000

2.06 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each :---

- Dr. Sanjay Paswan regarding need to release adequate funds to State Government of Bihar for early completion of Tilaiya Dhadhar Irrigation Project.
- (2) Shri Chandresh Patel regarding need for legislation to ban cow slaughter in the country.

<sup>@</sup> Memorandum giving reasons for extension of time circulated separately.

<sup>\*</sup> Memorandum giving reasons for extension of time circulated separately.

- (3) Shri Ramanand Singh regarding need to take steps for repair and maintenance of National Highways particularly National Highway No. 7 in Madhya Pradesh.
- (4) Shri Harpal Singh Sathi regarding need to provide adequate funds to State Government of Uttar Pradesh to check severe erosion caused by river Ganga between Rampurrai Ghati and Balawali in Hardwar parliamentary constituency.
- (5) Shri George Eden regarding need to declare Cochin Airport in Kerala as an international airport.
- (6) Shri K.A. Sangtam regarding need to release funds for early completion of rail over-bridge on Dinapur-Tinsukia rail links at Dimapur city, Nagaland.
- (7) Col. Sona Ram Choudhary (Retd.) regarding need for early guage conversion of Luni-Munabao rail line in Rajasthan.
- (8) Shri T. Govindan regarding need to look into the problems being faced by Handloom sector.
- (9) Shri Chandrabhushan Singh regarding need to declare Delhi-Chaudgara-Bindki state highway in U.P. as National Highway.
- (10) Smt. Renu Kumari regarding need to set up a Krishi Vigyan Kendra in Khagaria district of Bihar.
- (11) Shri Chandrakant Khaire regarding need to revive N.T.C. and M.S.T.C. units of Maharashtra.
- (12) Shri Vaiko regarding need to take suitable steps for prevention of acid rains in the country.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

2.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th February, 2000).

G. C. MALHOTRA, Secretary-General.

### BULLETIN — PART I

#### (Brief Record of Proceedings)

Friday, February 25, 2000/Phalguna 6, 1921 (Saka)

#### No. 30

#### 11.00 A.M.

#### 1. Questions

Due to submissions made by certain members during the Question Hour concerning the admissibility of an Adjournment Motion, the Starred Questions could not be called for oral answer. Starred Question Nos. 21—40 put down in the order paper for the day were, therefore, treated as Unstarred, and their answers together with the answers to Unstarred Question Nos. 197—426 would be printed in the official report for the day.

#### 2. Adjournment Motion—Observation by the Speaker

The Speaker after hearing Sarvashri Madhav Rao Scindia, Somnath Chatterjee, Mulayam Singh Yadav, Shrimati Gecta Mukherjee, Dr. Raghuvansh Prasad Singh, Kumari Mayawati, Sarvashri G.M. Banatwalla, P.A. Sangma, George Fernandes, Minister of Defence, Shri Shivraj V. Patil and Shri L.K. Advani, Minister of Home Affairs, on the notices of Adjournment Motion regarding failure of the Government to get the Gujarat Government's order withdrawn for lifting the ban on Government employees from joining RSS, made the following observation:---

"Hon'ble members, I had received notices of adjournment motion from Sarvashri Vilas Muttemwar, Madhav Rao Scindia, G.M. Banatwalla, Basudeb Acharia and P.C. Thomas regarding failure of the Government to get the Gujarat Government's order withdrawn for lifting the ban on Government employees from joining RSS. I had disallowed the notices in the House on 24 February, 2000.

I have again received notices of adjournment motion today on the same subject from Sarvashri Madhavrao Scindia, Basudeb Acharia and G.M. Banatwalla.

I have also now heard the members. Though the subject matter is important enough to merit discussion in the House, I do not consider it appropriate to adjourn the entire business for this purpose.

We shall have a full discussion on the subject on Monday but not by way of an Adjournment Motion."

### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the Press Council Act, 1978:—
  - (i) The Press Council (Procedure for Nomination of Members) Amendment Rules, 1999 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 18th June, 1999.
  - (ii) The Press Council (Amendment) Rules, 2000 published in Notification No. G.S.R. 60(E) in Gazette of India dated the 24th January, 2000.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1998-99, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1998-99.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1998-99.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
  - (i) G.S.R. 27(E) published in Gazette of India dated the 10th January, 2000 together with an explanatory memorandum seeking to extend anti-dumping duty imposed on Iso Butyl Benzene originating in or exported from China for a further period of six months.
  - (ii) G.S.R. 33(E) published in Gazette of India dated the 12th January, 2000 together with an explanatory memorandum seeking to impose a provisional anti-dumping duty on Acrylic Fibre, including tow and tops, originating in or exported from Taiwan, when exported by the company or exporter mentioned therein at the rate specified in the Notification.
  - (iii) G.S.R. 39(E) published in Gazette of India dated the 13th January, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Disodium Carbonate, originating in or exported from Peoples Republic of China at the rates recommended by the Designated Authority.
  - (iv) G.S.R. 68(E) published in Gazette of India dated the 27th January, 2000 together with an explanatory memorandum seeking to impose safeguard duty on Acetone for a period of two years and six months.
  - (v) G.S.R. 69(E) published in Gazette of India dated the 27th January, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Oxoalcohols, originating in, or exported from, the countries or territories at the rates mentioned therein.
  - (vi) G.S.R. 819(E) published in Gazette of India dated the 24th December, 1999 together with an explanatory memorandum seeking to permit Bisphenol-A, exported by M/s First Inter Continental Corporation, USA, till the completion of Review.

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- (vii) G.S.R. 824(E) published in Gazette of India dated the 27th December, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Sodium Cyanide originating in, or exported from the USA, Czech Republic, European Union and Korea RP, at the rates specified in the Notification.
- (viii) G.S.R. 828(E) published in Gazette of India dated the 29th December, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Seamless Pipes/Tubes of specified grade originating in or exported from mentioned in the Notification and imported into India.
  - (ix) G.S.R. 830(E) published in Gazette of India dated the 29th December, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Optical Fibres Originating in or exported from Korea RP, and imported into India, at the rates specified in the Notification.
  - (x) G.S.R. 839(E) published in Gazette of India dated the 30th December, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duty on PTFE originating in or exported from Russia at the rate higher than the provisional duty with effect from the date on which provisional anti-dumping duty was imposed.
  - (xi) G.S.R. 840(E) published in Gazette of India dated the 30th December, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 83/99-Cus., dated the 30th June, 1999.
- (xii) G.S.R. 101(E) published in Gazette of India dated the 9th February, 2000 together with an explanatory memorandum seeking to amend the First Schedule of the Customs Tariff Act, 1975 so as to increase the basic customs duty on imported sugar to sixty per cent.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 823(E) published in Gazette of India dated the 27th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 3/89-Cus., dated the 9th January, 1999.

- (ii) G.S.R. 836(E) published in Gazette of India dated the 30th December, 1999 together with an explanatory memorandum seeking to exempt Gold and Silver recovered from Toll smelting or Toll processing abroad of copper anode slime earlier exported from India from duty in excess of amount as would be leviable if the value of the said gold and silver were equal to the Toll smelting or Toll processing charges and insurance and freight charges bothways.
- (iii) G.S.R. 837(E) published in Gazette of India dated the 30th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (iv) G.S.R. 838(E) published in Gazette of India dated the 30th December, 1999 together with an explanatory memorandum seeking to amend Notification No. 22/99-Cus., dated the 28th February, 1999.
- (v) G.S.R. 67(E) published in Gazette of India dated the 27th January, 2000 together with an explanatory memorandum seeking to amend the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (vi) G.S.R. 78(E) published in Gazette of India dated the 31st January, 2000 together with an explanatory memorandum seeking to amend the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (vii) G.S.R. 102(E) published in Gazette of India dated the 9th February, 2000 together with an explanatory memorandum seeking to amend the Notification No. 58/99-Cus, dated the 11th May, 1999 so as to exempt imported sugar from the levy of surcharge.
- (viii) S.O. 785(E) published in Gazette of India dated the 27th September, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of import.
  - (ix) S.O. 786(E) published in Gazette of India dated the 27th September, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.

- (x) S.O. 1048(E) published in Gazette of India dated the 26th October, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of import, together with a corrigendum thereto published in Notification No. S.O. 1057(E) dated the 28th October, 1999.
- (xi) S.O. 1049(E) published in Gazette of India dated the 26th October, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export, together with a corrigendum thereto published in Notification No. S.O. 1057(E) dated the 28th October, 1999.
- (xii) S.O. 1169(E) published in Gazette of India dated the 25th November, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of import.
- (xiii) S.O. 1170(E) published in Gazette of India dated the 25th November, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.
- (xiv) S.O. 1303(E) published in Gazette of India dated the 28th December, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of import.
- (xv) S.O. 1304(E) published in Gazette of India dated the 28th December, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.
- (xvi) G.S.R. 825(E) published in Gazette of India dated the 27th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 94/96-Cus., dated the 16th December, 1996, together with a corrigendum thereto published in Notification No. G.S.R. 16(E) dated the 5th January, 2000.

- (xvii) G.S.R. 15(E) published in Gazette of India dated the 5th January, 2000 together with an explanatory memorandum seeking to amend the Notification No. 34/97-Cus., dated the 7th April, 1997.
- (xviii) G.S.R. 59(E) published in Gazette of India dated the 21st January, 2000 together with an explanatory memorandum seeking to amend the Notification No. 34/97-Cus., dated the 7th April, 1997.
  - (xix) G.S.R. 74(E) published in Gazette of India dated the 28th January, 2000 together with an explanatory memorandum seeking to amend Eight Notifications mentioned therein.
  - (xx) G.S.R. 75(E) published in Gazette of India dated the 28th January, 2000 together with an explanatory memorandum seeking to amend Three Notifications mentioned therein.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:—
  - (i) G.S.R. 818(E) published in Gazette of India dated the 24th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 9/96-CE, dated the 23rd July, 1996.
  - (ii) G.S.R. 815(E) published in Gazette of India dated the 23rd December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 5/99-CE, dated the 28th February, 1999.
  - (iii) G.S.R. 829(E) published in Gazette of India dated the 29th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 5/99-CE, dated the 28th February, 1999.
  - (iv) G.S.R. 843(E) published in Gazette of India dated the 31st December, 1999 together with an explanatory memorandum seeking to amend two notifications mentioned therein.
  - (v) G.S.R. 49(E) published in Gazette of India dated the 17th January, 2000 together with an explanatory memorandum seeking to amend two notifications mentioned therein.

- (vi) G.S.R. 79(E) published in Gazette of India dated the 31st January, 2000 together with an explanatory memorandum seeking to exempt Hot Re-rolled products and ingots and billets of non-alloy steel manufactured and cleared during the month of August, 1997 by Hot Re-rolling mills and induction furnance unit paying duty on the basis of annual capacity of production from so much of duty of excise as in excess of Rs. 300/600 PMT.
- (vii) G.S.R. 100(E) published in Gazette of India dated the 9th February, 2000 together with an explanatory memorandum seeking to amend the Notification No. 33/99-CE, dated the 8th July, 1999 so as to extend the scope of the exemption to goods cleared from Numaligarh refinery.
- (viii) G.S.R. 73(E) published in Gazette of India dated the 28th January, 2000 together with an explanatory memorandum seeking to amend Four Notifications mentioned therein.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
  - (i) The Post Office Time Deposit (Amendment) Rules, 2000 published in Notification No. G.S.R. 43(E) in Gazette of India dated the 15th January, 2000.
  - (ii) The Post Office Recurring Deposit (Amendment) Rules, 2000 published in Notification No. G.S.R. 44(E) in Gazette of India dated the 15th January, 2000.
  - (iii) The Post Office (Monthly Income Account) Amendment Rules, 2000 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 15th January, 2000.
  - (iv) The National Savings Scheme (Amendment) Rules, 2000 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 15th January, 2000.
  - (v) The Post Office (Monthly Income Account) Amendment Rules, 2000 published in Notification No. G.S.R. 80(E) in Gazette of India dated the 1st February, 2000.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2000 published in Notification No. G.S.R. 47(E) in Gazette of India dated the 15th January, 2000.
  - (ii) The Kisan Vikas Patra (Amendment) Rules, 2000 published in Notification No. G.S.R. 48(E) in Gazette of India dated the 15th January, 2000.
- (11) A copy of the Notification No. G.S.R. 98(E) (Hindi and English versions) published in Gazette of India dated the 9th February, 2000 together with an explanatory memorandum seeking to exempt the taxable service provided by the Government of Rajasthan to its employees in relation to General Insurance Business from whole of the Service Tax leviable thereon, under sub-section (4) of section 94 of the Finance Act, 1994.
- (12) A copy of the Order (Hindi and English versions) issued by the President in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act, 1951 published in Notification No. S.O. 1299(E) in Gazette of India dated the 28th December, 1999 making sertain amendments in the Notification No. S.O. 557(E) dated the 3rd July, 1998 so as to extend the term of the Eleventh Finance Commission.
- (13) A copy of the Twenty-Ninth Valuation Report (Hindi and English versions) as at 31st March, 1999 of the Life Insurance Corporation of India under section 29 of the Life Insurance Corporation Act, 1956.
- (14) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended on the 31st March, 1999.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 1998-99, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 1998-99.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1998-99, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 1998-99.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

## **#4. Report of Public Accounts Committee**

Shri Narayan Dutt Tiwari presented the First Report (Hindi and English versions) of the Public Accounts Committee (1999-2000) on "Union Excise Duties-Different classification for similar products."

### 5. Statements by Ministers

\*\*(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28th February, 2000.

/\*\*\*(ii) The Minister of Law, Justice & Company Affairs made a statement regarding situation arising out of lawyers strike on 24 February, 2000.

### 6. Motions for Election to Committees

(i) Prof. Ummareddy Venkateshwarlu moved the following motion:---

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001."

The motion was adopted.

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@(ii) Shri Narayan Dutt Tiwari moved the following motion:---

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts

\*At 3.12 P.M. \*\*Made at 12.06 P.M. \*\*\* Made at 3 P.M. @At 3.18 P.M. for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001."

The motion was adopted.

@(iii) Shri Narayan Dutt Tiwari moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Prof. Vijay Kumar Malhotra moved the following motion:---

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001."

The motion was adopted.

(v) Prof. Vijay Kumar Malhotra moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

\*(vi) Shri Pravin Rashtrapal moved the following motion:---

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001."

The motion was adopted.

\*(vii) Shri Pravin Rashtrapal moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2000 and ending on the 30th April, 2001 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(viii) Shrimati Mancka Gandhi moved the following motion:-

"That in pursuance of Sections 3(3)(h) and 4(1) of the Rehabilitation Council of India Act, 1992, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Rehabilitation Council of India, subject to other provisions of the said Act."

The motion was adopted.

### 12.13 P.M.

#### 1. The Budget (Railways)-2000-2001

Kumari Mamata Banerjee presented a statement of the estimated receipt and expenditure of the Government of India for the year 2000-2001 in respect of Railways.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.51 P.M.)

### 3.21 P.M.

# 8. Government Bill-Introduced

The Coffee (Amendment) Bill, 2000.

(Due to interruptions in the House, Lok Sabha adjourned at 3.23 P.M. and re-assembled at 3.37 P.M.)

\*At 3.20 P.M.

3.40 P.M.

# 9. Private Members' Bills—Introduced

 $\sqrt{1}$  The Prevention of Insults to National Honour (Amendment) Bill, 1999 (Amendment of section 3), by Shri Kirit Somaiya.

 $\sim$ (2) The Constitution (Scheduled Tribes) Order Bill, 1999 (Amendment of the Schedule) by Shri Bir Singh Mahato.

(3) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1999 by Shri Bir Singh Mahato.

(4) The Compulsory Military Training Bill, 2000 by Shri Vilas Mutternwar.

(5) The Ragpicking and Other Vagabond Street Children (Rehabilitation and Welfare) Bill, 2000 by Shri Vilas Mutternwar.

(6) The Cinematograph (Amendment) Bill, 2000 (Substitution of new section for section 3, etc.) by Shri Vilas Mutternwar.

(7) The Abolition of Begging Bill, 2000 by Shri Ramdas Athawale.

(8) The Uniform Education Bill, 2000 by Shri Ramdas Athawale.

 $\sqrt{9}$  The Scheduled Castes and the Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 2000 by Shri Ramdas Athawale.

(10) The Eradication of Unemployment Bill, 2000 by Shri Ramdas Athawale.

(11) The Cable Television Networks (Regulation) (Amendment) Bill, 2000 (Amendment of sections 5 and 6) by Shri Kirit Somaiya.

(Amendment of section 4) by Shri Kirit Somaiya.

 $\sim$ (13) The Scheduled Castes and the Scheduled Tribes (Reservation in Educational Institutions) Bill, 2000 by Shri Pravin Rashtrapal.

3.50 P.M.

### 10. Private Member's Bill-Withdrawn

The Terrorists and Disruptive Activities (Prevention) (Withdrawing Legal Service Service) Bill, 1999, by Shri G.M. Banatwalla.

Further discussion on the motion for consideration of the Bill moved by Shri G.M. Banatwalla on the 17th December, 1999, continued.

The following members took part in the debate:---

- (1) Shri Ramesh Chennithala
- (2) Prof. Rasa Singh Rawat
- (3) Shri Varkala Radhakrishnan
- (4) Dr. Nitish Sengupta
- (5) Shri Rashid Alvi
- (6) Shri Dilip Gandhi
- (7) Shri Ali Mohammad Naik
- (8) Shri Ravi Prakash Verma
- (9) Shri Subodh Mohite
- (10) Shri Haribhan Shankar Mohale
- (11) Shri Ramdas Athawale
- (12) Shri Ram Jethmalani
- (13) Shri Chennamaneni Vidya Sagar Rao

Shri G.M. Banatwalla replied to the debate.

The Bill was withdrawn by leave of the House.

## 6 P.M.

# 11. Private Member's Bill-Under Consideration

The Representation of the People (Amendment) Bill, 1999 (Insertion of new sections 26A and 26B), by Dr Raghuvansh Prasad Singh.

The motion for consideration of the Bill was moved by Dr. Raghuvansh Prasad Singh. His speech was not concluded.

The discussion was not concluded.

### 6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th February 2000).

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND----3858LS---25-02-2000.

### BULLETIN-PART I

### (Brief Record of Proceedings)

Monday, February 28, 2000/Phalguna 9, 1921 (Saka)

### No. 31

11.00 A.M.

1. Oath

Shri Kolur Basavanagoud took oath in Kannada, signed the Roll of Members and took his seat in the House.

### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 41-60 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 427-656 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 A.M. and re-assembled at 2 P.M.)

2.02 P.M.

### 3. Paper Laid on the Table

A copy of the 'Economic Survey, 1999-2000' (Hindi and English versions) was laid on the Table.

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 4.01 P.M.)

### 4. Discussion under Rule 193

Time permissible	: 2 hours
Time Taken	: 0.5 mts.
Balance	: 1 hour 55 mts.

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Shri Kirit Somaiya raised a discussion regarding decision of som State Governments to allow Government employees to participate i the activities of RSS.

His speech was not concluded at it

The discussion was not concluded.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.06 P.M.

in lines

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th February 2000)

G. C. MALHOTRA Secretary-General

MGIP(PLU)MRND-3926LS-28.02.2000

### BULLETIN --- PART I

#### (Brief Record of Proceedings)

Tuesday, February 29, 2000/Phalguna 10, 1921 (Saka)

### No. 32

### 11.00 A.M.

#### 1. Oath

Shri Akhilesh Yadav took oath in Hindi, signed the Roll of Members and took his seat in the House.

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 61—80 put down in the order papers for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 657—886 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 12 Noon.)

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

 A copy of the Border Security Force [Air Wing, Non-Gazetted (Combatised) Group 'C' Posts] Recruitment (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 11th December, 1999 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan \_\_\_\_\_\_ Border Police Force Act, 1992:—
  - (i) The Indo-Tibetan Border Police Force, Engineering Cadre, (Group 'A' Posts) Recruitment Rules, 1999 published in Notification No. G.S.R. 817 (E) in Gazette of India dated the 24th December, 1999.
  - (ii) The Indo-Tibetan Border Police, Veterinary Cadre (Group 'A') Recruitment (Amendment) Rules, 2000 published in Notification No. G.S.R. 62 (E) in Gazette of India dated the 25th January, 2000.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
  - (i) The Prevention of Food Adulteration (4th Amendment) Rules, 1998 published in Notification No. G.S.R. 175 (E) in Gazette of India dated the 6th April, 1998 alongwith the extracts of the Existing Rule.
  - (ii) The Prevention of Food Adulteration (3rd Amendment) Rules, 1998 published in Notification No. G.S.R. 177(E) in Gazette of India dated the 6th April, 1998 together with extracts of the Original Rules.

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- (iii) The Prevention of Food Adulteration (1st Amendment) Rules, 1998 published in Notification No. G.S.R. 64(E) in Gazette of India dated the 3rd February, 1998 together with extracts of Existing PFA Rules.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the International Copyright Order, 1999 (Hindi and English versions) published in Notification No. S.O. 228 (E) in Gazette of India dated the 6th April, 1999, issued under section 40 of the Copyright Act, 1957.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1998-99.

a,

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University New Delhi, for the year 1998-99.
- (7) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the years 1991-92 to 1992-93, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1993-94, alongwith Audited Accounts.
  - (iii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1994-95, alongwith Audited Accounts.
  - (iv) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (v) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1996-97, alongwith Audited Accounts.
  - (vi) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (b) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Adult Education, New Delhi, for the years 1991-92 to 1994-95.
  - (c) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Adult Education, New Delhi, for the years 1995-96 to 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1997-98.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 1997-98.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1998-99.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1998-99.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1998-99.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 1998-99.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1997-98, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 1997-98, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1998-99.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Special Order (Hindi and English versions) made by the President increasing the amount in respect of 'Tour Expenses' relating to the Governor of Nagaland for the financial year 1998-99, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2 P.M.)

# 4. The Budget (General)-2000-2001

Shri Yashwant Sinha presented a statement of the estimated receipts and expenditure of the Government of India for the year 2000-2001.

3.56 P.M.

# 5. Government Bill-Introduced

The Finance Bill, 2000

3.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st March, 2000)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-3973LS-29.02.2000.

### BULLETIN - PART I

### (Brief Record of Proceedings)

Wednesday, March 1, 2000/Phalguna 11, 1921 (Saka)

### No. 33

#### 11 A.M.

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#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 81—100 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 887—1116 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 2 P.M.)

### 2.09 P.M.

### 2. Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1998-99.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) Statement (Hindi and English versions) on Ratification of ILO Convention No. 105 concerning Abolition of Forced Labour, 1957.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1998-99.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1998-99, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1998-99, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1998-99.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 1998-99.
    - (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1997-98.
    - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item No. (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1997-98.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

12. A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:—

### Tenth Lok Sabha

(1)	Statement No. XLIII	First Session, 1991
(2)	Statement No. XXXVI	Second Session, 1991
(3)	Statement No. XXXVI	I Sixth Session, 1993
(4)	Statement No. XXXI	Seventh Session, 1993
(5)	Statement No. XXXI	Eighth Session, 1993
(6)	Statement No. XXIX	Ninth Session, 1994
(7)	Statement No. XXV	Eleventh Session, 1994
(8)	Statement No. XXII	Thirteenth Session, 1995
(9)	Statement No. XIX	Fourteenth Session, 1995
(10)	Statement No. XV	Fifteenth Session, 1995
(11)	Statement No. XIII	Sixteenth Session, 1996
Eleventh Lok Sabha		
(12)	Statement No. XIV	Second Session, 1996
• •	Statement No. XIII	Third Session, 1996

(13) Statement No. XIII(14) Statement No. XII

(15) Statement No. X

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Fourth Session, 1997 Fifth Session, 1997

# Twelfth Lok Sabha

- (16) Statement No. VIII
- (17) Statement No. V
- (18) Statement No. IV

Second Session, 1998 Third Session, 1998 Fourth Session, 1999

### Thirteenth Lok Sabha

(19) Statement No. I

Second Session, 1999

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1998-99.
  - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1998-99.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

## 3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :---

- (1) That at its sitting held on the 28th February, 2000, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Patents (Second Amendment) Bill, 1999 upto the last day of the first week of the 190th Session of the Rajya Sabha.
- (2) That at its sitting held on the 28th February, 2000 Rajya Sabha passed with amendments the Small Industries Development Bank of India (Amendment) Bill, 1999, which had been passed by the Lok Sabha on the 2nd December, 1999 and return the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

# 4. Report of the Committee on Private Members' Bills and Resolutions

SHRI ALI MOHD. NAIK presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5, Report of the Standing Committee on Industry

SHRI PON RADHAKRISHNAN laid on the Table of the Lok Sabha a copy (Hindi and English versions) of the 33rd Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in its 23rd Report on Demands for Grants of Department of Steel (1998-99).

# 6. Report of the Standing Committee on Science and Technology, Environment and Forests

PROF. RADHIKA RANJAN PRAMANIK laid on the Table of the Lok Sabha a copy (Hindi and English versions) of the 71st Report of the Standing Committee on Science and Technology, Environment and Forests on the Semiconductor Integrated Circuits Layout-Design Bill, 1999.

### 7. Motions for Election to Committees

- (i) SHRI MUNI LALL moved the following motion:-
  - "That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

### (ii) DR. SATYA NARAYAN JATIYA moved the following motion:-

"That in pursuance of Section 3(2) (b) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Building and other Construction Workers' Advisory Committee for a period of three years, subject to other provisions of the said Act and rules made thereunder."

The motion was adopted.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day) 2.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd March, 2000)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-4024LS-01.03.2000

### BULLETIN --- PART I

#### (Brief Record of Proceedings)

Thursday, March 2, 2000/Phalguna 12, 1921 (Saka)

### No. 34

#### 11.00 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 101—120 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1117—1294 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 2 P.M.)

### 2.02 P.M.

#### 2. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Notification No. G.S.R. 835(E) (Hindi and English versions) published in Gazette of India, dated the 30th December, 1999 containing corrigendum to the Notification No. G.S.R. 96(E) dated the 10th February, 1999 issued under Railway Claims Tribunal Act, 1987.
- (2) A copy of the Railway Passengers (Cancellation of ticket and refund of fare) Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 2000 under section 199 of the Railways Act, 1989.
- (3) A copy of the Report (Hindi and English versions) of the Railway Safety Review Committee, 1998 (Part-I).

(4) A copy of the Notification No. G.S.R. 832(E) (Hindi and English versions) published in Gazette of India dated the 29th December, 1999 containing order to bring Importers of Sugar within the purview of Sugar Control Order, 1966 at par with domestic Producer of sugar to restrict or regulate sale etc. of sugar under sub-section (6) of section 3 of the Essential Commodities Act, 1955 together with a corrigendum thereto in Hindi version only, published in Notification No. G.S.R. 35(E) dated the 12th January, 2000.

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- (5) A copy of the Statutory Investigation into Railway Accidents Rules, 1998 (Hindi and English versions) published in Notification Nos. G.S.R. 257 and 63 in Gazette of India, dated 26th December, 1998 and 6th March, 1999 under section 199 of the Railways Act, 1989.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1999 published in Notification No. G.S.R. 372 in Gazette of India dated the 13th November, 1999.
  - (ii) The Indian Forest Service (Pay) Third Amendment Rules, 1999 published in Notification No. G.S.R. 373 in Gazette of India dated the 13th November, 1999.
  - (iii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1999 published in Notification No. G.S.R. 374 in Gazette of India dated the 13th November, 1999.
  - (iv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1998 published in Notification No. G.S.R. 375 in Gazette of India dated the 13th November, 1999.
  - (v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1999 published in Notification No. G.S.R. 754(E) in Gazette of India dated the 4th November, 1999.
  - (vi) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1999 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 4th November, 1999.

- (7) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1999 (Hindi and English versions) published in Notification No. EP.5(1)/99 in Gazette of India dated the 30th November, 1999, under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (8) A copy of the Indian Institute of Legal Metrology (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 30 in Gazette of India, dated the 22nd January, 2000 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

#### 3. Motion for election to Committee

SHRI JAGMOHAN moved the following motion:---

"That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act."

The motion was adopted.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd March, 2000)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-4064LS-02-03-2000.

## BULLETIN --- PART I

#### (Brief Record of Proceedings)

Friday, March 3, 2000/Fialguna 13, 1921 (Saka)

#### No. 35

## 1.00 A.M.

# 1. Obituary Reference

The Speaker made reference to the passing away of Shri B. Rachaiah who was a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 121—140 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1295—1524 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 A.M. and reassembled at 3.20 P.M.)

## 3.25 P.M.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

 A copy of the National Population Policy-2000 (Hindi and English versions).

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964:—
  - (i) The Industrial Development Bank of India Bonds and Deposits (Nomination) Regulations, 1997 published in Notification No. F. No. LD.779A in Gazette of India dated the 3rd October, 1997.
  - (ii) The Industrial Development Bank of India (Employees' Provident Fund) Amendment Regulations, 1999 published in Notification No. 67 in Gazette of India dated the 19th August, 1999.
- (3) A copy of the notification No. G.S.R. 803(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 36/97-Cus., dated the 11th April, 1997, under section 159 of the Customs Act, 1962.
- (4) (i) A copy of the annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1998-99, alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 1998-99.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Mumbai, for the year 1998-99, alongwith Audited Accounts under sub-section 5 of section 18 and 23 of the Industrial Development Bank of India Act, 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Mumbai, for the year 1998-99.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 1998-99, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 1998-99.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Acharyakul, Paunar, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharyakul, Paunar, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Ad-hoc Exemption Order No. 78/1/2000-CX (Hindi and English versions) together with an explanatory memorandum dated the 25th January, 2000 seeking to exempt all excisable goods donated or purchased out of cash donations during the period from the 30th October, 1999 to the 1st November, 1999 for charitable purposes in relation to the relief and rehabilitation of the people affected by the cyclone in Orissa, under sub-section (2) of section 38 of the Central Excise Act, 1944.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Calcutta, for the year 1998-99.
    - (ii) Annual Report of the Industrial Investment Bank of India Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 1998-99.
    - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item No. (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Tobacco Board Act, 1975:—
  - (i) The Tobacco Board (Amendment) Rules, 1997 published in Notification No. G.S.R. 26(E) in Gazette of India, dated the 13th January, 1998.
  - (ii) The Tobacco Board (Amendment) Rules, 1998 published in Notification No. G.S.R. 606(E) in Gazette of India, dated the 9th October, 1998.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under section 30 of the Tobacco Board Act, 1975:-----
  - S.O. 569(E) published in Gazette of India, dated the 8th July, 1999 making certain amendments in the Notification No. S.O. 437(E) dated the 14th June, 1999.
  - (ii) S.O. 421(E) published in Gazette of India, dated the 19th May, 1998 seeking to suspends the operation of the provision of section 10 of the Tobacco Board Act, 1975 in the States of Andhra Pradesh, Maharashtra and Orissa for a period upto 30-06-1998.
  - (iii) S.O. 233(E) published in Gazette of India, dated the 7th April, 1999 seeking to relax the operation of the provision of Section 10 of the Tobacco Board Act, 1975 in the State of Karnataka for a period upto 25.04.1999.
  - (iv) S.O. 437(E) published in Gazette of India, dated the 14th June, 1999 seeking to relax the operation of the provision of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh, Maharashtra and Orissa for a period upto 15.7.1999.
  - (v) S.O. 1254(E) published in Gazette of India, dated the 17th December, 1999 seeking to relax the operation of the provisions of Sections 13 and 13A of the Tobacco Board Act, 1975 in the State of Karnataka, in respect of sale of scrap and bits of Flue Cured Virginia Tobacco, till the 30th April, 2000.

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- (vi) S.O. 613(E) published in Gazette of India, dated the 30th July, 1999, seeking to relax the operation of the provisions of sections 13 and 13A of the Tobacco Board Act in the State of Andhra Pradesh, in respect of sale of scrap and bits of Flue Cured Virginia Tobacco, till the 16th August, 1999.
- (vii) S.O. 53(E) published in Gazette of India, dated the 18th January, 2000 seeking to relax the operation of the provision of Section 10 of the Tobacco Board Act, 1975 in the State of Karnataka for a period upto 31st March, 2000.
- (viii) S.O. 3'. (E) published in Gazette of India, dated the 13th January, 1998 seeking to suspends the operation of the provisions of section 10 of the Tobacco Board Act, 1975 in the State of Karnataka for a period upto 31st January, 1998.
  - (ix) S.O. 427(E) published in Gazette of India, dated the 9th June, 1999 seeking to amend two notifications mentioned therein.
  - (x) S.O. 568(E) published in Gazette of India, dated the 9th July, 1999 seeking to amend Notification No. S.O. 436(E) dated the 14th June, 1999.
- 14) A copy each of the following Notifications (Hindi and English versions) issued under section 20A of the Tobacco Board Act, 1975:---
  - (i) S.O. 436(E) published in Gazette of India, dated the 14th June, 1999 authorising for a period upto 15.8.1999, the Tobacco Board to admit the regular and registered traders and dealers of the Tobacco Board to purchase at its auction platforms, the production of unauthorized tobacco produced by registered and unregistered farmers in the State of Andhra Pradesh, Maharashtra and Orissa, subject to certain conditions.
  - (ii) S.O. 234(E) published in Gazette of India, dated the 7th April, 1999 seeking to authorise for a period up to 25.4.1999, the Tobacco Board to admit the regular and registered traders and dealers of the Tobacco Board to purchase at its auction platforms, the production of unauthorized tobacco produced by registered and unregistered farmers in the State of Karnataka, subject to certain conditions.

- (iii) S.O. 52(E) published in Gazette of India, dated the 18th January, 2000 seeking to authorise for a period upto 31st March, 2000 the Tobacco Board to admit the regular and registered traders and dealers of the Tobacco Board to purchase at its auction platforms, the production of unauthorised tobacco produced by registered and unregistered farmers in the State of Karnataka subject to certain conditions.
- (15) A copy of the Tea (Marketing) Control (Amendment) Order, 1999, (Hindi and English versions) published in Notification No. S.O. 1226(E) in Gazette of India dated the 9th December, 1999, under sub-section (3) of section 49 of the Tea Act, 1953.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - Review by the Government of the working of the Minerals and Metals Trading Corporation (MMTC) Limited, New Delhi, for the year 1998-99.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation (MMTC) Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1998-99.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:---
  - (i) The Mineral Conservation and Development (Amendment) Rules, 2000, published in Notification No. G.S.R. 55(E) in Gazette of India, dated the 18th January, 2000.
  - (ii) The Mineral Concession (Amendment) Rules, 2000, published in Notification No. G.S.R. 56(E) in Gazette of India, dated the 18th January, 2000.

## 4. Motion for Election to Committee

SHRI PRAMOD MAHAJAN on behalf of Dr. Murli Manohar Joshi moved the following motion:---

"That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.

## 5. Statement by Minister

The Minister of Parliamentary Affairs laid on the Table a copy of the statement (Hindi and English versions) regarding Government Business for the week commencing the 6th March, 2000.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

3.33 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 6th March, 2000)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-4107LS-03-03-2000.

# BULLETIN - PART I (Brief Record of Proceedings)

# Monday, March 6,2000/ Phalguna 16, 1921 (Saka)

# 11 A.M.

# 1. Obituary Reference

The Speaker, the Prime Minister, Shrimati Sonia Gandhi, Sarvashri Indrajit Gupta, Somnath Chatterjee, K.Yerrannaidu, Ram Sagar, Kumari Mayawati, Sarvashri Sharad Pawar, K. Malaisamy, Prabhunath Singh, Sukhdeo Paswan, G.M. Banatwalla and Joachim Baxia made references to the passing away of Shrimati Geeta Mukherjee who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

## 2. Questions

As the House adjourned after obituary references. Starred Questions could not be called for oral answer. Starred Question Nos. 141-160 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1525-1754 would be printed in the official report for the day.

# 11.50 A.M.

(Lok Sabha adjournnd till 11 A.M on Tuesday, the 7th March, 2000)

# G.C. MALHOTRA,

Secretary-General

# BULLETIN - PART I

#### (Brief Record of Proceedings)

Tuesday, March 7, 2000/Phalguna 17, 1921 (Saka)

## No. 37

1 A.M.

Due to interruptions in the House, Lok Sabha adjourned for the day.

1.05 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th March, 2000).

G. C. MALHOTRA, Secretary-General.

## MGIP(PLU)MRND-4208LS-07.03.2000

BULLETIN --- PART I

(Brief Record of Proceedings)

Wednesday, March 8, 2000/Phalguna 18, 1921 (Saka)

#### No. 38

#### 11 A.M.

#### 1. Starred Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 181—200 put down in the order paper for the day were, therefore, treated as Unstarred and their answers would be printed in the official report for the day.

1.50

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Replies to Starred Question Nos. 161—180 listed for March 7, 2000 were also treated as Unstarred and laid on the Table of the House as the House had adjourned on that day due to interruptions.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1985—2187 for March 8, 2000 and Unstarred Question Nos. 1755—1984 for March 7, 2000 were also laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.29 A.M. and re-assembled at 2 P.M.)

3. Submissions by Members on the occasion of International Women's Day

The following members made submissions on the occasion of Intenational Women's Day:----

- (1) Shrimati Margaret Alva
- (2) Prof. (Smt.) Rita Verma
- (3) Smt. Kanti Singh

- (4) Prof. (Smt.) A.K. Premajam
- (5) Dr. Girija Vyas
- (6) Kumari Mamata Banerjee
- (7) Smt. Reena Choudhary
- (8) Dr. (Mrs.) Beatrix D' Souza
- (9) Smt. Bijoya Chakravarty
- (10) Smt. Jayawantiben Mehta
- (11) Prof. Kailasho Devi
- (12) Smt. Phoolan Devi
- (13) Smt. Bhavnaben Devrajbhai Chikhalia
- (14) Smt. Jayaben B. Thakkar

# 4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the National Security Guard, Senior Personal Assistant (Group-'B' Post) Recruitment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 9 in Gazette of India dated the 8th January, 2000, under sub-section (3) of Section 139 of the National Security Guard Act, 1986.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:---
  - Annual Report of the National Human Rights Commission for the year 1997-98.
  - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1997-98.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:—
  - (i) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1999 published in

Notification No. G.S.R. 788(E) in Gazette of India dated the 29th November, 1999.

- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2000 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 20th January, 2000.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2000-2001.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2000-2001.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 1998-99, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 1998-99.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1998-99.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 1998-99.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 1998-99, under sub-section (3) of Section 23 of the Khadi and Village Industries Commission Act, 1956.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 1998-99.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission Mumbai, for the year 1998-99 together with Audit Report thereon, under subsection (4) of section 24, of the Khadi and Village Industries Commission Act, 1956.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission for the year 1998-99.

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- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 1998-99, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 1998-99.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) A copy each of the following Notifications (Hindi and Engish versions) under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954:—
  - (i) The Prevention of Food Adulteration (2nd Amendment) Rules, 1999 published in Notification No. G.S.R. 241(E) in Gazette of India dated the 5th April, 1999 together with a Corrigendum thereto published in Notification No. G.S.R. 531(E) dated the 19th July, 1999.
  - (ii) The Prevention of Food Adulteration (5th Amendment) Rules, 1998 published in Notification No. G.S.R. 172(E) in Gazette of India dated the 6th April, 1998.
  - (iii) The Prevention of Food Adulteration (6th Amendment) Rules, 1998 published in Notification No. G.S.R. 176(E) in Gazette of India dated the 6th April, 1998.
  - (iv) The Prevention of Food Adulteration (5th Amendment) Rules, 1999 published in Notification No. G.S.R. 692 (E) in Gazette of India dated the 11th October, 1999.
  - (v) The Prevention of Food Adulteration (11th Amendment) Rules, 1998 published in Notification No. G.S.R. 693 (E) in Gazette of India dated the 20th November, 1998, together with a Corrigendum thereto (in Hindi version only), published in Notification No. G.S.R. 119 (E) dated the 17th February, 1999.
- (19) Three Statements (Hindi and English versions) showing reasons for delay in laying of papers mentioned at (ii), (iii) and (v) of the item No. (18) above.
- (20) The Drugs and Cosmetics (Third Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 478 (E) in Gazette of India dated the 7th August, 1998, under Section 38 of the Drugs and Cosmetics Act, 1940.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 1997-98.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 1997-98, together with Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 1997-98.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1998-99.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1997-98.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1998-99.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1998-99.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Annual Account (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Annual Account (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1998-99, together with Audit Report thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1998-99.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1998-99.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1998-99, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1998-99.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Notification No. S.O. 73(E) (Hindi and English versions) published in Gazette of India dated the 27th January, 2000 making certain amendments in the Notification No. S.O. 60(E) dated the 27th January, 1994, issued under sub-section (1) and sub-section (2) of section 3 of the Environment (Protection) Act, 1986.
- (41) A copy of the Foreign Contribution (Regulation) (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 63(E) in Gazette of India dated the 25th January, 2000, under sub-section (3) of Section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 1998-99.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1997-98.

- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1998-99.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1998-99, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1998-99.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Notification No. S.O. 1245(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1999 making certain amendments in the Notification No. S.O. 574(E) dated the 20th August, 1996 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (49) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2000-2001.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1997-98.
  - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

# 5. Report of the Committee on Private Members' Bills and Resolutions.

Shri Ali Mohd. Naik presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 6)Reports of the Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:---

- First Report on Action Taken by Government on the Recommendations contained in the Third Report (Twelfth Lok Sabha) on Demands for Grants (1998-99) relating to Ministry of Information & Broadcasting.
- (2) Second Report on Action Taken by Government on the Recommendations contained in the Fifteenth Report (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to Ministry of Information & Broadcasting.
- (3) Third Report on Action Taken by Government on the Recommendations contained in the Fourteenth Report (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to Department of Posts, Ministry of Communications.
- (4) Fourth Report on Action Taken by Government on the Recommendations contained in the Thirteenth Report (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to Department of Telecommunications, Ministry of Communications.
- (5) Fifth Report on Action Taken by Government on the Recommendations contained in the Sixth Report (Twelfth Lok Sabha) on Recommendations of Telecom Regulatory Authority of India (TRAI) regarding increase in Telephone Tariff of Basic Telecom Services.

7. Report of the Standing Committee on Transport and Tourism

Shri G.M. Banatwalla laid on the Table a copy of the Fortieth Report (Hindi and English versions) of the Standing Committee on Transport & Tourism on "Problems Faced by the Tourists/Passengers at the Airports in the Country."

## 8. Motions for Election to Committees

(i) Shri O. Rajagopal on behalf of Shrimati Maneka Gandhi moved the following motion:---

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

- (ii) Shri N.T. Shanmugam moved the following motion:---
  - "That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

#### 3.12 P.M.

## 9. Government Bill — Introduced

The Essential Commodities (Amendment) Bill, 2000.

10. Government Bill-Motion for Leave to introduce-Under consideration

The Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repeal Bill, 2000.

Shri O. Rajagopal on bahalf of Shri Ram Jethmalani sought leave of the House to introduce the Bill. Due to interruptions in the House, Lok Sabha adjourned for the day.

3.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th March, 2000)

G. C. MALHOTRA, Secretary-General.

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## BULLETIN - PART I

## (Brief Record of Proceedings)

Thursday, March 9, 2000/Phalguna 19, 1921 (Saka)

No. 39

11 A.M.

## 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 201—220 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2188—2369 would be printed in the official report for the day.

(Due to Interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon).

#### 2. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 1998-99.
    - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 1998-99, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 1998-99.
    - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 1998-99, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1998-99.
  - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 1123(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1999 making certain addition and alteration of the Calcutta Metro Railway alignment as specified in the Schedule appended therewith, under sub-section (2) of section 32 of the Metro Railways (Construction of Works) Act, 1978.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Ircon International Limited, New Delhi, for the year 1998-99.
    - (ii) Annual Report of the Ircon International Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1998-99.
    - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 2000-2001.
- (7) A copy of the Defence Services Estimates for the year 2000-2001 (Hindi and English versions).
- (8) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1999 (Hindi and English versions) published in Notification No. S.R.O. 1 in Gazette of India dated the 24th December, 1999 under Section 185 of the Navy Act, 1957.
- (9) A copy of the Coast Guard (General) (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. S.R.O. 76 in Gazette of India dated the 19th April, 1999 under sub-section (3) of Section 123 of the Coast Guard Act, 1978, together with a Corrigendum thereto published in Notification No. S.R.O. 183 dated the 11th October, 1999.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2000-2001.
- (11) A copy each of the following notifications (Hindi and English versions) under sub-section (6) of the Section 3 of the Essential Commodities Act, 1955:—
  - (i) The Levy Sugar Supply (Control) Amendment Order, 2000 published in Notification No. G.S.R. 135(E) Ess. Com./Sugar in Gazette of India dated the 17th February, 2000.
  - (ii) G.S.R. 136(E) Ess. Com./Sugar published in Gazette of India dated the 17th February, 2000 directing that the controlled price of sugar shall be Rs. 1050.99 per quintal for the sugar season 1999-2000.
  - (iii) G.S.R. 137(E) Ess. Com./Sugar published in Gazette of India dated the 17th February, 2000 directing that every importer of sugar shall sell thirty percent of the imported sugar under the Levy Sugar Supply (Control) Order, 1979.
  - (iv) The Imported Sugar (Price Fixation) Order, 2000 published in Notification No. G.S.R. 138(E) Ess. Com./Sugar in Gazette of India dated the 17th February, 2000.

- (12) A copy of the Food Corporations Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 108(E) in Gazette of India dated the 11th February, 2000, under sub-section (3) of Section 44 of the Food Corporations Act, 1964.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

#### 3. Motion for Election to Committee

Shri Rajnath Singh moved the following motion:-

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers subject to the other provisions of the said Rules." and a start

The motion was adopted.

#### 4. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 4 March, 2000 from Shri Naveen Patnaik, an elected member from Aska Parliamentary Constituency of Orissa, resigning from membership of Lok Sabha and that his resignation had been accepted by him with effect from 8 March, 2000.

#### . Supplementary Demands for Grants (Railways)—1999-2000

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1999-2000.

#### 6. Government Bill-Introduced

4

The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 2000.

#### 7. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Recovery of Debts Due to Banks and Financial Institutions (Amendment) Ordinance, 2000, was laid on the Table.

#### 8, Government Bill—Introduced

The Telecom Regulatory Authority of India (Amendment) Bill, 2000.

#### 9. Statement Regarding Ordinance - Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Telecom Regulatory Authority of India (Amendment) Ordinance, 2000, was laid on the Table.

## 10. Government Bills-Introduced

(if The Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividents) Repeal Bill, 2000.

The motion for leave to introduce the Bill moved by Shri O. Rajagopal on the 8th March, 2000, was adopted. The Bill was introduced.

(ii) The Constitution (Eighty-nine Amendment) Bill, 2000 (Amendment of article 269, Substitution of new article for article 270, Omission of article 272).

#### 11. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- Shri Rajnarain Pasi regarding need to ensure payment of dues to sugarcane growers of sugar mills in Eastern U.P.
- (2) Shri Bikram Keshari Deo regarding need to release funds for early completion of Lift Canal System of the Upper Indravati Irrigation Project in Kalahandi district of Orissa.
- (3) Shri Vijay Goel regarding need to ban lottery in the country.

- (4) Shri Anant Nayak regarding need to release adequate fund for early execution of Kanpur Irrigation Project in Keonjhar district of Orissa.
- (5) Shri Satyavrat Chaturvedi regarding need to provide adequate funds to State Government of U.P. and Madhya Pradesh for providing relief to the people affected by drought particularly in Bundelkhand region.
- (6) Shri K. Muraleedharan regarding need to take steps to write off the loan taken by Coffee cultivators in Wayanad district of Kerala and neighbouring districts of Karnataka & Tamil Nadu.
- (7) Shri Brij Lal Khabri regarding need to ensure smooth functioning of selephones in Jalaun Parliamentary Constituency, U.P.
- (8) Dr. S. Jagatrakshkan regarding need for construction of flyover at Mangammapettai on Arakkonam-Tiruttani route and at EWS Railway Guard gate on Arakkonam-Sholinagar road in Tamil Nadu.
- (9) Shri P.H. Pandian regarding need to accord early approval for setting up a medical college at Tuticorin, Tamil Nadu.
- (10) Shri Prabhat Kumar Samantray regarding need to bear the entire cost of construction and maintenance of the road between Jagatpur and Chandbali in Orissa, by the Union Government.
- (11) Shri S.D. Mandlik regarding need for transfer of the Pune-Miraj-Kolhapur section from South Central to Central Railway.
- (12) Shri Abdul Rashid Shaheen regarding need to extend financial package to J&K, as provided to North East region.

## 12. Statutory Resolution—Adopted

Shri Yashwant Sinha moved the following Resolutions:-

- 'In pursuance of sub-section (2) of Section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of Section 7 of the said Act, this House hereby approves of Notification No. 12/2000-Customs dated 9.2.2000 [G.S.R. 101(E) dated 9.2.2000] which seeks to amend the First Schedule to the Customs Tariff Act, 1975 so as to enhance the rate of customs duty applicable to goods under subheading Nos. 1701.11, 1701.12, 1701.91 and 1701.99 from "40%" to "60%".'
- Shri Priya Ranjan Dasmunsi took part in the debate.

Shri Yashwant Sinha replied to the debate.

The Resolution was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.30 P.M. and reassembled at 2.01 P.M.).

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

2.25 RM.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th March, 2000).

G. C. MALHOTRA, Secretary-General.

# **BULLETIN- PART I**

# (Breif Record of Proceedings)

Friday, March 10, 2000/Phalguna 20, 1921 (Saka)

# 1. Questions

Due to interruptions in the House.-Starred Questions could not be called for oral answer. Starred Question Nos. 221—240 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2370—2599 would be printed in the official report for the day .

(Due to Interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 2 P.M.).

# 2. Papers Laid on the Table

The following papers were laid on the Table:— (1) A copy of the Annual Report (Hindi and English versions) of the Public Enterprises Survey (Volumes I to III) for the year 1998-99.

# (2)

(i) A copy of the Annual Report (Hindi and English versions of the Children's Film Society, India, Mumbai, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 1998-99.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2000-2001.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises, for the year 2000-2001.

(6) A copy of the Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 804 (E) in Gazette of India dated the 8th December, 1999 under subsection (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(7) A copy of the General Insurance (Employees) Pension (Amendment) Scheme, 1999 (Hindi and English versions) published in Notification No.S.O. 1221 (E) in Gazette of India dated the 8th December, 1999 under sub-section (5) of Section 17-A of the General Insurance

Business (Nationalisation) Act, 1972.

(8) A copy of the Life insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 1999 (Hindi and English versions) published in Notification No. S.O. 129(E)
in Gazette of India dated the 16th February, 2000 under subsection (3) of Section 49 of the Life Insurance

Act, 1956.(9) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of

India Act, 1992:---

(i) The Securities and Exchange Board of India (Credit Rating Agencies) Regulations, 1999 published in Notification No. S.O. 547(E) in Gazette of India dated the 7th July, 1999.

(ii) The Securities and Exchange Board of India (Venture Capital Fund) (Amendments) Regulations, 1999 published in Notification No. S.O. 1118(E) in Gazette of India dated the 17th November, 1999.

(iii) The Securities and Exchange Board of India (Merchant Bankers) (Second Amendment) Regulations, 1999 published in Notification No.S.O. 1119(E) in Gazette of India dated the 17th November, 1999.

 (iv) The Securities and Exchange Board of India (Registrar to an Issue and Share Transfer Agents) (Second Amendment) Regulations, 1999, published in Notification No. S.O. 1120(E) in Gazette of India dated the 17th November, 1999.

(v) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 1999 published in Notification No. S.O. 1223(E) in Gazette of India dated the 8th December, 1999.

(vi) The Securities Appellate Tribunal (Procedure) Rules, 2000 published in Notification No. G.S.R. 142(E) in Gazette of India dated the 18th February, 2000.

(10) A copy of each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—

(i) The Nationalised Banks (Management and Miscellaneous .Provisions) (Amendment) Scheme,
2000 published in Notification No. S.O. 58(E) in Gazette of India dated the 20th January, 2000.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme,
2000 published in Notification No. S.O. 59(E) in Gazette of India dated the 20th January, 2000.

(11) A copy of the Notification No. S.O. 48(E) (Hindi and English versions) published in Gazette of India dated the 15th January\*
2000 notifying the reduced rate of interest in respect of Public Provident Fund Scheme issued undersection 12of the Public ProvidentFundAct, 1968.

(12) A copy of the Post Office Savings Account (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 165 (E) in Gazette of India dated the 28th February, 2000 under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the Consolidated Report \* on the working of Public Sector Banks for the year ended the 31st March, 1999.

(14) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the year 1998-99, alongwith Audited Accounts under sub-section (5) of section 40 of (he National Housing Bank Act, 1987.

(15) A copy each of the Notifications from G.S.R. No. 168(E) to G.S.R. 169 (E), G.S.R. 171(E), G.S.R. 172(E), G.S.R. 174(E) and G.S.R. 176(E) to G.S.R. 183 (E) (Hindi and English versions) published in

Gazette of India dated the 1st March, 2000 together with explanatory memorandum regarding Customs duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced

by Finance Minister in Lok Sabha on 29th February, 2000 under section 159 of the Customs Act, 1962.

(16) A copy each of the Notifications No. G.S.R. 170(E), G.S.R. 173(E) and G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the I st March, 2000, together with an explanatory memorandum regarding changes in Customs Tariff and exemption in the context of Budget Proposals pertaining to Indirect Taxes announced by Finance Minister in Lok Sabha on 29th February, 2000 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of Central Excise Act, 1944:----

(i) G.S.R. 184(E) to G.S.R. 209(E) published in Gazette of India dated the 1st March, 2000 together with an explanatory memorandum regarding Central Excise Duty changes and exemption in context of the Budget Proposals pertaining to Indirect Taxes announced by Finance Minister in Lok Sabha on the 29th February, 2000.

(ii) The Central Excise (First Amendment) Rules, 2000 published in Notification No. G.S.R. 156(E) in Gazette of India dated the 24th February, 2000, together with an explanatory memorandum.

(18) A copy of the Notification No. G.S.R. 210(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2000 together with an explanatory memorandum, regarding exemption to taxable services provided to any person, by a mechanised slaughter house in relation to the slaughtering of bovine animals, from the whole of service tax leviable thereon under sub-section (4) of Section 94 of the Finance Act, 1994.

(19) A copy of the Depositories (Appeal to Securities Appellate Tribunal) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R. 143 (E) in Gazette of India dated the 18th February, 2000

under section 27 of the Depositories Act, 1996.

(20) A copy of the Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 144(E) in Gazette of India dated the 18th February, 2000 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(21) A copy of the Coinage Standard Weight and Remedy of Commemorative Coins of the One Hundred Rupees (Containing Silver 50 per cent. Copper 40 per cent, Nickel 5 per cent. Zinc 5 per cent) and One Rupee circular coins (Containing Iron 83 per cent and Chromium 17 per cent) coined in the memory of "Saint Dnyaneshwar") Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 23rd June, 1999 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(22)

(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi for the

(23)

(i) A copy of the Annual Report (Hindi and English versions) of the Forum of Financial Writers and Institute of Economic Journalism, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) tatement regarding Review (Hindi and English versions) by the Government of the working of the Forum of Financial Writers and Institute of Economic Journalism, New Delhi, for the year 1998-99.

# (24)

(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 1998-99.

# (25)

(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Applied Economic Research, New Delhi, for the year 1998-99 alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Applied Economic Research, New Delhi, for the year 1998-99.

(26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2000-2001.

(27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year2000-2001.

(28) A copy of the Corrigendum to Budget Documents, 2000-01 (Hindi and English versions).

(29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2000-2001.

(30) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the

year 1998-99.

(ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32)

(i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 1998-99.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Notification No. S.0.72(E) (Hindi and English versions) published in Gazette of India dated the 27th January, 2000 notifying the South India Paper Mills Limited, Mysore, as a mill producing Newsprint, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1997-98.

(ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37)

(i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerlootn Development and Export Promotion Council, Mumbai for (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 2000-2001.

(40) A copy of the Detailed Demands forGrants (Hindi and English versions) of the Ministry of Mines and Minerals for the year 2000-2001.

# 3. Report of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra presented the First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their second Report (Twelfth Lok Sabha) on "Follow-up action on the Reports of C & AG of India

(Commercial)".

# 4 Report of Committee on Absence of Members from the sittings of the House

Shri Ram Sajivan presented lhe First Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

# 5. Reports of Standing Committee on Petroleum and Chemicals

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

 (1)First Report on Action Taken by the Government on the recommdations contained in the Tenth Report (12th Lok Sabha) on Demands for Grants—1999-2000 relating to the Ministry of Petroleum and Natural Gas.
 (2) econd Report on Action Taken by the Government on the recommendations contained in the Eleventh Report (12th Lok Sabha) on Demands for Grants 1999-2000 relating to the Ministry of Chemicals & Fertilisers, Deptt. of Chemicals and Petro-chemicals.

(3)Third Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (12th Lok Sabha) on Demands for Grant 1999-2000 relating to the Ministry of Chemicals and Fertilisers, Deptt. ot Fertilisers.

### 2.05 P.M.

#### 6. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13th March, 2000.

#### 7. Report of Busines Advisory Committee

Shri Santosh Kumar Gangwar presented the Fifth Report of the Business Advisory Committee.

### 8. Presentation of Petition

Shri Kirit Somaiya presented a petition signed by Shri Shailesh Chedia, GeneraLSecretary, Investor Grievances Forum and Shri Bharat Kotecha, Joint Secretary, Investor 'Gnevanceis Forum, Mumbai, requesting to take action to protect the interest of the small investors.'

### 2.30 P.M.

#### 9. Observation by the Chair

The Chair made the following observation:-

"Hon'ble members may recall that a Short Duration Discussion under rule 193 on the issue relating to Gujarat Government's order lifting ban on its employees to Join RSS was included in the List of Business on 28 February, 2000. Shri Kirit Somaiya who initiated discussion on the subject was unable to complete his speech due to disturbances, which ultimately led to the adjournment of the House.

The House had to be adjourned on subsequent days also due to disturbances since the opposition parties were not prepared for a discussion under rule 193 on the subject and were demanding a discussion on a motion underrule 184 given notice of by Shri Madhavrao Scindia and others.

On 8 March, 2000, Hon'ble Prime Minister stated in the House that the Government was prepared for adiscussion under rule 184 on the subject.

In the meantime, however, the Gujarat Government withdrew the said order.

Shri P.R. Dasmunsi has now addressed a communication to Hon'ble Speaker for ascertaining the fate of notices given under rule 184 on the subject and also of the part discussed Short Duration Discussion. After the withdrawal of the order by the Gujarat Government, a discussion under rule 184 on the notices in the form given, has become infructuous. On the same grounds the inconclusive Short Duration Discussion has also become infructuous and no useful purpose is going to be served'by discussing this matter any further.

Shri Dasmunsi has now given notice on 9 March, 2000 under rule 193 on the activities of RSS, VHP and Bajrang Dal and the functioning of ICHR. Notice on the functioning of ICHR was earlier received also from Shri Ajay Chakraborty.

These notices are under consideration of Hon'ble Speaker."

(Due to interruptions in the House, LokSabha adjourned for the day).

2.37 P.M.

(Lok Sabha adjourned tilt 11 A.M. on Monday, the 13th March. 2000).

### G.C. MALHOTRA

Secretary-General

### LOK SABHA BULLETIN-PART I (Brief Record of Proceedings)

Monday, March 13,2000/Phalguna 23, 1921 (Saka)

No. 41

### 11 AM.

1. Obituary References

The Speaker, made references to the passing away of Shri Tulshidas Jadhav, a Member of Third and Fourth Lok Sabha, Shri Naresh Chandra Chaturvedi. a Member of Eighth Lok Sabha, Shri Shiv Narayan Tandon, a Member of First Lok Sabha, Shn Mohendra Ngangom, a Member of Seventh Lok Sabha and Shn Bapulal Malviya, a Member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 241,243, 244,246 were orally answered. Replies to Starred Question Nos. 242,245 and 247 to 260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2600-2829 were laid on the Table.

12.00 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:-(1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1997-98.

(2) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Lalit Kala Akademi, New Delhi, for the year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1997-98.

(4) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (3) above.

(5) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Environment and Forests for the year 2000-01.

(6) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Labour for the year 2000-01.

(7) A copy of the Detailed'Demands for Grants (Hindi and English

versions) of the Ministry of Law, Justice and Company Affairs for the year 2000-2001.

(8) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Power for the year 2000-2001.

(9) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Tribal Affairs for the year 2000-2001.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2000-01.

(11)A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Consumer Affairs and Public Distribu-

tion for the year 2000-2001.

(12) A copy each of the following Reports (Hindi and English versions)

under article 338(2) of the Constitution:----

(a) (i) Third Report of the National Commission for Scheduled Castes and Scheduled Tribes (Volume 1) for the years 1994-95 and 1995-96.

(ii) Action Taken Memorandum on the Third Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1994-95 and 1995-96.

(b) (i) Fourth Report of the NaSional Commission for Scheduled

Castes and Scheduled Tribes (Volume 1) for the years 1996-97 and 1997-98.

(ii) Action Taken Memorandum on the Fourth Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1996-97 and 1997-98.

(13) A copy each of the following Reports (Hindi and English versions)

under section 12 of the National Commission for Safai Karamcharis

Act, 1993:-

(a) (i) First Report of the National Commission for Safai Karamcharis for the year 1994-95.

(ii) Action Taken Memorandum on the First Report of the National

Commission for Safai Karamcharis for the year 1994-95.

(b) (i) Second Report of the National Commission for Safai Karamcharis for the year 1995-96.

(ii) Action Taken Memorandum on the Second Report of the National Commission for Safai Karamcharis for the year 1995-96.

(14) (i) A copy of the Annual Report(Hindi and English versions) of the

Wildlife Institute of India, Dehradun, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Wildlife Institute of India,' Dehradun, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay

in laying the papers Jnentioned at (14) above.

(16) A copy of the Central Electricity Regulatory Commission (Appoint-

ment of Consultants) Regulations, 1999 (Hindi and English versions) published in Notification No. F. No. 1/18(28)/99-CERC in. Gazette of India dated the 31 st December, 1999 under section 56 of

the Electricity Regulatory Commissions Act, 1998.

(17) A copy each of the following Notifications (Hindi and English ver-

under sub-section (4) of section 124 of the Major Port Trusts 1963:—

(i) G.S.R. 471(E) published in Gazette of India dated the

19th August, 1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.

(ii) G.S.R. 724(E) published in Gazette of India dated the
 27th October, 1999 approving the Jawaharlal Nehru Port Trust
 Employees (Pay and Allowances)—1st Amendment Regulations,
 1999.

(iii) G.S.R. 738(E) published in Gazette of India dated the

1st November, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(iv) G.S.R. 739(E) published in Gazette of India dated the 1st November, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(v) G.S.R. 757(E) published in Gazette of India dated the 5th November, 1999 approving the Cochin Port Trust

Employees (Recruitment, Seniority and Promotion ) Amendment Regulations, 1999.

(vi) G.S.R. 2(E) published in Gazette of India dated the 1st January,

2000 approving the Madras Port Trust Employees (Medical Attendence in the Trust's Hospital and reimbursement of Hospital Charges) Amendment Regulations, 1999.

(vii) G.S.R. 3(E) published in Gazette of India dated the 1st January,

2000 approving the Madras Port Thist (Leave) Amendment Regulations, 1999.

(viii) G.S.R. 4(E) published in Gazette of India dated the 1st January,

2000 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(ix) G.S.R. 5(E) published in Gazette of India dated the I st January,

2000 approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(x) G.S.R. 6(E) published in Gazette of India dated the 1st January,

2000 approving the Mormugao Port Employees (Supplementary Leave) Amendment Regulations, 1999.

(xi) G.S.R. 10(E) published in Gazette of India dated the 1st Janu-

ary, 2000 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(xii) G.S.R. ll(E)publishedinGazetteofIndiadatedthe IstJanuary, 2000 approving the Mumbai Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1999.

(xiii) G.S.R. 51 (E) published in Gazette of India dated the 17th Janu-

ary, 2000 approving the Madras Port Trust (General Provident Fund) Amendment Regulations, 2000.

(xiv) G.S.R. 71(E) published in Gazette of India dated the 27th Janu-

ary, 2000 approving the Mormugao Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(18) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (i) of item (17) above.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 103 of the Major Port Trusts Act,

1963:—

(a) (i) Annual Accounts of the Jawaharlal Nehru Port Thist for the

year 1998-99, together with Audit report thereon.

(ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1998-99.

(b) (i) Annual Accounts of the Mumbai Port Trust for the year 1998-99, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Mumbai Port Trust for the year 1998-99.

(20) Two statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned, at (19) above.

(21) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Cochin Port Trust, Cochin, for the year 1998-99, alongwith Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Cochin Port Trust, Cochin, for the year 1998-99.

(22) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (21) above.

(23) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956—

(i) Review by the Government of the working of the Central Inland

Water Transport Corporation Limited, Calcutta, for the year 1997-98.

(ii) Annual Report of the Central Inland Water Itansport Corpora-

tion Limited, Calcutta, for the year, 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) Statement (Hindi and English versioris) showing reasons for delay

in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the

Inland Waterways Authority of India, Noida for the year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the Inland Waterways Authority of India, Noida, for the year 1997-98.

(26) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (25) above.

(27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 2000-2001. (28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2000-2001. (29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications for the year .2000-2001. (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2000-2001. 5. Leave of Absence The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-(1) Shri Sunil Dutt 29 November, 1999 to 23 December, 1999 and 23 February, 2000 to 16 March, 2000. (2) Shri Rajesh Ranjan 29 November, 1999 to 23 December, 1999. (3) Shrimati Nisha A. 29 November, 1999 to 23 December, 1999. Choudhary and 23 February, 2000 to 16 March/2000. (4) Shri Bhaskar Rao Patil 3 December, 1999 to 17 December, 1999. Khatgaonkar (5) Shri Prabhat Samantaray 9 December, 1999 to 23 December, 1999. 6. Statement by Minister The Minister of State in the Ministry of External Affairs made a statement regarding hijacking of IC-814. 7. Motion regarding Fifth Report of the Business Advisory Committee Shri Pramod Mahajan moved the following motion:-"That this House do agree with the Fifth Report of the Business Advisory

Committee presented to the House on the 10th March, 2000." The motion was adopted.

12.15 RM.

8. Supplementary Demands for Grants (General)—1999-2000 Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1999-2000.

12.26 P.M.

9. Observation by the Speaker
The Speaker made the following observation:—
"Hon'ble members, I had received notices of motion underrule
184 from
Shri Raghuvansh Prasad Singh and six other members on 7 and 8
March,
2000, regarding violation of democratic norms by the Governor of Bihar in
inviting the leader of minority group in Bihar to form the Government.

While the notices were under my consideration, the political situation has materially changed in Bihar.

Shri Raghuvansh Prasad Singh has again given a notice today under rule

184 for disapproval of the decision of the Governor of Bihar.

I have admitted the notice. A decision regarding the date on which the House may discuss the motion will be taken in the meeting of the Business Advisory Committee".

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.34 P.M.)

10. Matterrander Rule 377

1. Shri Rajiv Pratap Rudy raised a matter regarding need to convert the connecting road between Chapra and Muzaffarpur into National Highway in Bihar.

 Shri Punnu Lal Mohale raised a matter regarding need to provide
 Central grant to State Governments for boring of five tubewel.ls and installation of five electric poles in each village in the country.

3. Shri Padamsen Choudhary raised a matter regarding need to take steps

to protect the interests of investors in Kuber Group of industries throughout the country.

4. Shri Ram Pal Singh raised a matter regarding need to prepare a Master Plan to protect Siddharthnagar district in Uttar Pradesh from recurring floods.

5. Shri G. S. Basavaraj raised a matter regarding need to clear the proposal

of Karnataka Government for establishment of Mini Tool Rooms project?

at Hubli and Harihar in Karnataka.

6. Shri K. P. Singh Deo raised a matter regarding need to accord the

status of special category State to Super Cyclone hit Orissa.

7. Shri S.D.N.R. Wadiyar raised a matter regarding need to relax guidelines issued by R.B.I, for Non-Banking Financial Institutions

particularly in Karnataka with a view to safeguard the interests of depositors.

8. Shri M.V.V.S. Murthy raised a matter regarding need to write offRs. 3491 crores outstanding loans of Andhra Pradesh Government spent on

tackling

naxalite problems in the State.

9. Dr. Raghuvansh Prasad Singh raised a matter regarding need to connect Vraishali in Bihar by rail.

10. Shri Chandra Vijay Singh raised a matter regarding need to provide special grant to Government of Uttar Pradesh for providing better civic amenities in

Moradabad.

11. Shri Ravi Prakash Venna raised a matter regarding need to provide financial assistance to State Government of Uttar Pradesh for development of

Primary education particularly in Khiri district.

3.05 P.M.

\*11.Statutory Resolution-Negatived

Time taken:3 hrs.

16 mts.

Shri Basudeb Acharia moved the following resolution:----

"That this House disapproves of thelblecom Regulatory Authority of India

(Amendment) Ordinance, 2000 (No. 2 of 2000) promulgated by the President on 24 January, 2000.".

After discussion as indicated in para 12 below, the Resolution was negatived.

\* 12. Government BBI--Passed

The' Telecom Regulatory Authority of India (Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The following members took part in the combined debate on the Resolution (vide para II above )and the motion for consideration of the Bill:

(1) Shri Mani Shankar Aiyar			
(2) Shri Rajiv Pratap Rudy			
(3) Shri Rupchand Pal			
(4) Dr. Raghuvansh Prasad Sir	ıgh		
(5)Shri M.V.V.S.Murthy	·		
(6)Shri C.N.Singh			
(7) Prof. Rasa Singh Rawat			
(8) Shri AjoyChata-aborty		".	
(9) Shri PawanKumarBansal			
(10)ShriRamdasAthawale			

Shri Ram Vilas Paswan replied to the debate.

• ...

Shri Basudeb Acharia spoke (by way of reply to his Statutory Resolution).

Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted as amended.

Clauses 7 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill as amended be passed was moved by Shri Ram VilasPaswan.

The Motion was adopted and the Bill as amended was passed.

6.21 P.M.

\*\*13. Statutory Resolution-Withdrawn

24 mts.

Shri VarkalaRadhakrishnan moved the following resolution:— "That this House disapproves of the Recovery of Debts Due to Banks and Financial Institutions (Amendment) Ordinance, 2000 (No. I of 2000) promulgated by the President on 17 January, 2000."

After discussion as indicated in para 14 below, the Resolution was withdrawn

by leave of the House.

\*\* 14. Government Bill-Passed

The Recovery of Debts Due to Banks and FinafWUttInstitutionsfAmemiment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:

(1) Shri Priya Ranjan Dasmunsi
 (2) Dr. Bolla Bulli Ramaiah
 (3) Shri Moinul Hassan
 (4) ShriKiritSomaiya
 (5) Shri P. H. Pandian
 (6) ShriPrakashParanjpe
 (7) Dr. Raghuvansh Prasad Singh

Shri Yashwant Sinha replied to the debate,

Shri Varkala Radhakrishnan spoke (by way of reply to his statutory Resolution).

Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

# 8.45P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 2000).

# MALHOTRA

G.C.

General

Secretary-

\*\* Discussed together

### LOK SABHA

### **BULLETIN - PART -I**

### (Brief Record of Proceedings) Tuesday, March 14, 2000/Phalguna 24, 1921

### 11.00 A.M.

### **1. Starred Questions**

Starred Question Nos. 261 to 264 and 266 were orally answered. Replies to Starred Question Nos. 265 and 267 to 280 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2830-3059 were laid on the Table.

### 12.00 Noon

### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 2000-2001.

(2) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2000-2001.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions)of the Ministry of Urban Employment and Poverty Alleviation for the year 2000-2001.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions)of the Department of Youth Affairs and Sports for the year 2000-2001.

(5) Acopy of the Detailed Demands forGrants (Hindi and English versions)

of the Ministry of Urban Development for the year 2000-2001.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions)of the Ministry of Science and Technology for the year 2000-2001.

(7) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Department of Ocean Development for the year 2000-2001.

(8) A copy of the Detailed Demands forGrants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2000-2001.

(9) A copy each of the following papers (Hindi and English versions) under

sub-section (1) of section 619A of the Companies Act, 1956:-(i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1998-99.

(ii) Annual Report of the Central Electronics Limited, New Delhi.

for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

(11)A copy of the Detailed Demands forGrants (Hindi and English versions)

of the Ministry of Chemicals and Fertilizers for the year 2000-2001

(12) A copy of the Detailed Demands for Grants(Hindi and English versions)

of the Ministry of Non-Conventional Energy Sources for the year 2000-

2001.

(13) A copy each of the following Notifications (Hindi and English versions)

under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (3rd Amendment) Rules, 1999 published in Notification No. G.S.R. 319(E) in Gazette of India dated the 6th May, 1999 together with a corrigendum thereto

published in Notification No. G.S.R. 697(E) dated the -11th October, 1999.

(ii) The Prevention of Food Adulteration (4th Amendment) Rules.

1999 published in Notification No. G.S.R. 396 (E) in Gazette of India dated the 27th May, 1999 together with a corrigendum thereto (in Hindi version only) published in Notification No. G.S.R. 631(E) dated the 10th September, 1999.

(14) A copy of the Drugs and Cosmetics (1st Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 120(E) in Gazette of India dated the 5th March, 1998 under section 38 of the Drugs and Cosmetics Act, 1940 together with a

Corrigendum thereto published in Notification No. G.S.R. 242(E) dated the 5th April, 1999.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the

Cancer Institute, Chennai, for the year 1998-99, alongwith Audited

Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai, for the year 1998-99.

(17) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the

Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1997-98, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of "Tuberculosis and Allied Diseases, New Delhi, for the year, 1997-98.

(19) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (18) above.

(20) A copy of the Detailed Demands for Grants (Hindi and English versions)

of the Ministry of Health and Family Welfare for the year 2000-2001.

(21) A copy of the Detailed Demands for Grants(Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2000-200

of the Ministry of Parliamentary Affairs for the year 2000-2001.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Advanced Study, Shimla, for the year 1997-98,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versiorts) by the Government of the working of the Indian Institute of Advanced Study, Shimla for the year 1997-98.

(23) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (22) above.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Council of Historical Research, New Delhi, for the year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1997-98.

(25) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Report (Hindi and English versions) of

the Regional Engineering College., Kurukshetra, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1998-99.

(27) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (26) above.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the

Pondicheny University, Pondicherry, for the year 1998-99.(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1998-99.

(29) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (28) above.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the

Dr. B.R. Ambedkar Regional Engineering College, Jalandhar for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1998-99.

(31) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (30) above.

(32) (i) A copy of the Annual Report (Hindi and English versions) of the

West Bengal District Primary Education Programme, Calcutta, for the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the West Bengal District Primary Education Programme, Calcutta, for the year 1998-99.

(33) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (32) above.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the

Regional Engineering College, Durgapur, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1998-99.

(35) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (34) above.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the

Visvesvaraya Regional College of Engineering, Nagpur, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1998-99.

(37) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (36) above.

(38) (i) A copy of the Annual Accounts (Hindi and English versions) of

the Navodaya Vidyalaya Samiti, New Delhi, for the year 1996-97, together with Audit Report thereon.

(39) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (38) above.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the

NationalEookTrustIndia,NewDelhi,fortheyearl997-98.

(ii) A copy of the Annual Accounts (Hindi and English versions) of

the National Book Trust, India, New Delhi; for the year 1997-98, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Book Trust, India, New Delhi, for the year 1997-98.

(41) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (40) above.

(42) (i) A copy of the Annual Report (Hindi and English versions) of the

U.P. Education for All Project Board, Lucknow, for the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the U.P. Education for All Project Board, Lucknow, for the year 1998-99.

(43) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (42) above.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the

Lok Jumbish Parishad, Jaipur, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1998-99.

(45) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (44) above.

(46) (i) A copy of the Annual Report (Hindi and English versions) of the

Nagaland University, Kohima, for the year 1997-98.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Nagaland University, Kohima, for the year 1997-98.

(47) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (46) above.

(48) (i) A copy of the Annual Report (Hindi and English versions) of the

University of Hyderabad, Hyderabad, for the year 1998-99.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the University of Hyderabad, Hyderabad, for the year 1998-99.

(49) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (48) above.

(50) (i) A copy of the Annual Report (Hindi and English versions) of the

Assam University, Silchar, for the year 1998-99.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Assam University, Silchar, for the year 1998-99.

(51) (i) A copy of the Annual Report (Hindi and English versions) of the

Nagaland University, Kohima, for the year 1998-99.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Nagaland University, Kohima, for the year 1998-99.

(52) A copy of the Council of Architecture Recruitment and Promotion

Regulations, 1999 (Hindi and English versions) published in Notification No. P. No. CA/28/98(RR) in Gazette of India dated the

19th February, 2000 under sub-section (3) of Section 45 of the Architects

Act, 1972.

(53) A copy each of the following papers (Hindi and English versions) under

sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working

of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1998-99.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(54) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (53) above.

(55) A copy of the statement (Hindi and English versions) correcting the

reply given on the 17th December, 1999 to Unstarred (Question No.

2808 by Shri Varkala Radhakrishnan, M.P. regarding Funds for Gram

Panchayats.

### 4. Reports of the Standing Committee on Agriculture

Shri S.S. Palanimanickarn presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:

versions) of the Standing Committee on Agriculture:-

(1) First Report on Action Taken by the Government on the Rccommdtadations/Observations contained in the Eighteenth Report of

the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to the Ministry of Agriculture

(Department of Agriculture and Co-operation).

(2) Second Report on Action Taken by the Government on the Recommendations/Observations contained in the Nineteenth Report of

the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to the Ministry of Agriculture

(Department of Agricultural Research and Education).

(3) Third Report on Action Taken by the Government on the Recommendations/Observations contained in the Twentieth Report of

the Standing Committee on Agriculture (Twelfth Lok Sabha) on

Demands for Grants (1999-2000) relating to the Ministry of Agriculture

(Department of Animal Husbandry and Dairying).

(4) Fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-second Report

of the Standing Committee on Agriculture (Twelfth Lok Sabha) on

Demands for Grants (1999-2000) relating to the Ministry of Agriculture

(Department of Food Processing Industries).

(5) Fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-first Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1999-2000) relating to,the Ministry of Water Resources.

### 5. Minutes of the Committee on Petitions

Shri Basudeb Acharia laid on the Table of the House the Minutes (Hindi and English versions) of the First to Tenth Sittings of the Committee on Petitions (Twelfth Lok Sabha).

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.28 P.M.)

### 6 Matters Under Rule 377

1. Shri Thawar Chand Gehiot raised a matter regarding need to convert

national highway No. 3 passing through Madhya Pradesh into four and six lanes.

2. Shri Chinmayanand Swami raised a matter regarding need to run

Kamayani Express between Jaunpur and Mumbai.

3. Shri Maheshwar Singh raised a matter regarding need to considerably

reduce the security deposit for LPG cylinder and regulator for the consumers of Himachal Pradesh.

4. Smt. Jaishree Banerjee raised a matter regarding need for early

establishment of a super thermal power station in Mandala district near Jabalpur, Madhya Pradesh.

5. Smt. Shyama Singh raised a matter regarding need to provide better infrastructural facilities at Bodh Gaya in Bihar with a view to attract more foreign tourists. 6. Shri S. Ajaya Kumar raised a matter regarding need to review the

decision to reduce the rate of interest on National Saving Scheme to safeguard the interestfi of Mahila Pradhan Agents particularly in

Kerala.

7. Shri Gadde Rama Mohan raised a matter regarding need for early

payment of dues on behalf of IDPL to Andhra Pradesh State Electricity Board in respect of electric consumption charges.

8. Shri Arun Kumar raised a matter regarding need for early comple-

tion of Hamid Nagar Irrigation Project in Bihar.

9. Dr. Sushil Kumar Indora raised a matter regarding need for early completion of pending irrigation Projects' in Haryana.

10. Shri Sanat Kumar Mandal raised a matter regarding not to divert the shares of Madras Fertilizer Limited.

11. Col. (Retd.) Sona Ram Choudhary raised a matter regarding need

to discourage import of low grade lime and provide concession by Railways in transportation of steel grade lime-stone from Jaisalmer, Rajasthan

7. The Budget (Railways)-2000-2001; Demands for Grants on Account

(Railways)-2000-2001; Supplementary Demands for Grants (Railways)-1999-2000.

Time taken: 11 hours 17

mts.

The following items of business were taken up together:-

(1) General Discussion on the Budget (Railways)-2000-2001;

(2) Demands for Grants on Account Nos. I to 16 in respect of Bud(Railways) for 2000-2001;

(3) Supplementary Demands for Grants Nos. 10,13 and 16 in resp of Budget (Railways) for 1999-2000;

The following members took part in the debate:-

(1) Shri Priya Ranjan Dasmunsi
 \*(1A) Dr. Nitish Sen Gupta
 (2) Shri Vaiko
 (3) Shri Basudeb Acharia

- (4) Shri G GangaReddy
- (5) Shri Chandra Bhushan Singh
- \*(6) Shri Ravindra Kumar Pandey
- (7) Dr. Laxminarayan Pandey
- (8) Shri Ramesh Chennithala
- \*(9) Shri ShriniwasPatil
- \*(10) Shri Girdhari LaI Bhargava
- (11) Shri Raghunath Jha
- (12) Shri Rashid Alvi
- \*(13) Shri T.Govindan
- \*(14) Shri Vilas Muttemwar
- \*(15)) Dr. Sanjay Paswan
- @@(16) Shri Saroj Tofani
- (17) Shri Chinmayanand Swami
- \*(18) Shri Ram Singh Kaswan
- \*(19) Dr. Ranjit Kumar Panja
- (20) Shri M. Chinnasamy
- \*(21) Shri Jagdambi Prasad Yadav
- (22) Shri Anant Gudhe
- \*(23) Shri Sant Kumar Mandal
- (24) Shri Sukhdev Paswan
- \*(25) Shri P.R. Khunte
- \*(26) Shri P.S. Gadhavi
- \*(27) Shri Haribhai Chaudhary
- (28) Shri Ali Mohamad Naik
- \*(29) Shrimati Sushila Saroj
- \*(30) Shri Ramsinh Rathwa
- \*(31) Dr. V. Saroja
- \*(32) Shri Jaibhan Singh Pawaiya
- (33) Shri Satyavrat Chaturvedi
- \*(34) Shri Mansukhbhai Vasava
- \*(35) Shri Sudip Bandyopadhyay
- \*(36) Shri Anada Mohan Biswas
- \*(37) Shri Nihal Chand Chouhan
- \*(38) Shri Saiduzzama
- \*(39) Dr. Ramannaidu Daggubhati
- \*\*(40) Shri Ram Tahal Chaudhary
- \*(41) Shri Y.S. Vivekanand Reddy
- (41A) Prof. A.K. Premajam
- \*(42) Shri Krishnamraji
- \*(43) Shrimati Sheela Gautam
- \*(44) Shri Madhab Rajbangshi
- \*\*(45) Shri C.N. Singh
- (46)Shri Amar Roypradhan
- \*(47) Shri A.K.S. Vijayan
- \*(48) Shri K.A. Sangtam
- \*(49) Shri Adhi Sankar
- \*(50) Shri P. Rajendran
- \*(51) Shri Suresh Chandel
- \*(52) Shri Dilipkiunar Mansukhlal Gandhi
- (53) Shri P. Mohan
- (53A) Shri Prabhat Kumar Samantray
- \*(54) Shrimati Nivedita Mane
- \*(55) Shri Virendra Kumar
- (55A) Shri S.D.N.R. Wadiyar
- \*(56) Shri S.S. Palanimanickarn
- \*(57) Dr. Ram Chandra Dome

- (58) Shri Prabhunath Singh
- \*(59) Shri Sheesh Ram Singh Ravi
- \*(60) Shri Shyam Lal Bansiwal
- \*(61) Shri V.M. Sudheeran
- \*(62) Mohammad Anwarul Haque
- \*(63) Shri S.Ajaya Kumar
- \*(64) Shri Shamsher Singh Dullo
- (65) Shri K. Malaisamy
- \*(66) Dr. (Col. Retd.) Dhani Ram Shandil
- \*(67) Shri Kishan Lal Diler
- \*(68) Shri Radha Mohan Singh
- \*(69) Shri Samar Choudhury
- \*(70) Shri Chintaman Wanaga
- \*(71) Smt. Renu Kumari
- \*(72) Smt. Minati Sen
- (73) Dr. Sushil Kumar Indora
- \*(74) Shri Haribhau Shankar Mahale
- \*(75) Shri S. Munigesan
- (76) Shri Subodh Mohite
- \*(77) Shri Abul Hasnat Khan
- \*(78) Adv. Suresh Ramrao Jadhav
- (79) Shri Shriprakash Jaiswal
- \*(80) Shri Ashok Argal
- (81) Shri Yogi AdityaNath
- \*(82) Shri K. Francis George
- \*(83) Shri Raghuraj Singh Shalcya
- \*(84) Shri Manikrao Hodlya Gavit
- \*(85) Shri Paban Singh Ghatowar
- \*(86) Shri Bhartruhari Mahtab
- \*(87) Shri Ram Naresh Tripathee
- \*(88) Shri Vishnu DevSai
- \*(88A) Shri Vijendra Pal Singh
- (89) Shri D. Venugopal
- (90) Shri Raghuvansh Prasad Singh
- (91) Dr. Bolla Bulli Ramaiah
- (92) Prof. S.P. Singh Baghel
- \*(93) Shri Sunil Khan
- \*(94) Shri Maheshwar Singh
- \*(95) Shri Shyam Bihari Mishra
- (96) Shri Bikram Keshari Deo
- \*(97) Shri Rampal Singh
- \*(98) Dr. Madan Prasad Jaiswal
- \*(99) Shri Dalpat Singh Parste
- \*(100) Shri Kirti Jha Azad
- \*(101) Shri Tarachand Bhaeor
- \*(102) Shri Prhahlad Singh Patel'
- \*(103) Shri Thavarchand Gehlot
- (104) Shri K.Muralidharan
- (105) Shri Vishno Datt Sharma
- \$\$(106) Shri Subodh Roy
- \*(107) Smt. Javashree Banenee
- \*(108) Shri Anant Nayak
- \*(109) Shri Uttamrao Dhikal
- \*(110) Shri Chandra Pratap Singh
- (111) Shri Dinesh ChandraYadav
- (112) Shri Varkala Radhakrishnan
- (113) Shri Joachim Baxia

- (114) Shri Vijay Kumar Khandelwal
- (114A) Prof. I.G. Sanadi
- \*(115) Dr. N. Venkataswamy
- \*(116) Shrimati Sangeeta Kumari Singh Deo
- \*(117) Shri Chhattrapal Singh
- (118) Shri Anandrao Vithoba Adsul
- \$\$(119) Shri P.C. Thomas
- \*(120) Shri Padam Sen Choudhary
- \*(121) Dr. Ashok Patel
- \*(122) Maj. Gen. Bhuwan Chandra Khanduri, AVSM (Retd.)
- \$\$(123) Shri Basangouda R. Patil
- (124) Shri Bhan Singh Bhaura
- \*(125) Dr. (Smt.) Sudha Yadav
- (125A) Shri Kharbella Swain
- \*(126) Prof. Rasa Singh Rawat
- (127) Shri R H. Pandian
- \$\$(128) Shri Kodikunnil Suresh
- \*(129) Shri Parsuram Majhi
- (130) Shri Ramdas Athawale
- (131) Dr. Rarnkrishna Kusmaria
- (132) KunwarAkhilesh Singh
- (133) Shri Prakashmani Tripathi
- \*(134) Smt.Jayaben B.Thakkar
- \$\$(135) Shri Lakshman Seth
- (136) Shri Suresh Kurup
- (137) Shri Sujan Singh Bundela
- (138) Shri Tilakdhari Prasad Singh
- (139) Shri Ramanand Singh
- \*(140) Shri Ram Raghunath Chaudhary
- \*(141) Shri Kishan Singh Sangwan
- \$\$(141A) Shri S.K.Bwiswmuthiary
- (142) Shri Brahmanand Mandal
- \*(143) Shri Ramshakal
- \*(144) Shri C. Sreenivasan
- \$\$(145) Shri A.P. Abdullakutty
- (146) Shri Mohan Rawale
- \*(147) Shri Ashok Pradhan

Kumari Mamata Banerjee replied to the debate.

All the Demands for Grants on Account Nos. I to 16 in respect of Budget (Railways) for the amounts shown under column 3 'of printed List of Demands

for Grants on Account (Railways) for 2000-2001, were voted in full.

All the Supplementary Demands for Grants Nos. 10,13 and 16 for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (Railways) for 1999-2000 were voted in full.

## 8. Government Bills-Introduced

The Appropriation (Railways) Vote on Account Bill, 2000.

### 9. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 2000.

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

### 10. Government Bill-Introduced

The Appropriation (Railways) Bill, 2000.

### 11.GovernmentBill--Passed

The Appropriation (Railways) Bill, 2000.

The motion for consideratioih moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2,3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

2.04 A.M. (15-3-2000)

(Lok Sabha adjourned tilt 11 A.M. on Wednesday, the 15th March, 2000)

**G.C. MALHOTRA**, Secretary-General.

\*\* They also laid on the Table some written portions of their speeches.

\$\$ They also laid on the Table some written portions of their speeches.

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### LOK SABHA

### **BULLETIN PART -I**

### (Brief Record of Proceedings)

Wednesday, March 15, 2000/Phalguna 25, 1921 (Saka)

11.00 A.M.

### 1. Obituary References

The Speaker, made references to the passing away of Shri M.P. Swamy, a member of Third LokSabhaandShri K,Mallanna, a member of Fifth to Seventh LokSabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

### 2. Starred Questions

Starred Question Nos. 281 to 284 were orally answered. Replies to Starred Question Nos. 285 to 300 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. I addressed to the Minister of Agriculture regarding hike in the price of the DMS milk was orally answered.

### 4. Unstarred Questions

(Replies to Unstarred Question Nos. 3060-3227 were laid on the Table

12.23 P.M

#### 5. Paper Laid on the Table

The following papers were laid on the Table:-

 (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information Technology for the year
 2000-2001. (2) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Agriculture for the year 2000-2001.

(3) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of External Affairs for the year 2000-2001.

(4) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Civil Aviation for the year 2000-2001.

(5) A copy of the Detailed Demands for Grants (Hindi and English

versions) of the Minis' of Social Justice and Empowerment for

the year 2000-2001.

(6) A copy each of the following papers (Hindi and English versions)under sub-section (1) of section 619A of the Companies Act,1956:-

(i) Review by the Government of the working of the National
Scheduled Castes and Scheduled Tribes Finance and Development
Corporation, New Delhi, for the year 1998-99.

(ii) Annual Report of the National Scheduled Castes and Scheduled

Tribes Finance Development Corporation, New Delhi, for the

year, 1998-99, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts\* of the National Minorities Development and Finance Corporation for the year, 1998-99.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting and

Department of Disinvestment for the year 2000-2001.

(10) A copy each of the following papers (Hindi and English versions)under sub-section (1) of section 619A of the Companies Act,1956:-

 (i) Statement regarding Review by the Government of the working
 of the Rashtriya Ispat Nigam Limited, Vishakhapatnam, for the year 1998-99.

(ii) Annual Report of the Rashtriya Ispat Nigam Limited, Vishakhapatnam for the year, 1998-99. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Fixation of Cadre Strength)
8th Amendment Regulations, 1999 published in Notification
No. G.S.R. 396 in Gazette of India dated the 11th December, 1999.

(ii) The Indian Administrative Service (Fixation of Cadre Strength)

Amendment Regulations, 2000 published in Notification No. G.S.R. 21(E) in Gazette of India dated the 5th January. 2000.

(iii) The Indian Administrative Service (Pay) Amendment Rules, 2000
published in Notification No. G.S.R. 22(E) in Gazette of India
dated the 5th January, 2000.

(iv) The Indian Police Service (Cadre) First Amendment Rules, 2000
published in Notification No. G.S.R. 34 in Gazette of India dated
the 29th January, 2000.

(v) The Indian Police Service (Pay) First Amendment Rules., 2000
published in Notification No. G.S.R. 35 in Gazette of India dated
the 29th January, 2000. (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Small Scale Industries and Agro and
Rural Industries for the year 2000-01.

(14) A copy of the Madhya Pradesh Administrative Tribunal (Procedure)
Amendment Rules, 1999 (Hindi and English versions)
published in
Notification No. G.S.R. 136(E) in Gazette of India dated
the 23rd
February, 1999 under sub-section (1) of Section 37 of the
Administrative Tribunals Act, 1985.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16). A copy each of the following Notifications (Hindi and English

versions) undersection 159 of the Customs Act, 1962:-

(i) S.0.66(E) published in Gazette of India dated the 25th January,

2000 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import

(ii) S.0.67(E) published in Gazette of India dated the 25th January,

2000 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(iii) S.0. 174(E) published in Gazette of India dated the

24th February, 2000 together with an explanatory memorandum

regarding revised rates of exchange for conversion of certain

foreign currencies into Indian currency or vice-versa for the purposes of assessment of Import.

(iv) S.0. 175(E) published in Gazette of India dated the 24th February, 2006 together with an explanatory memorandum

regarding revised rates of exchange for conversion of certain

foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(v) G.S.R. 147(E) published in Gazette of India dated the 21st February, 2000 together with an explanatory' memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.

(vi) Ad hoc exemption Onler No. 13 dated the 25th January, 2000

together with an explanatory memorandum seeking tb exempt the

basic Custom Duty as well as the whole of the Additional Duty

leviable on import of 15,000 woollen pullovers for distribution to

cyclone victims of Orissa.

(vii) Ad hoc exemption Order No. 75 dated the 5th November, 1999

together with an explanatory memorandam regarding exemption to all goods imported into India for donation and relief for rehabilitation of the victims of cyclone in the State of Orissa from the whole of the basic and additional duties of

Customs leviable thereon.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the. Central Excise

Act, 1944:-

(i) G.S.R. 213(E) published in Gazette of India dated the 1st March,

2000 together with an explanatory memorandum seeking to allow credit of special duty of excise paid on CKD kits and chasis

of Motor vehicle classified.

(ii) G.S.R. 220(E) published in Gazette of India dated the 6th March,

2000 together with an explanatory memorandum exempting aerated waters prepared and dispensed by vending machines.

(18) A copy of the Notification No. G.S.R. 149(E) (Hindi and English

versions) published in Gazette of India dated the 21st February,

2000 together with an explanatory memorandum seeking to amend

Notification No. 22/99-Cus., dated the 28th February, 1999 under

sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(19) A copy of the Annual Report (Hindi atid English versions) of the

Employees' State Insurance Corporation, New Delhi, for the year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Annual Accounts (Hindi and English versions) of theEmployees' State Insurance Corporation, New Delhi for the year1998-99, together with Audit Report thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of theNational Cooperative Development Corporation, New Delhi, forthe year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of

the National Cooperative Development Corporation, New Delhi,

for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Cooperative Development Corporation. New Delhi, for the year 1998-99.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the

National Cooperative Union of India, New Delhi, for the year

1998-99.'

(ii) A copy of the Annual Accounts (Hindi and English versions) of

the National Cooperative Union of India, New Delhi, for the

year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Cooperative Union

of India, New Delhi, for the year 1998-99.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of

The All India Federation of Co-operative Spinning Mills Limited,

Mumbai, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of The All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1998-99.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the

National Heavy Engineering Co-operative Limited. New Delhi,

for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Heavy Engineering

Co-operative Limited, New Delhi, for the year 1998-99.

(30) Statement (Hindi and English versions) showing reasons fpr delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the

National Federation of Labour Co-operatives Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Federation of Labour

Co-operatives Limited, New Delhi, for the year 1998-99.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the

National Federation of Fishermen's Co-operatives Limited, New

Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Federation of Fishermen's Co-operatives Limited, New Delhi, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

 $(35)\,$  (i) A copy of the Annual Report (Hindi and English versions) of the

National Federation of Co-operative Sugar Factories Limited,

New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1998-99.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

### (37) (i)

AcopyoftheAnnualR[eport(HindiandEnglishversions)ofthe National Co-operative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of
the National Co-operative Agriculture and Rural Development
Banks' Federation Limited, Mumbai, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versibns) by the

Government of the working of the National Co-operative AgricultureandRuralDevelopmentBanks'FedcrationLimited, Mumbai, for the year 1998-99.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy of the Annual Plan for the year 1999-2000 (Hindi and English versions) of the Planning Commission.

(40) A copy of the Detailed Demands f<)r Grants (Hindi and English versions) Of the Ministry of Planning for the year 2000-01.

(41)A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministryof Statistics and Programme Implementation for the year 2000-01.

(42). A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:(a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Lakshadweep, for t~-v ar

1997-98..

(ii) Annual Report of the Lakshadweep Development Corporation

Limited, Lakshadweep, for the year 1997-98', alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

 (b) (i) Review by the Government of the working of the Lakshadweep
 Development Corporation Limited, Lakshadweep, for the year
 1998-99.

(43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working

of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1998-99.

(ii) Annual Report of the Rajasthan State Dairy Development
Corporation Limited, Jaipur, for the year 1998-99, alongwith
Audited Accounts and comments of the Comptroller and Auditor
General thereon.

(45) Statement (Hindi and English versions) explaining reasons for notlaying the Annual Audited Accounts of the Indian Council ofAgricultural Research for the year, 1998-99 within a stipulated period of Nine months after the close of the accounting year.

## 6. Financial Committee- A Review

Secretary-General laid on the Table a copy (Hindi and English versions) of the "Financial Committees (1998-1999) Review".

## 7. Report of the Committee on Private members' Bills and Resolutions

Shri Ali Mohd. Naik presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 8. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Kariya Munda presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English version) of the sittings of the Committee relating thereto:-

 First Report on Ministry of Human Resource Development (Department of Education)-Reservation in services including reservation in admission and employment of Scheduled Castes and Scheduled Tribes in Central Universities.

 (2) Second Report on Ministry of Law, Justice & Company Affairs-Representation of Scheduled Castes and Scheduled Tribes in Judiciary with special reference to the appointments in Supreme Court and High Courts.

# 9. Report of the Standing Committee on External Affairs

Smt. Krishna Bose presented a copy of the First Report (Hindi and English versions) of the Standing Committee on External .Affairs (1999-2000) on Action Taken by the Government on the recommendations/ observations contained in the 4th Report (Twelfth Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 1999-2000.

# 10. Statement of the Standuig Committee on External Affairs

Smt. Krishna Bose laid on the Table the Statement on Action Taken by the Government on the recommendations contained in the 3rd Report (Twelfth Lok Sabha) on Action Taken on the recommendations contained in the First Report of the Committee on Demands for Grants of Ministry of External Affairs for the year 1998-99.

### 11. Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution

Shn Devendra Prasad Yadav presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food. Civil Supplies and Public Distribution:-

(1) First Report on Action Taken by the Government on the Recommendation contained in the Eighth Report (Twelfth Lok Sabha) on
Demands for Grants (1999-2000) relating to the Erstwhile Ministry
of Food and Consumer Affairs (Department of Sugar and Edible

Oils).(2) Second Report on Action Taken by the Government on

the Recommendations contained in the Ninth Report (Twelfth Lok

Sabha) on Demands for Grants (1999-2000) relating to the Erstwhila Ministry of Food and Consumer Affairs (Department of Public Distribution).

(3) Third Report on Action Taken by the Government on the Recommendation contained in the Tenth Report (Twelfth Lok Sabha) on
Demands for Grants (1999-2000) relating to the Erstwhile Ministry of Food and Consumer Affairs (Department of Consumer Affairs).

# 12. Reports of the Standing Committee on Labour and Welfare

Dr. Sushil Kumar Indora presented a copy each of the following Reports

(Hindi and English versions) of the Standing Committee on Labour and Welfare--

(1) First Report on Action Taken by the Government on the recorn

mendations/observations contained in the Tenth Report of the Standing

Committee on Labour and Welfare (Twelfth Lok Sabha) on Ministry of Labour-Demands for Grants-1999-3000.

(2) Second Report on Action Taken by the Government on the recom-

mendations/observations contained in the Eleventh Report of the

Standing Committee on Labour and Welfare (Twelfth Lok Sabha)

on Ministry of Social Justice and Empowerment-Demands for

Grants-1999-2000.

## 13. Reports of the Standing Committee on Home Affairs

Shn Anadi Sahu laid on the Table a copy each (Hindii and English versions) of the following Reports of the Standing Committee on Home Affairs:-

 Fifty-seventh Report on the Foreigners (Amendment) Bill, 1998;
 and

(2) Fifty-eighth Report on the Explosive Substances (Amendment) Bill, 1999.

# 14. Evidence Tendered Before the Standing Committee on Home Affairs

Shri Anadi Sahu laid on theJable a copy each of the Evidence tendered before the Standing Committee on Home Affairs on (i)the Foreigners (Amendment) Bill, 1998; and (ii) the Explosive Substances (Amendment) Bill, 1999.

### 15. Presentation of Petition

Shri Kirit Somaiya presented a petition signed by Shri Pramod Sharvalkar. MLA and others of Chembur, Mumbai requesting to allow passenger traffic on existing railway line between Kuria and Mahul area of Eastern Mumbai (Maharashtra). (Due to interruptions in the House, Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.06 P.M.)

### 16. Statement by Minister

The Minister of Home Affairs made a statement regarding suspension of operations against Bodo Liberation Tigers.

2.09 P.M.

## 17. Matters Under Rule 377

1. Shri Manoj Sinha raised a matter regarding need to provide uniform pay scales to the Readers in all Universities.

2. Smt. Jaskaur Meena raised a matter regarding need for early start of work on Indira Gandhi Lift Canal in Rajasthan.

3. Shri Virendra Kumar raised & matter regarding need to give ownership rights to the people residing in cantonment areas particularly in Sagar district of Madhya Pradesh.

4. Shri PriyaRanjanDasmunsi raised a matter regarding need to formulate comprehensive plan for alround development of North Bengal.

5. Shri Pawan Kumar Bansal raised amatter regarding need to pay adequate compensation and allot plots to the landowners whose land has been acquired for development of Chandigarh.

6. Prof. (Smt.) A.K. Premajam raised a matter regarding need to recognise Third Travel Circuit for development of tourism in Kerala.

7. Shri Shivaji Mane raised a matter regarding need to send a Central team to Maharashtra to look into the problem of polluted underground water used for drinking purposes in Nanded district.

8. Shri Sansuma Khunggur Bwiswmuthialy raised a matter regarding need for creation of a separate State of Bodoland.

9. Shri Nawaj Kishore Rai raised a matter regarding need to declare backward areas in the country particularly ofBihar as a unit for providing basic amenities there. 10. Dr. (Col) (Retd.)Dhani Ram Shandil raised a matter regarding need to declare Giriyar area in Himachal Pradesh as Scheduled Tribe area.

11. Shri Ram Tahal Choudhary raised a matter regarding need to release early the outstanding amount under Employment Assunce and Jaldbara Schemes to Ranchi district in Bihar.

**18.** The Budget (General)- 2000-2001; Demands for Grants on Account (General)-2000-2001; Supplementary Demands for Grants (General)-1999-2000.

Time taken: 11

hours 49 mts.

The following items of business were taken up together:-

(1) General Discussion on the Budget (General)-2000-2001;

(2) Demands for Grants on Account Nos. I to 28,30,31,33 to 59,61 to 93,
95,96,98 to 103 in respect of Budget (General) for 2000-2001;

(3) Supplementary Demands for Grants Nos. I to 3,5,6,8 to II, 13 to 16.
23 to 25,27, 29,34 to 42, 44 to 49,51 to 54,56.58,66,67,69, 70,73,74,76
to 81,83,85,87 to 89,91 to 93,95,99 to 103 in respect of Budget (General) for 1999-2000;

The following members took part in the debate:-

(1) Shri Madhavrao Scindia

- (2) Shri Vijay Kumar Malhotra
- (3) Shri Rupchand Pal
- (4) Shri K.Yerrannaidu
- (5) Shri AkhileshYadav
- (6) Shri Thawar Chand Gehlot
- (7) Shri Mani Shankar Aiyar
- (8) Shri Nawal Kishore Rai
- (9) Shri P. Kumarasamy
- (10) Shri Sudip Bandyopadhyay
- (11) Shri Kirit Somaiya
- (12) Shri Raghuvansh Prasad Singh
- (13) Shri Shanta Kumar
- \*\*(14) Shri Bishnu Pada Ray
- (15) Shri Devendra Prasad Yadav
- (16) Shri Mohan Rawale
- \*\*(17)Shri Krishnamraju
- (18) Shri P.R. Kyndiah
- (19) Prof. Rasa Singh Rawat

\*\*(20) Shri Yogi Aditya Nath \*\*(21) Shri Vishno Datt Sharma (22) Shri Dilipkumar Mansukhlal Gandhi (23) Shri Varkala Radhakrishnan (24) Shri M.V.V.S.Murthi \*\*(25) Dr. C. Krishnan (26) Shri Trilochan Kanungo \*\*(27) Shri Ram Tahal Chaudhary \*\*(28) Shri Bir Singh Mahato \*\*(29) Shrimati Sushila Saroj \*\*(30) Dr. Sushil Kumar Indora (31) Shri Ravi PrakashVerma \$\$(32) Shri C. Kuppusami (33) Prof. Kailasho Devi (34) Shri Pravin Rashtrapal (35) Shri Ramshakal \*\*(36) Shri Bikram Keshari Deo \*\*(37) Shri Vijay Kumar Khandelwal (38) Shri Ramdas Athawale (39) Shri Joachim Baxia \*\*(40) Shri M. Master Mathan (41) Shri Vijayendra Pal Singh Badnore (42) Shri Abdul Rashid Shaheen (43) Shri A.C. Jose \*\*(44) Shri Subodh Roy (45) Dr. Jayanta Rongpi \*\*(46) Kuwar Akhilesh Singh (47) Shri Anant GangaramGeete \*\*(48) Dr. V Saroja\* (49) Shr iM.Chinnasamy \*\*(50) Shri Shyam Bihari Mishra (51) Shri P.S. Gadhavi (52) Shri Bijoy Krishna Handique (53) Shri Saroj Tufani \*\*(54) Shri Sheesh Ram Singh Ravi (55)Shri K. Malaisamy (56) Shri Jagmeet Singh Brar \*\*(57) Shri Virendra Kumar (58) Shri Prakash Paranipe \*\*(59)Shri K.H. Muniiiyappa \*\*(60) Smt. Jaishree Banerjee (61) Shri S.K. Bwiswmuthiaiy (62) Shri Haribhau Shankar Mahale (63) Shri A .F. Golam Osmani (64) Shri P.H.Pandian (65) Dr. A.D.K. Jeyaseelan

Shri Yashwant Sinha replied to the debate.

All the Demands for the Grants onAccount Nos. 1 to 28,30,31, 33 to 59,61 to 93,95,96,98 to 103 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of printed List of Demands for Grants on Account (General) for 2000-2001, were voted in full. All the Supplementary Demands for Grants Nos. I to 3, 5,6, 8 to 1, 13 to 16,23 to 25,27,29,34 to 42,44 to 49,51 to 54,56,58,66,67,69,70,73,74, 76 to 81, 83,85, 87 to 89,91 to 93,95,99 to 103 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (General) for 1999-2000 were voted in full.

#### 19. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 2000.

## 20. Government Bill- Passed

The Appropriation (Vote on Account) Bill, 2000.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill «oita&en up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

#### 21. Govenunent Bill-Introdoced

The Appropriation Bill, 2000.

## 22. Govenunent Bill-Passed

The Appropriation Bill, 2000,

The motion for consideration moved by Shri Yashwant Sinha was adopted and clanse-by-clause consideration of the Bill Was taken up.

Clauses 2,3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

2.15 A.M. (16.3.2000)

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 2000)

G. C. MALHOTRA Secretary-General

\* Annual Report and Audited Accounts of the National Minorities Development and Finance Corporation were laid on the Table of the House on 1st Maich, 2000.

\*\* Speeches were laid on the Table.\$\$ He also laid on the Table some written portion of his speech

### LOKSABHA

#### **BULLETIN—PART I**

## (Brief Record of Proceedings)

Thursday, March 16,2000/Phalguna 26, 1921 (Saka)

No. 44

11.00 A.M.

### 1.Obituary References

The Speaker, made references to the passing away of Shri Pradyumna Bal, a member of Sixth Lok Sabha and Shri Sakti Kumar Sarkar, a member of Fifth and Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.04 A.M.

#### 2. Starred Questions

Starred Question Nos. 301 to 304 and 306 were orally answered. Replies to Starred Question Nos. 305 and 307 to 320 were laid on the Table.

## **3. Unstarred Questions**

Replies to Unstarred Question Nos. 3228 to 3428 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2000-2001.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the AssamAshok Hotel Corporation Limited, Guwahati, for the year 1998-99.

(ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 1998-99, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Ranchi

Ashok Bihar Hotel Corporation Limited, Ranchi, for the year

1997-98.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation

Limited, Ranchi for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (2) above.

(4) A copy of the Detailed, Demands for Grants (Hindi and English versions) of the Department of Culture for the year 2000-

versions) of the Department of Culture for the year 2000-01.

(5) A copy of the Railway Claims Tribunal (Procedure) Amendment
Rules, 2000 (Hindi and English versions) published in Notification
No. G.S.R. 167(E) in Gazette of India dated the 29th
February, 2000
under sub-section (3) of Section 30 of the Railway Claims
Tribunal
Act, 1987.

(6) A copy of the Award (Hindi and English versions) given by the
Board of Arbitration under the Scheme for Joint
Consultative
Machinery and Compulsory Arbitration in respect of reduction of
the working hours of the Operative Offices of the
Departments of
Posts and Telecommunications.

(7) Statement (Hindi and English versions) regarding rejection of Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration in respect of reduction of the working hours of the Operative Offices of the Departments of Posts and Telecommunications.

(8) (i) A copy of the Annual Report (Hindi and English versions) of theDevelopment Council for Sugar Industry, for the year

1995-96.

(ii) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, for the year 1996-97.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Aircraft (Demolition of Obstructions caused by Build-

ings and trees etc.) Amendment Rules, 1999 (Hindi and English

versions) published in Notification No. G.S.R. 302 in Gazette of

India dated 18th September, 1999 under section 14A of the

Aircraft Act, 1934 together with an explanatory note.

(11) (i) A copy of the Annual Report (Hindi and English versions) of

the Institute of Post Graduate Teaching and Research in Ayurveda,

Gujarat Ayurveda University, Jamnagar, for the year 1998-99,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Post Graduate

Teaching and Research in Ayurveda, Gujarat Ayurveda Univer-

sity, Jamnagar, for the year 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

 (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 1999-2000.

(14) A copy of the statement (Hindi and English versions) correcting
the reply given on the 14th December, 1999 to Unstarred Question
No. 2228 regarding Basic Amenities in D.D.A. Flats.

(15) (i) A copy of the Annual Report (Hindi and English versions) of

the Madras School of Economics, Chennai, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 1998-99.

(16) A copy of the Interim Report (Hindi and English versions) of the
Eleventh Finance Commission together with an
Explanatory
Memorandum showing action taken thereon, under article 281 of
the Constitution.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year
1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Plastics ExportPromotionCouncil, Mumbai, for the year 1998-99.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Rubber Board,Kottayam, forthe year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in lay ing the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of

the Overseas Construction Council of India, Mumbai, for the

year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Overseas Construction

Council of India, Mumbai, for the year 1998-99.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Merchant Shipping (Medical Examination) Rules,
2000 (Hindi and English versions) published in Notification
No. G.S.R. 57(E) in Gazette of India dated the 19th January, 2000
under sub-section (3) ofSection 458 of the Merchant Shipping Act,
1958.

(24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the wotking of the Chennai Port Trust, for theyear 1998-99.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust, Calcutta, for the year 1998-99, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust, Calcutta, for the year 1998-99.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the The Automotive Research Association of India, Pune, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) bythe Government of the working of the The Automotive ResearchAssociation of India, Pune, for the year 1998-99.

(29). Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) (i) A copy of the Annual Report (Hindi and English versions) of

the National Council for Cement and Building Materials, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by theGovernment of the working of the National Council for Cement

and Building Materials, New Delhi, for the year 1998-99.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956-

(i) Review by the Government of the working of the National Jute

Manufacturers Corporation. Limited, Calcutta, for the year 1996-97.

(ii) Annual Report of the National Jute Manufacturers Corporation

Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Tech-nology, Thiruvananthapuram, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by
the Government of the working of the Sree Chitra Tirunal Institute
for Medical Sciences and Technology,
Thiruvananthapuram,
for the year 1998-99.

.(35) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (34) above.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences,

Calcutta, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1998-99.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) (i) A copy of the Annual Report (Hindi and English versions) of

the Indian Institute of Astrophysics, Bangalore, for the year

1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Astrophysics, Bangalore, for the year 1998-99.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

12.03 P.M.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on thel5th March, 2000, Rajya Sabha agreed
without any amendment to the Telecom Regulatory
Authority of
India (Amendment) Bill, 2000 passed by Lok Sabha on the 13th March, 2000.

(2) That at its sitting held on the 15th March, 2000, Rajgta Sabha agreed
without any amendment to the Recovery of Debts Due to Banks
and Financial Institutions (Amendment) Bill, 2000 passed
by
Lok Sabha on the 13th March, 2000.

6. Reports of the Standing Committee on Finance

Shri Kamal Nath presented a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Finance (2000-2001):-

(1) First Report on action taken by Government on the recommendations contained in their Nineteenth Report (12th Lok Sabha) on Demands for Grants (1999-2000) of Ministry of Planning and Programme Implementation.

(2) Second Report of the Committee on action taken by Government
on the recommendations contained in their Twentieth
Report
(12th Lok Sabha) on Demands for Grants (1999-2000) of Ministry
of Finance (Department of Economic Affairs).

(3) Third Report of the Committee on action taken by Government on the recommendations contained in their Twenty-First Report
(12th Lok Sabha) on Demands for Grants (1999-2000) of Ministry of Finance (Department of Revenue).

# 7. Statements of the Standing Committee on Petroleum and Chemicals

Shri Prabhunath Singh laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Petroleum and Chemicals:-

(1) Statement on Action Taken by Government on the recommendations contained in the 12th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 4th Report (10th Lok Sabha) on 'Exploration, Production, Distribution and Conservation of Oil and Gas'.
 (2) Statement on Action Taken by Government on the recommendations contained in the 14th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 14th Report (10th Lok Sabha) on Action Taken by Conservation of Oil and Gas'.

Government on the recommendations contained in the 5th Report

(10th Lok Sabha) on 'Demands for Grants-1994-95' of the Ministry

of Petroleum and Natural Gas.

(3) Statement on Action Taken by Government on the recommendations contained in the 20th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 9th

Report

(10th Lok Sabha) on 'Pricing of Petroleum Products'.

(4) Statement on Action Taken by Government on the recommendations

contained in the 25th Report (10th Lok Sabha) on Action Taken by

Government on the recommendations contained in the 17th Report

(10th Lok Sabha) on Demands for Grants-1995-96 of the Ministry

of Petroleum and Natural Gas.

(5) Statement on Action Taken by Government on the recommendations

contained in the 6th Report (11th Lok Sabha) on Action Taken by

Government on the recommendations contained in the 3rd Report

(11th Lok Sabha) on 'Demands for Grants-1996-97' of the Ministry

of Petroleum and Natural Gas.

(6) Statement on Action Taken by Government on the recommendations

contained in the 3rd Report (12th Lok Sabha) on Action Taken by

Government on the recommendations contained in the 9th Report

(11th Lok Sabha) on 'Demands for Grants-1997-98' of the Ministry

of Petroleum and Natural Gas.

(7) Statement on Action Taken by Government on the recommendations contained in the 7th Report (12th Lok Sabha) on Action

Taken by Government on the recommendations contained in the 4th Report

(12th Lok Sabha) on 'Demands for Grants-1998-99' of the Ministry

of Petroleum and NaturSI Gas.

## 8. Reports of the Standing Committee on Urban and Rural Development (1999.2000)

Shri Anant G. Geete presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:-  (1) First Report on the action taken by the Government on the recommendations contained in the Seventh Report of the Committee
 (11th Lok Sabha) on Allocation/Utilisation of Central Funds by States under various Schemes.

(2) Second Report on the action taken by the Government on the recommendations contained in the Third Report of the Committee

(12th Lok Sabha) on Demands for Grants (1998-99) of the Ministry

of Urban Employment and Poverty Alleviation.

(3) Third Report on the action taken by the Government on the

recommendations contained in the Seventh Report of the Committee

(12th Lok Sabha) on Integrated Wastelands Development Project

(IWDP) Scheme.

(4) Fourth Report on the action taken by the Government on the

recommendations contained in the Twenty-Second Report of the

Committee (12th Lok Sabha) on Demands for Grants (1999-2000)

of the Ministry of Rural Development (Department of Land Resources).

(5) Fifth Report on the action taken by the Government on the

recommendations contained in the Twenty-Third Report of the

Committee (12th Lok Sabha) on Demands for Grants (1999-2000)

of the Ministry of Urban Employment and Poverty Alleviation.

(6) Sixth Report on the action taken by the Government on the

recommendations contained in the Twenty-Fourth Report of the

Committee (12th Lok Sabha) on Demands for Grants (1999-2000)

of the Ministry of Urban Development.

(7) Seventh Report on the action taken by the Government on the

recommendations contained in the Twenty-Sixth Report of the

Committee (12th Lok Sabha) on Demands for Grants (1999-2000)

of the Ministry of Rural Development (Department of

Rural Development).

(8) Eighth Report on the action taken by the Government on the recommendations contained in the Twenty-Eighth Report of the Committee (12th Lok Sabha) on Demands for Grants (1999-2000)
of the Ministry of Rural Development (Department of Rural Development).

12-05 P.M.

## 9. Statement by Minister

The Minister of Home Affairs made a statement regarding incident of Caste violence in Kolar District (Karnataka) on the 11th March, 2000.

1.18 P.M.

### 10. Matters under Rule 377

1. Shri Vijay Goel raised a matter regarding need for delimitation of Parliamentary constituencies.

2. Shri Kirit Somaiya raised a matter regarding need to look into the problems of sub-urban commuters of Mumbai.

3. Shri Girdhari Lal Bhargava raised a matter regarding need to provide financial assistance to State Government of Rajasthan for solving acute drinking water problem in Jaipur.

4. Dr. Laxminarain Pandey raised a matter regarding need to declare
'Pashupati Temple' in Mandsaur district Madhya Pradesh as a place
of tourist importance and provide funds for its development.

5. Shri K. Muraleedharan raised a matter regarding need to approve the proposal of Kerala Government for the rehabilitation of farmers residing in lease-hold forest land in and around Sultan Bathery Wild Life division in Waynad district. 6. Shri Y.S. Vivekanand Reddy raised a matter regarding need to instal a 10 KW FM transmitter at Cuddapah station of A.I.R. in Andhra Pradesh.

7. Shri Abdulla Kutty raised a matter regarding need to look into the problems of Indian national abroad, particularly of the Keralites working in Gulf countries.

8. Dr. A.D.K. Jeyaseelan raised a matter regarding need for computerisation of ticket reservation office at Tiruchendur, Tamil Nadu.

9. Shri Hari Shankar Mahale raised a matter regarding need to lift ban on export of onion.

10. Shri Rajo Singh raised a matter regarding need for electrification of Sirari railway station under Danapur Mandal in Bihar.

#### 1.31 PM

## 11. Amendments made by Rajya Sabha to the Government Bill-Agreed to

The Small Industries Development Bank of India (Amendment) Bill, 1999.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Balasaheb Vikhe Patil on behalf of Shri Yashwant Sinha:-

#### Enacting Formula

 That at page 1, line 1,for "Fiftieth" substitute "Fifty-first" *Clause I* That at page 1 .line 3,for "1999" substitute "2000" *Clause3* That at page 2, line 24, for "1999" substitute"2000"

4. That at page 3, line 1,for "1999" substitute "2000"

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Balasaheb Vikhe Patil. The motion was adopted and the amendments were agreed to.

1.34 P.M.

#### 12. Government Bill-Passed

The Mizoram University Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Murli Manohar Joshi.

The following members took part in the debate:-

- 1. Shri Priya Ranjan Dasmunsi
- 2. Prof. (Smt.) A.K. Premajam
- 3. Shri M.V.V.S.Murthy
- 4. Shri Zawma Vanlal
- 5. Shri S.K. Bwiswmuthiary
- 6. Shri Rajo Singh

Dr. Murii Manohar Joshi replied to the debate.

The notion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 47 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion was adopted and the Bill, as amended, was passed.

2.06 P.M.

### 13. Statement by Prime Minister

The Prime Minister made a statement regarding his recent visit to Mauritius.

2.30 P.M.

## 14. Motion of Thanks on the President's Address

#### Time

allotted: 8 hours	
1 hour	Time taken:
	Balance: 7

hours

Shri Madan Lal Khurana moved the following motion:-

"That an Address be presented to the President in the following terms:-

"That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23,2000'."

Dr. Nitish Serigupta seconded the motion. His speech was not concluded.

The discussion was not concluded.

3.30 P.M.

#### 15. Motion regarding First to Third Reports of the Committee on Private Members' Bills and Resolutions

Shri Nikhilananda Sar moved the following motion:-

"That this House do agree with the First to Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st, 8th and 15th March, 2000 respectively, subject to the modification that para 4 and part (ii) of para 5 of the First Report relating to allocation of time to Resolution, be omitted."

The motion was adopted.

#### 16. Private Member's Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Maheshwar Singh on the 10th December, 1999, continued:-

"This House is of the opinion that a Board may be constituted by the Central Government for alround development of hilly States and hilly regions of the country, especially in the Himalayan belt, so as to bring them at par with developed regions in the plains of the country."

The following members took part in the debate:-

- 1. Dr. (Col.) (Retd.) Dhani Ram Shandil
- 2. Shri Abdul Rashid Shaheen
- 3. Shri Ramesh Chennithala
- 4. Shri Hannan Mollah
- 5. Dr. Raghuvansh Prasad Singh
- 6. Prof. Rasa Singh Rawat
- 7. Shri Priya Ranjan Dasmunsi
- 8. Shri Ramdas Athawale
- 9. Shri Vishno Datt Shamia
- 10. Shri K.P. Singh Deo
- 11. Shri Chhatrapal Singh (Speech unfinished)

The discussion was not concluded.

6.01 PM

(Lok Sabha adjourned till 11 A.M. on Monday, 17th April, 2000)

G.C. MALHOTRA, Secretary-General

#### LOK SABHA

### BULLETIN PART I

#### (Breif Record of Proceedings)

Monday, April 17, 2000/Chaitra 28, 1922 (Saka)

No. 45

11. A.M.

## **1. Starred Questions**

Starred Question Nos. 321—323 were orally answered. Replies to Starred Question Nos. 324—340 were laid on the Table.

### **2.Unstarred Questions**

Replies to Unstarred Question Nos. 3429—3658 wete laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table :---

 A copy of the Report of the Group on India Hydrocarbon Vision —
 2025 (Hindi and English versions).

(2) A copy of the TRAI (Appointment of Casual Labourers) Regulations,
1999 (Hindi and English versions) published in Notification No.
25-1/98-TRAI (A&R) in Gazette of India dated the 13th December,
1999 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 4. Assent to Bills

SECRETARY-GENERAL laid on the Table the following five Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on. 24 February, 2000 :---

(1) The Appropriation (Railways) Vote on Account Bill, 2000;

(2) The Appropriation (Railways) Bill, 2000;

(3) The Appropriation (Vote on Account) Bill, 2000;

(4) The Appropriation Bill, 2000; and

(5) The Small Industries Development Bank of India (Amendment) Bill,2000.

## 5. Reports of the Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

(1) Sixth Report on Action Taken by Government on the Recommendations/
Observations contained in the Ninth Report
(Eleventh Lok Sabha) of
the Standing Committee on Communications on
'Selection ofMulti
Access Relay Radio (MARR) Technology relating to
Ministry of
Communications (Department of
Telecommunications).

(2) Seventh Report on Action Taken by Government on the Recommendations/Observations contained in the Fourteenth Report
(Eleventh Lok Sabha) of the Standing Committee on Communications
on 'Postal Network' relating to Ministry of Communications
(Department of Posts).

(3) Eighth Report on Action Taken by Government on the Recommendations/Observations contained in the Twelfth Report
(Twelfth Lok Sabha) of the Standmg Committee on Communications
on 'Working of Telecom Factories' relating to Ministry of Communications (Department of Telecommunications).  (4) Ninth Report of the Standing Committee on Communications (Thirteenth Lok Sabha) on Demands for Grants (2000-2001) relating to Ministry of Communications (Department of Posts).

(5) Tenth Report of the Standing Committee on Communications (Thirteenth Lok Sabha) on Demands for Grants (2000-2001) relating to Ministry of Communications (Department of Telecommunications & Department of Telecom Services).

(6) Eleventh Report of the Standing Committee on Communications-(Thirteenth Lok Sabha) on Demands for Grants(2000-2001) relatingto Ministry of Information & Boradcasting.

### 6. Report of the Standing Committee on Railways

SHRI K. YERRANNAIDU presented the first Report (Hindi and English versions) of the Standing Committee on Railways on Demands for Grants (2000-2001) of the Ministry of Railways.

#### 7. Motions for Elections to Committees

(i) DR. RAMAN SINGH on behalf of SHRI MURASOLI MARAN moved the following motion:—

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the Other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) DR. RAMAN SINGH on behalf of SHRI MURASOLI MARAN moved the following motion:—

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iii) DR. RAMAN SINGH on behalf of SHRI MURASOLI MARAN moved the following motion:—

"That in pursuance of Section 4(3) (c)ofthe Marine Products Export Development Authority Act, 1972,' read with Rule 4(1) of Marine Products Export Development Authority Rules, 1972 the members of this House do proceed to elect, insuch manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the

other provisions of the said Act and the Rules made thereunder." The motion was adopted.

The motion was adopted.

# 8. Adjournment Motion — Observation by the Speaker

The Speaker after hearing Smt. Sonia Gandhi, Sarvashri N.N. Krishnadas, Varkala Radhakrishnan, P.H. Pandian,BasudebAcharia,Subodh Ray, E. Ahamed and Rupchand Pal on the notices of Adjournment Motion regarding sharp increase in prices of commodities like LPG, Kerosene, Diesel, Urea and the items for those below the poverty line, distributed through the PDS, made the following observation:—

"Ho'.ble Members, I have received notices of Adjournment Motion from Smt. Sonia Gandhi, Sarvashri N.N. Krishnadas, Varkala Radhakrishnan, P.H. Pandian, Basudeb Acharia, Kama! Nath, Madhavrao Scindia, Subodh Ray, Rup Chand Pal and E. Ahamed, M.Ps regarding the Government decisions taken recently, causing immense hardships to the people, in particular the economically weaker sections, those below the poverty line and the farmers, which is a direct consequence of the sharp increase in prices of commodities like LPG, Kerosene, Diesel, Urea and the items for those below the poverty line, distributed through the PDS.

This subject can be raised during discussion on Motion of Thanks on the President's Address which is listed in the List of Business for today. This matter can also be raised during discussion on Finance Bill. I am, therefore withholding my consentto the raising of the matter by way of Adjournment Motion.

Similarly, there are other notices of Adjournment Motion from Shri Mulayam Singh Yadav and Shri Raghuvansh Prasad Singh regarding the Killing of innocent Sikhs in Jammu and Kashmir, and the notice given by Shri G.M. Banatwalla regarding the police action on the students in the campus of Jamia Milia Islamia University. They can also be raised during the discussion on the Motion of Thanks on the President's Address. Therefore, I am disallowing these notices also."

## 9. Submissions by members on the strike by Lawyers

The following members made submissions on the strike by lawyers:—

(1) Shri Mulayam Singh Yadav

(2) Shri Pwan Kumar Bansal

(3) ShriRaghuvanshPrasadSingh

(4) Shri Shriprakash Jaiswal

(5)Shri Arun Jaitley

(Lok Sabha adjourned at 2.02 P.M. and was assembled at 3.06 P.M.)

3.06 P.M.

#### IO. Statement by Minister

Minister of Petroleum and Natural Gas made a statement regarding increase in prices of certain petroleum products with effect from mid-night of 22nd-23rd Mareh, 2000.

#### 3.54 PM.

#### 11. .Matters under rule 377

1. Dr. Ashok Patel raised a matter regarding need for early construction of an overbridge on railway crossing at Bindki Distt., Fatehpur, Uttar Pradesh.

2. Shri Kishan Singh Sangwan raised amatter regarding need to introduce more trains between Panipat and Gohana — Delhi.

3. Smt Jaskaur Meena raised a matter regarding need to connect Sawai Madhopur with Gangapur via Karauli, Dholapur by rail in Rajasthan.

4. Shri Rajo Singh raised a matter regarding need to run as express train between Patna and Howrah via Gaya, Shekhpura and Keul (Bihar).

5. Shri Jitendra Prasad raised a matter regarding need for early completion of Roza Power Project in Shahjanhanapnr, Uttar Pradesh.

6. Shri T. Govindan raised a matter regarding need to restore subsidy given on the food items supplied through Public Distribution System and to increase the ration quota of rice for the State of Kerala.

7. Prof. Urnmareddy Vankateswarin raised a matter regarding need for construction of embankment on Diviseema Island.

8.Shri Arun Kumar raised a matter regarding need to provide ex-gratia payment to families affected in massacre at Rampur Chauramin Jahanabad district, Bihar.

9. Shri Rajiv Pratap Rudy raised a matter regarding need to declare Amnour-Sonohu-Parsa and Tariya-Amnour-Marhowrah/Nagra. Masrakh State roads it Bihar as National Highways and provide funds for,their maintenance.

4.07 P.M.

#### 12. Motion of Tinnks on the President's Address

Time Alloted : 8 hours. Time Taken : 2hrs. 58mts. Balance Time : 5hrs. 02mts

Discussion on the following motion moved by Shri MadanLal Khurana or the 16th March, 2000, continued:—

"That an Address be presented to that President in the following terms :—

That the members of the Lok Sabha assembled in this Session an deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on Febroary 23,2000"

Dr. Nitish Sengupta concluded his speech.

Two hundred and fifty two (Nos. 119 to 156, 201 to 203, 245 to 254, 272 to 382, 506 to 537, 553 to 571,633 and 634 and 662 to 698) amendments were moved.

The following members took part in the debate:-

(1) Shri Mani ShankarAiyar

(2) Shri Vaiko

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th April, 2000)

**G.C.MALHOTRA**, *Secretary-General* 

## LOK SABHA

### **BULLETIN - PART I**

### (Brief Record of Proceedings)

Tuesday, April 18,2000/Chaitra 29, 1922 (Saka)

No. 46

11.02 A.M.

## **1. Starred Questions**

Starred Question Nos. 341—-344 were orally answered. Replies to Starred Question Nos. 345—360 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3659—3888 were laid on the Table. A Statement by the Minister of State for Science and Technology correcting the reply given on March 14,2000 to Unstarred Question No. 3038 regarding "R&D Work" was also laid on the Table.

12 Noon

## 3. Papers Laid on the Table

The following papers were laid on the Table:----

 A copy of the CRPF Subordinate Ranks (Signals) Recruitment Rules,
 2000 (Hindi and English versions) published in Notification No. G.S.R.
 83 in Gazette of India dated the 11th March, 2000, issued under proviso to Article 309 of the Constitution.

(2) A copy of the Supplementary Action Taken Report\* on the recommendations of the Kargil Review Committee (Hindi and English versions).

(3) (i) A copy of the Annual Report (Hindi and English versions) of theNational Centre for Antartic and Ocean Research, Goa, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the National Centre for Antartic and Ocean Research, Goa, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1998-99.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1998-99.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Two Statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (5) above.

(7) A copy of the Export and Import Policy (1 April, 1997—31 March,

2002) (incorporating amendments made upto 31st March, 2000) (Hindi and English versions).

(8) Handbook of Procedures (Volume 1) (1 April, 1997—31 March,

2002) (incorporating amendments made upto 31st March, 2000) (Hindi and English versions).

## 4. Report of the Committee of Privileges

SHRI S. JAIPAL REDDY laid on the Table the First Report (Hindi and English versions) of the Committee of Privileges.

## 5. Reports of the Standing Committee on Energy (1999-2000)

Shri Sontosh Mohan Dev presented the following Reports (Hindi and

EngHsh versions) of the Standing Committee on Energy:-

(1) First Report on Demands for Grants (2000-01) relating to the Department of Atomic Energy.

(2) Second Report on Demands for Grants (2000-01) relating to the

Ministry of Non-Conventional Energy Sources.

(3) Third Report on Demands for Grants (2000-01) relating to the Ministry of Power.

## 6. Report of the Standing Committee on External Affairs

Smt. Krishna Bose presented the Second Report (Hindi and English versions) of the Standing Committee on External Affairs (1999-2000) on Demands for Grants of the Ministry of External Affairs for the year 2000-2001.

## 7. Motion regarding Joint Committee on Offices of Profit

Shri Virendra Kumar moved the following motion:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha, in accordance with the sys-

tem of proportional representation by means of the single transfer-

able vote, to the Joint Committee on Offices of Profit in the vacan-

cies caused by the retirement of Sarvashri Onkar Singh Lakhawat and Sanjay Nirupam from Rajya Sabha and do communicate to this

House the names of the members so elected by Rajya Sabha to the

Joint Committee."

The motion was adopted

## 8. Motions for Elections to Committees

(i) Shri Suresh Prabhu on behalf of Shri N. T. Shanmugam moved the following motion:—

"That in pursuance of rule 15 of the Rules, Regulations and Bye-. Laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may

direct, two members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) Shri Suresh Prabhu on behalf of Shri N. T. Shanmugam moved the following motion:—

"That in pursuance of Section 5 (g) of the Post Graduate Institute of

Medical Education & Research Act, 1966, the members of this House

do proceed to elect, in such manner as the Speaker may direct, two

members from amongst themselves to serve as members of the Post-Graduate Institute of Medical Education & Research, Chandigarh,

subject to the other provisions of the said Act"

The motion was adopted.

(iii) Dr. Murli Manohar Joshi moved the following motion:---

"That inpursuance of clause 9(1) (e) of the Scheme for the Administration and Management of the properties and Funds of the

Indian Institute of Science, Bangalore, read with Regulations 3.1 and

3.1.1 of the Regulations of the Institute, the members of this House do

proceed to elect, in such manner as the Speaker may direct, two members

from among themselves to serve as members of the Council of the Indian

Institute of Science, Bangalore, subject to the other provisions of the

scheme and the Regulations."

The motion was adopted.

(iv) Dr. Murii Manohar Joshi moved the following motion:

"That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (3) of rule 15 of the Rules and Regu-

lations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may

direct, two members from among themselves, to serve as members

of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations." The motion was adopted.

(v) Dr. Murii Manohar Joshi moved the following motion:----

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect,

in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University." The motion was adopted.

(vi) Dr. Murii Manohar Joshi moved the following motion:----

"That in pursuance of Sections 3(4)(j) and 4(i) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education, subject to the other provisions of the said Act."

The motion was adopted.

9. Submissions by members regarding alleged assault on Shri Rajiv Pratap Rudi, M.P. and violent attack on his PSO by some officials of Delhi Police.

The following members made submissions on the alleged assault on Shri Rajiv Pratap Rudi, M.P. and violent attack on his Personal Security Guard by some officials of Delhi Police:—

- (1) Dr. Madan Prasad Jaiswal
- (2) Shri Priya Ranjan Dasmunshi
- (3) Shri Prabhunath Singh
- (4) Kunwar Akhilesh Singh
- (5) Shri Divendra Prasad Yadav
- (6) Shri Pramod Mahajan
- (7) Shri Rajiv Pratap Rudi

Thereafter, the Speaker observed as follows:----

"The incidents of this nature are very serious. It is regrettable. The Government should look into these kinds of serious incidents with utmost care".

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.49 P.M.)

## 11. Matters under rule 377

(1) Shri Ramanand Singh raised a matter regarding need to ensure timely payment of Old Age pension amount to the beneficiaries in Madhya Pradesh.

(2) Dr. Laxminarayan Pandcy raised a matter regarding need to review the policy regarding import of edible oils.

(3) Shri Thawar Chand Gehlot raised a matter regarding need to declare the road connecting Indore-Mahu with Kota as National Highway.

(4) Shri Moinul Hassan raised a matter regarding need to run an express train between Sealdah and Lalbagh on the Lalgola—Sealdah section of the Eastern Railway.

(5) Shri Naval Kishore Rai raised a matter regarding need to declare Sitamarhi

in Bihar as tourist resort and provide adequate funds for its development.

(6) Shri M. Chinnasamy raised a matter regarding need for regularisation of

the services of Extra-Departmental Employees of Department of Posts.

(7) Shri S. Thininavukarasu raised a matter regarding need to ensure early release of Indian fishermen detained by neighbouring countries.

(8) Shri Shivraj Singh Chauhan raised a matter regarding need to accord sanction for construction of dams on Bah and Sagar rivers inVidishia district of Madhya Pradesh.

3.05 P.M.

## 12. Motion of Thanks on the President'sAddress

Time Taken : 9 hrs. 53 mts.

Discussion on the following motion moved by Shri Madan. Lal Khurana on the 16th March, 2000 and seconded by Dr. Nitish Sengupta and

the 16th March, 2000 and seconded by Dr. Nitish Sengupta and the amendments

thereto moved on the 17th April, 2000, continued:----

"That an Address bepresented to the President in the following terms:----

"That the members of the Lok Sabha assembled in this Session are

deeply grateful to the President for theAddress which he has been pleased

to deliver to both Houses of Parliament assembled together on the 23rd

February, 2000"

The following members took part in the debate:----

- (1) Shri Somnath Chatterjee
- (2) Prof. Urnmareddy Venkateswarlu
- (3) Shri P.H. Pandian
- (4) Shri Ram Nagina Mishra
- (5) Shrimati Margaret Alva
- (6) Shri Prabhunath Singh
- (7) Shri Amar Roypradhan

- (8) Kunwar Akhilesh Singh
- (9) Shri Anadi Sahu
- (10) Kumari Mayawati
- (11) Shri AnandraoVithobaAdsul
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Adhi Sankar
- (14) Shri Satyavrat Chaturvedi
- (15) Shri Trilochan Kanungo
- (16) Shri Pawan Kumar Bansal
- (17) Shri Haribhau Shankar Mahale
- (18) Shri Adhir Chowdhary
- (19) Shrimati Shyama Singh
- (20) Shri Sunder Lal Tiwari
- (21) Shri Sudarsana E.M. Natchiappan
- (22) Shri Mohan Rawale
- (23) Shrimati Prenect Kaur
- (24) Dr. Jayanta Rongpi

The discussion was not concluded.

#### 10 PM.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th April, 2000).

## G.C.MALHOTRA

Secretary-General

\*The copy of the Report along with Action initiated by the Government on the recommendations of the Kargil Review Committee was laid on the Table of the House on 24.2.2000.

## LOKSABHA BULLETIN—PART I (Brief Record of Proceedings) Wednesday, April 19, 2000/Chaitra

30,1922 (Saka)

#### No. 47

#### 11 A.M.

#### 1. Reference by Speaker

The Speaker made reference to the tragedy in which 35 persons were massacred by heavily armed militants on the intervening night of 20/21st March, 2000 in Chittisinghpora village, Anantnag District, Jammu & Kashmir.

The Speaker also observed that deep sense of grief in this regard would be placed on the records of the House.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

#### 11.07 A.M.

#### 2. Starred Questions

Starred Question Nos. 364, 365 and 367 were orally answered. Replies to Starred Question Nos. 361 to 363,366 and 368 to 380 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 3889 to 4118 were laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:----

(1) A copy of the statement (Hindi and English versions) regarding action taken or proposed to be taken on International Labour Organisation
Recommendation No. 189 concerning general conditions to stimulate job creation in small and medium sized enterprises adopted at the 86th
Session of the International Labour Conference in June, 1998.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 1998-99.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative, Tribunals Act, 1985:—

(i) The Kanataka Administrative Tribunals
(Salaries and Allowances and Conditions of Service of Chairmen, Vice-Chairmen and Members) Amendment Rules, 2000 published in Notifica tion No. G.S.R. 86(E) in Gazette of India dated the 3rd February, 2000.

(ii) The Administrative Tribunals (Procedure for investigation
Misbehaviour or incapacity of Chairmen, Vice-Chairmen and other Members) Rules, 2000 published in
Notification No. G.S.R.
91(E) in Gazette of India dated the 7th February, 2000.

(iii) The Central Administrative Tribunal (Group 'A' Posts)

Recruitment (Amendment) Rules, 2000 published in Notification No. G.S.R. 154(E) in Gazette of India dated the 23rd

February, 2000.

(iv) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairmen, Vice-Chairmen and Members) Amendment Rules, 2000 published in Notification No.
G.S.R. 244(E) in Gazette of India dated the 14th March,2000.

(4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:—

## NINTH LOK SABHA

(1) Statement No	). XLVIII	Second
Session,1990		
(2) Statement No	). XXXX	Third Session,
1990		

## TENTH LOK SABHA

(3)	Statement No. XXXX	Third Session,		
1992				
(4)	Statement No. XXXII	Seventh		
Session, 1993				
(5)	Statement No. XXVI	Eleventh		
Session, 1994				
(6)	Statement No. XXIII	Twelfth		
Session, 1994				
(7)	Statement No. XXIII	Thirteenth		
Session, 1995				
(8)	Statement No. XX	Fourteenth		
Session, 1995				
(9)	Statement No. XVI	Fifteenth		
Session, 1995				
(10)	Statement No. XIV	Sixteenth		
Session, 1996				

## **ELEVENTH LOK SABHA**

(11) Statement No. XV	Second
Session, 1996	
(12) Statement No. XIV	Third Session,
1996	
(13) Statement No. XIII	Fourth Session,
1997	
(14) Statement No. XI	Fifth Session,
1997	
(15) Statement No. X	Sixth Session,
1997	

## **TWELFTH LOK SABHA**

(16) 1998	Statement No. IX	Second Session,
	Statement No. VI	Third Session,
1998 (18)	Statement No. V	Fourth Session,
1999		,

## THIRTEENTH LOK SABHA

(19) Statement No. II1999

Second Session,

(20) Statement No. I 2000 Third Session,

(5) A copy of the Notification No. S.O. 182(E)
(Hindi and English versions) published in Gazette of India dated the 29th February,
2000 regarding fixation of price of Urea, Zincated Urea and
Ammonia (Anhydrous) under sub-section (6) of section 3 of the
Essential Commodities Act, 1955.

#### 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

 (1) That at its sitting held on the 17th April, 2000, Rajya Sabha passed the Food Corporations (Amendment) Bill, 2000.
 (2) That at its sitting held on the 17th April, 2000, Rajya Sabha passed the Sugarcane Control (Additional Powers) Repeal Bill, 2000.

## 6. Bill as passed by Rajya Sabha—Laid on the Table

 The Food Corporations (Amendment) Bill, 20
 The Sugarcane Control (Additional Powers) Repeal Bill, 2000.

#### 7. Report of the Committee on Private Members' Bills and Resolutions

Shri P.M. Sayeed presented the Fourth Report (Hindi and English version) of the Committee on Private Members' Bills and Resolutions.

#### 8. Report of the Business Advisory Committee

Shri Pawan Kurnar Bansal presented the Sixth Renort of the Business Advisory Committee.

## 9. Reports of the Standing Committee on Agriculture

Shri S.S. Palanimanickarn presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:

(1) Sixth Report on Demands for Grants (2000-2001) of the Ministry of Agriculture (Department of Agriculture & Cooperation).

(2) Seventh Report on Demands for Grants (2000-2001) of the Ministry of Agriculture (Department of Agriculture Research & Education).

(3) Eighth Report on Demands for Grants (2000-2001) of the Ministry of Agriculture (Department of Animal Husbandry & Dairying).

(4) Ninth Report on Demands for Grants (2000-2001) of the Ministry of Agriculture (Department of Food Processing Industries).

(5) Tenth Report on Demands for Grants (2000-2001) of the Ministry of Water Resources, f

## 10. Reports of the Standing Committee on Defence

Dr. Laxminarayan Pandey presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:—

 (1) First Report on action taken by the Government on recommendations contained in Eighth Report of the Committee (12th Lok Sabha) on
 Demands for Grants of Ministry of Defence 1999-2000;

(2) Second Report on action taken by the Government on recommendations contained in Fourth Report (12th Lok Sabha) of the Committee on the subject 'Advanced Jet Trainer'; and

(3) Third Report of the Committee on Demands for Grants (2000-2001) of the Ministry of Defence.

## 11. Reports of the Standing Committee on Home Affairs

Shri Anadi Sahu laid on the Table a copy each (Hindi and English versions

of the following Reports of the Standing Committee on Home Affairs:—

(1) Fifty-ninth Report on the Demands for Grants(2000-2001) of the Ministryof Home Affairs;

(2) Sixtieth Report on the Demands for Grants (2000-2001) of the Ministry of Personnel, Public Grievances and Pensions; and

(3) Sixty-first Report on the Demands for Grants(2000-2001) of the Ministryof Law, Justice and Company Affairs.

# 12. Reports of the Standing Committee on Transport and Tourism

Shri G. M. Banatwalla laid on the Table a copy each of the Forty-First, Forty-Second and Forty-Third Reports (Hindi and English versions) of the Standing Committee on Transport & Tourism on Demands for Grants (2000-2001) of the Ministries of Tourism, Civil Aviation and Surface Transport respectively.

#### 13. Submission by members regardings alleged lathi charge by Police on the students of Jamia Milia Islamia University

The following members made submissions on the alleged lathi charge by Police on the students of Jamia Milia Islamia University:—

- (1) Shri Madhavrao Scindia
- (2) Shri Somnath Chatterjee
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Mulayam Singh Yadav
- (5) Shri Sudip Bandyopadhyay
- (6) Shri G.M.Banatwalla
- (7) Shri L.K. Advani

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.22 P.M.)

## 14. Statement by Minister

The Minister of State in Department of Space made a statement regarding successful launching of INSAT-3B'.

### 2.25 P.M.

#### 15. Matters Under Rule 377

1. Shri Chinmayanand Swami raised a matter regarding need for early construction of a railway over bridge at level crossing of Jaffrabad-Utrethia at Jaunpur in U.P.

2. Shri Jaswant Singh Bishnoi raised a matter regarding need to protect the interest of oil seed growers particularly of Rajasthan.

3. Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to provide special package to State Government of Rajasthan for providing relief to the people affected by drought.

4. Shri G. Puttaswamy Gowda raised a matter regarding need to execute thermal power project near Mangalore, Karnataka.

5. Shri Prabhat Samantray raised a matter regarding need to launch schemes for ameliorating the lots of child labour particularly in Orissa.

6. Shri Bijoy Krishna Handique raised a matter regarding need to take suitable steps to check the menace of Indoor air pollution caused by cooking fuel

#### 2.36 P.M.

### Time Taken: 4 hrs. 54 mts.

Discussion on Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2000-2001 commenced.

One Hundred and sixty six cut motions to the Demands for Grants in respect of the Budget (Railways) for 2000-2001 (1 to24, 26 to 83, 103 to 130, 184 to 204 and 243 to 277) were moved.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri P.Rajendran
- (3) Shri Prabhunath Singh
- (4) Shri Chandra Bhushan Singh
- (5) Shri Sontosh Mohan Dev

(6) Maj. Gen. Bhuwan Chandra Khanduri,AVSM(Retd.)

- (7) Shri Rajaiah Malyala
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Abdul Rashid Shaheen

.....

- (10) Shri K.P. Singh Deo
- (11) Dr. Ram Lakhan Singh
- (12) Shri Ramanand Singh
- (13) Shri Basudeb Acharia
- (14) Shri Trilochan Kanungo
- (15) Shri G.Putta Swamy Gowda
- (16) Shri Mulayam Singh Yadav
- (17) Prof. Rasa Singh Rawat
- (18) Shri Pravin Rashtrapal
- (19) Shri Haribhau Shankar Mahale
- (20) Shri Ram Nagina Mishra
- (21) Shri Anil Basu
- (22) Shri Y. S. Vivekanand Reddy
- (23) Shri Ram Mohan
- (24) Prof. S. P. Singh Baghel
- (25) Shri Adhi Sankar

KUMARI MAMATA BANERJEE replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 2000-2001 as shown in column 4 of the Printed List of Demands for Grants (Railways) for 2000-2001 were voted in full.

#### 17. Government Bill — Introduced

The Appropriation (Railways) No. 2 Bill, 2000

#### 18. Government Bill - Passed

The Appropriation (Railways) No. 2 Bill, 2000

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The Motion was adopted and the Bill was passed.

7.31 P.M.

(LokSabha adjourned till 11 A.M. on Thursday, the 20th April, 2000).

G. C. MALHOTRA, *Secretary-General.* 

## LOK SABHA

#### BULLETIN - PART I

#### (Breif Record of Proceedings)

Thursday, April 20, Chaitra 21, 1922 (Saka)

### 11 A.M.

#### 1. Starred Question

Starred Question Nos. 38110383 were orally answered. Replies to Starred Ouestion Nos. 384 to 400 were laid on the table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4119 to 4348 were laid on the Table.

12-01 P.M.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:----

...

 A copy of the Memorandum of Understanding (Hindi and English versions) between the Garden Reach Shipbuilders and Engineers
 Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 2000-01.

(2) A copy of the Annual Administration Report of the CantonmentBoards for the year 1998-99 (Hindi and English versions).

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under section 204 of the Andaman and Nicobar Islands
(Panchayats) Regulation, 1994:—

(i) The Andaman and Nicobar Islands (Panchayat Accounts and Finance) Rules, 1997 published in Notification No. 92/97 F.No. 3-16/96-PR in Andaman and Nicobar Gazette dated the 17th July, 1997.

(ii) The Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) Rules, 1996 published in Notification No. 25/97
F.No. 6-6(1)/96-PR in Andaman and Nicobar Gazette dated the 19th February, 1997.
(iii) The Andaman and Nicobar Islands (Panchayat

(iii) The Andaman and Nicobar Islands (Panchayat Administration)
Rules, 1997 published in Notification No. 131/97 F.No. 3-21/
96-PR in Andaman and Nicobar Gazette dated the 19th September, 1997.

(iv) The Andaman and Nicobar Islands (Panchayats)
(Preparation of Electoral Rolls and Conduct of Elections) Rules, 1995
published
in Notification No. F.No. 4-118/94-(Panch) in Andaman and
"Nicobar Gazette dated the 23rd March, 1995.

(5) A copy each of the following Notifications (Hindi and English versions)under section 83 of the Lakshadweep PanchayatsRegulations,1994—

 (i) The Lakshadweep (Election to Panchayats) Rules, 1995 published
 in Notification No. 5/15/94-PCS in Lakshadweep Gazette
 dated
 the 23rd January, 1995.

(ii) The Lakshadweep Panchayats Business Rules, 1997 published in
Notification No. 5/7/95-DOP in Lakshadweep Gazette dated the
19th February, 199.7.

(iii) The Lakshadweep Panchayat (Service) Rules, 1997 published in
Notification No. F.No. 7/3/97-DOP in Lakshadweep
Gazette dated
the 24th April, 1997.

(iv) The Lakshadweep Panchayats (Grant-in-aid) Rules, 1997published in Notification No. F. No. 4/4/95-DOP in LakshadweepGazette dated the 24th April, 1997.

(v) The Lakshadweep Panchayat Servants (Punishment and Appeal)Rules, 1997 published in Notification No. 7/5/97-DOP in Lakshadweep Gazette dated the 24th April, 1997.

(6) A copy each of the following Notifications '(Hindi and English

versions) under sub-section (3) of Section 65 of the Goa, Daman

and Diu Village Panchayats Regulation, 1962:---

(i) The Daman and Diu District Panchayat (Motion of No-Confidence against President-cum-Chief Counsellor and

Vice-President-cum-Counsellor) Rules, 1997 published in Notification No. DP/I 3/1996-97/20 in UT Administration of

the Daman and Diu Gazette dated the 2nd May, 1997.

(ii) The Daman and Diu District Panchayat Vice Presidentcum-

Counsellor (Restriction on Powers and Functions) Rules, 1997

published in Notification No, DP/99/1996-97/23 in UT Administration of Daman and Diu Gazette dated the 2nd May,

1997.

(iii) The Daman and Diu District Panchayat Leave Travel Concession Rules, 1997 published in Notification No. DP/101/

1996-97/24 in UT Administration of Daman and Diu Gazette

dated the 2nd May, 1997.

(iv) The Daman and Diu District Panchayat (Leave of Absence in

the Office of Members of District Panchayat) Rules, 1997 published in Notification No. DP/106/1996-97/25 in UT Administration of Daman and Diu Gazette dated the 2nd May,

1997.

(v) The Daman and Diu District Panchayat (Meetings) Rules, 1996

published in Notification No. DP/52/96-97/282 in UT Administration of Daman and Diu Gazette dated the 29th October,1996..

(vi) The Daman and Diu District Panchayat (Accounts and Audit

and Custody of Funds) Rules, 1996 published in Notification

No. DP/65/96-97/291 in UT Administration of Daman and

Diu

Gazette dated the 22nd November, 1996.

(vii) The District Panchayat Daman and Diu Committee Rules, 1996 published in Notification No. DP/66/1996-97/403 in UT Administration of Daman and Diu Gazette dated the 6thDecember,1996. (viii) The Daman and Diu (Panchayats) (Election ofChairman, Vice-Chairman, President-cum-Chief Counsellor and Vice-President-cum-Counsellor) Rules, 1995 published in Notification No. Law/DMN/88/95/78 in UT Administration of

Daman and Diu Gazette dated the 12th September, 1995.

(7) A copy each of the following papers (Hindi and English versions)under sub-section (1) of section 619A of the Companies Act,1956:

(i) Review by the Government of the working of the Air India

Limited, New Delhi, for the year 1998-99.

(ii) Annual Report of the Air India Limited, New Delhi, for the

year 1998-99, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(8) .Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

#### 4. Report of Estimates Committee

Prof. Urnmareddy Venkateswarlu presented the First Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Fourth Report of Estimates Committee (Twelfth Lok Sabha) on the Ministry of Textiles—Sickness/Closure of Textile Industry.

### 5. Reports of Public Accounts Committee

Shri Narayan Datt Tiwari presented a copy each (Hindi and English versions) of the following Reports:

(1) Action Taken on 95th Report of PAC (10th Lok Sabha) relating to "Integrated Rural Development Programme".

(2) Action Taken on 15th Report of PAC (11th Lok Sabha) relating to"Irregular expenditure on local insulation ofGI Wire".

(3) Action Taken on 24th Report of PAC (11th Lok Sabha) relating to"The Advance Licensing Scheme".

#### 6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shn Kariya Munda presented a copy of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sittings of the Committee relating thereto:—

 (1) Third Report on Minisfay of Urban Development— Reservation for and
 Employment of Scheduled Castes and Scheduled Tribes in Delhi
 Development Authority and Housing facilities provided to them.

(2) Fourth Report on the Action Taken by the Government on the recommendations- contained in the Second Report (Eleventh Lok Sabha) on the Ministry of Rural Development (Department of Rural Development)—Employment and financial assistance provided to Scheduled Castes and Scheduled Tribes under Jawahar Rojgar Yojana.

 (3) Fifth Report on Ministry of Finance (Banking Division)—Reservation
 for and Employment of Scheduled Castes and Scheduled
 Tribes in State
 Bank of Patiala and credit facilities provided to them.

#### 7. Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri Devendra Prasad Yadav presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

 (1) Fourth Report on Demands for Grants (2000-2001) of the Department of Consumer Affairs, Ministry of Consumer Affairs and Public Distribution.

(2) Fifth Report on Demands for Grants (2000-2001) of the Department of Public Distribution, Ministry of Consumer Affairs and Public.Distribution. (3) Sixth Report on Demands for Grants (2000-2001.) of the Department of Sugar and Edible Oils, Ministry of Consumer Affairs and Public Distribution

#### 8. Statements oy Ministers

(i) The Minister of Youth Affairs and Sports made a statement regarding match fixing in cricket.

He also laid on the Table a copy of the report submitted by Mr. Justice Y.V. Chandrachud to the Board for Control of Cricket in India on match fixing.

The following members, with the permission of the Chair, sought clarifications thereon'—

(1) Shri Kamal Nath (2) Shn Kirit Somaiya (3)Shri Ajoy Chakraborty -(4)Shri Vijay Goel (5)Shri Kirti Jha Azad (6) Shri Madhavrao Scindia (7) Shri Priya Ranjan Dasmunshi (8) Shrimati Shyama Singh (9) Shri Vijay Kumar Malhotra (10) Shri Mohan Rawale (11)Shri K.P.SinghDeo (12) Shri Sontosh Mohan Dev (13) Shn Shyamacharan Shukla (14) Shn Raj Babbar (15) Shn Ramdas Athawale (16) Shn Anant Gangaram Geete (17) Shn Balbir Singh

Shri Sukhdev Singh Dhinsha responded to the clarification

(ii) The Minister of Parliamentary Affairs made a statement regardingGovernment Business for the week commencing the 24th April, 2000.

1.10 P.M.

### 9. Motions for Elections to Committees

(i) Shri George Femandes moved the following motion:—
"That in pursuance of Section 12(1) (i) of the National Cadet Corps
Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee

for the National Cadet Corps for a term of one year from the date of election subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shri Sunder Lal Patwa moved the following motion:—
"That in pursuance of Section 4(4) (e) of the Coconut Development Board
Act, 1979, the members of this House do proceed to elect, in such
manner as the Speaker may direct, two members from among
themselves to serve as members of the Coconut Development Board,
subject to the other provisions of the said Act."

The motion was adopted.

1.12P.M.

(iii) Shri Ananth Kumar moved the following motion:----

"That in pursuance of the provision XVIII in paragraph I of the Government of India, Archaeological Survey of India, Resolution No. 9-1/97-(EE), dated 15.12.1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted

1.13 P.M.

## 10. Motion regarding Sixth Report of the Business Advisory Committee.

Shri Pramod Mahajan moved the following motion:---

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 19th April, 2000."

The motion was adopted.

1.15 P.M.

#### 11. Government Bill—Introduced

The President's Emoluments and Pension (Amendment) Bill, 2000.

(Due to interruptions in the House, Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.35 P.M.)

2.38 P.M.

#### 12. Government Bi!l-Under Consideration

Time allotted: 1 Hr. TimeTaken:52mts. Balance: 08 mts.

The Designs Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Raman Singh.

The following members took part in the debate:----

- (1) ShriAnadi Sahu
- (2) Shri G.M.Banatwalla
- (3) Dr. Raghuvansh Prasad Singh (Speech unfinished)

The discussion was not concluded.

3.30P.M.

#### 13. Motion regarding Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Nikhilananda Sar moved the following motion:-

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 2000." The motion was adopted.

#### 14. Private Members' Bills—Introduced

 The Indian Citizens Abroad (Voting Right at Elections) Bill, 1999,
 ShriE.Ahamed.

(2) The Unoiganised Labour Welfare Fund Bill, 1999, by Shri E. Ahamed.

(3) The Constitution (Amendment) Bill, 2000 (Amendment of article 16, etc.) by Shri Pravin Rashtrapal.

(4) The Scheduled Castes and Scheduled Tribes (Reservation in Services) Bill, 2000, by Shri Pravin Rashtrapal. (5) The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by Shri Basudeb Acharia.

(6) -The Constitution (Amendment) Bill, 2000 (Amendment of article 81 and 170) by Shri G.M. Banatwalla.

(7) The Jamia Millia Islamia (Amendment) Bill, 2000 (Amendment of the Long Title, etc.) by Sbri G.M. Banatwalla.

(8) The Constitution (Amendment) Bill, 2000 (Amendment) of article15, etc.) by Shri G.M. Banatwalla.

(9) The Cocstitution (Amendment) Bill, 2000 (Amendment of article 19, etc.) by Shri G.M. Banatwalla.

(10) The Backward Areas Development Board Bill, 2000 by Shri Subodh Mohite.

(11) The Freedom of Information Bill, 2000 by Shri Subodh Mohte.

(12) The Code of Criminal Procedure (Amendment) Bill,2000 (Amendment of section 2, etc.) by Shri Subodh Mohite.

(13) The All-India Services (Amendment) Bill, 2000 (Insertion of new sections 2B to 21) by Shri Subodh Mohite.

(14) The Prohibition of Cow Slaughter Bill, 2000

The motion for leave to introduce the Bill .moved by Shri U.V.

Krishnam Raju was opposed. The motion was adopted and the Bill

was introduced.

(15) The Population Control Bill, 2000, by Shri U.V. Krishnam Raju.

(16) The Population Control Bill, 2000, by Shri Y.S. Vivekananda Reddy.

(17) The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 2000. by Shri G.S. Basvaraj

(18) The Constitution (Amendment) Bill, 2000 (Insertion of new articles151A to 151D) by Shri G.S.Basvaraj.

(19) The Abolition of Begging Bill,2000, by Shri G.S.Basvaraj.

(20) The Code of Criminal Procedure (Amendment) Bill, 2000

(Amendment of section320, etc.) by Shri A.P. Jitendra Reddy.

(21) The Cine Workers' Welfare Bill, 2000, by Shri U.V. Krishnam Raju.

(22) The High Court of Andhra Pradesh (Establishment of PermanentBench at Visakhapatnam) Bill, 2000, by Shri U.V.

Krishnam Raju.

(23) The Representation of the People (Amendment) Bill,2000(Amendment of sections 29A and 29B) by Shrimati

Krishna Bose.

(24) The Prohibition of Publication of Pre-Election Survey Bill, 2000, byDr. Raghuvansh Prasad Singh.

(25) The Prevention of Corruption (Establishment of a Commission) Bill,2000, by Dr. Raghuvansh Prasad Singh.

(26) The Representation of the People (Amendment) Bill,2000(Amendment of section I IA) by Shri Anant Gangaram

Geete.

(27) The Code of Criminal Procedure (Amendment) Bill, 2000

(Amendment of section 167, etc.) by Dr. (Col.) Dhani Ram Shandil.

(28) The Constitution (Amendment) Bill, 2000 (Amendment of the Sixth Schedule) by Dr. (Col.) Dhani Ram Shandil.

(29) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2000(Amendment of the Schedule) by Dr. (Col.) Dhani Ram Shandil.

(30) The Constitution (Amendment) Bill, 2000 (Insertion of new article371J) by Dr. (Col.) Dhari Ram Shandil.

(31) The Constitution (Amendment) Bill, 2000 ((Insertion of new articles293A and 293B) by Shri Vij'ay Goel.

(32) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2000

(Amendment of the Schedule) by Shri Paban Singh Ghatowar.

(33) The Constitution (Scheduled Tribes) Order(Amendment) Bill, 2000(Amendment of the Schedule) by Shri Madhab Rajbangshi.

(34) The Constitution (Amendment) Bill, 2000(Substitution of newSchedule for Tenth Schedule) by Shri Kirit Somaiya.

(35) The Constitution (Amendment) Bill, 2000 (Substitution of new article for article 120, etc.) by Dr. AJD.K. Jeyaseelan.

(36) The Constitution (Amendment) Bill, 2000(Amendment of articles15 and 16) by Dr. A.D.K. Jeyaseelan.

(37) The Wdows Protection Bill, 2000, by Dr. A.D.K. Jeyaseelan.

(38) The Constitution (Amendment) Bill, 2000 (Insertion of new articles16A and 29A) by Shri P.C.Thomas.

(39) The Indian Penal Code (Amendment) Bill, 2000 (Amendment of section 21) by Shri Ramesh Cheimithala.

(40) The Chief Election Commissioner and Other Election Commissioners(Conditions of Service), (Amendment) Bill, 2000(Amendment ol section 10) by Shri RameshCheimithala.

4.02 P.M.

## 15. Private Member's Bill - Under Consideration

The Representation of the People (Amendment) Bill, 1999 (Insertion of new sections 26Aand 26B), by Dr. Raghuvansh Prasad Singh.

Dr. Raghuvansh Prasad Singh concluded his speech on motion for consideration of the Bill moved by him on the 25th February, 2000.

The following members took part m the debate:----

- (1) Shri Priya Ranjan Dasmunsi
- (2) Prof. Rasa Singh Rawat
- (3) ShriRamdasAthawale
- (4) ShriVaflco
- (5) Shrimati Jayashree Baneqee (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjowned till 11 A.M. on Monday, the 24th April, 2000 ).

#### LOK SABHA

## **BULLETIN - PART I**

#### (Brief Record of Proceedings)

Monday April 24, 2000/Vaisakha 4, 1922 (Saka)

No. 49

11 A.M.

#### **1. Starred Questions**

Starred Question Nos. 402 to 405 and 407 were orally answered. Replies to Starred Question Nos. 401,406 and 408 to 420 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4349 to 4578 were laid on the Table.

12 Noon

## 3. Papers Laid on the Table

The following papers were laid on the Table:-(1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1996-97. (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1996-97, together with Audit Report thereon. (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and

Darshan Samiti, New Delhi, for the year 1996-97.

(2)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti. New Delhi, for the year 1997-98. (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1997-98, together with Audit Report thereon. (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1997-98.

(4)) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1996-97, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1996-97.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. S.0.454 (Hindi and English versions) published in Gazette of India dated the 19th February, 2000 recognising the laboratories specified in the Notification as environmental laboratories so as to make the amendment in the Notification No. S.0. 728 (E) dated the 21 st July, 1987 issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(8) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1998-99, together with Audit Report thereon.
(9) Statement (Hindi and English versions) showing reasons for delay m laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1998-99.
(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English Versions) showing reasons for delay in laying papers mentioned at (10) above.

(12) A copy of the Central Electricity Regulatory Commission (Preparation, Submission of budget. Maintenance of accounts) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 237 (E) in Gazette of India dated the 10th March, 2000, under section 56 of the Electricity Regulatory Commissions Act, 1998.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, for the year 1998-99, alongwith Audited Accounts, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation for the year 1998-99.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-(i) The Central Motor Vehicles (Amendment) Rules, 2000 published in Notification No. G.S.R. 65 (E) in Gazette of India dated the 25th January, 2000 together with an explanatory memorandum. (ii) The Central Motor Vehicles (2nd Amendment) Rules, 2000 published in Notification No. G.S.R. 76(E) in Gazette of India dated the 31st January, 2000 together with an explanatory memorandum. (iii) The Central Motor Vehicles (3rd Amendment) Rules, 2000 published in Notification No. G.S.R. 77 (E) in Gazette of India dated the 31st January, 2000 together with an explanatory memorandum. (iv) The Central Motor Vehicles (4th Amendment) Rules. 2000 published in Notification No. G.S.R. 99(E) in Gazette of India dated the 9th February, 2000 together with an explanatory memorandum. (v) The Central Motor Vehicles (Regulation of Bus Service Between New Delhi nd Lahore) Rules, 2000 published in Notification No. G.S.R. 127(E) dated the 16th February, 2000 together with an explanatory memorandum. (vi) The Central Motor Vehicles (Regulation of Bus Service Between Calcutta and Dhaka) Rules, 2000 published in Notification No. G.S.R. 128(E) in Gazette of India dated the

16th February, 2000 together with an explanatory memorandum. (vii) The Central Motor Vehicles (5th Amendment) Rules, 2000 published in Notification No. G.S.R. 129 (E) in Gazette of India dated the 16th February, 2000 together with an explanatory memorandum. (viii) G.S.R. IIO(E) published in Gazette of India dated the 14th February, 2000 making certain Amendments in the Central Motor Vehicles (Amendment) Rules, 1998 together with an explanatory memorandum.

(16) A copy each of the following Notifications (Hindi and English versions) undersection 10 of the National Highways Act, 1956:---(i) S.O. 1027 (E) published in Gazette of India dated the 11th October. 1999 regarding entrustment of the development and maintenance of National Highways mentioned in the Notification to the concerned State Governments. (ii) S.O. 1139 (E) published in Gazette of India dated the 18th November, 1999 regarding entrustment of the development and maintenance of National Highways mentioned in the Notification to the concerned State Governments. (iii) S.O. 1158 (E) published in Gazette of India dated the 19th November, 1999

notifying the land to be acquired under National Highways Act, 1956 for Hubli-Dharwad Bypass. (iv) S.O. 1211 (E) published in Gazette of India dated the 3rd December, 1999 making certain amendments in the description of the National Highway No. 200.

(17) A copy of the National Highways Authority of India (Budget, Accounts, Audit, Investment of Funds and Powers to Enter Premises) Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R.
140(E) in Gazette of India dated the 17th February, 2000 undersection 37 of the National Highways Authority of India Act, 1988.

(18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1998-99.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Dock Labour Board, Mumbai, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Dock Labour Board, Mumbai, for the year 1998-99.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Kandia Dock Labour Board, Kandia, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandia Dock Labour Board. Kandia, for the year 1998-99.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Surface Transport for the year 2000-01.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Surface Transport for the year 2000-01.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 1998-99.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 2000-01.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2000-01.

### 4. Report of Estimates Committee

Prof. Ummareddy Venkateswarlu presented the Second Report (Hindi and English versions) on action taken by Government on the recommendations contained in the Second Report of Estimates Committee (Twelfth Lok Sabha) on the Ministry of Petroleum and Natural Gas-Crude Oil-Indigenous Production and Imports.

5. Reports of the standing committee on urban and rural development (1999-2000)

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:

 Ninth Report on Demand for Grants (2000-2001) of the Ministry of Urban Employment and Poverty Alleviation.

(2) Tenth Report onDemands for Grants (2000-2001) of the Minisrty ofUrban Development.

(3) Eleventh Report on Demand for Grants (2000-2001) of the Department of Drinking Water Supply (Ministry of Rural Development).

(4) Twelfth Report on Demand for Grants (2000-2001) of the Department of Land Resources (Ministry of Rural Development).

(5) Thirteenth Report on Demand for Grants (2000-2001) of the Department of Rural Development (Ministry of Rural Development).

6. Reports of the Standing Committee on Human Resource Development Shrimati Jaskaur Meena laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

 Eighty-Ninth Report on Demands for Grants 2000-2001 of the Department of Health (Ministry of Health-and Family Welfare);

(2) Ninetieth Report on Demands for Grants 2000-2001 of the Department of Family Welfare (Ministry of Health and Family Welfare);

(3) Ninety-First Report on Demands for Grants 2000-2001 of the Department of Indian Systems of Medicine and Homoeopathy (Ministry of Health and Family Welfare); and

(4) Ninety-Second Report on Demands for Grants
2000-2001 of the Department of Culture (Ministry of Culture, Youth Affairs and Sports).

### 7. Report of the Standing Committee on Science and Technology, Environment and Forests

Prof. Radhika Ranjan Pramanik laid on the Table a copy each (Hindi and English versions) of the Seventy-second, Seventythird,, Seventy-fourth, Seventy-fifth, Seventysixth, Seventy-seventh and Seventy-eighth Reports on Demands for Grants (2000-2001) of the Departments of Science & Technology, Scientific & Industrial Research, Biotechnology, the Ministry of Information Technology, Departments of Ocean Development, Space and the Ministry of Environment & Forests, respectively.

8. Motion Regarding Joint Committee on the protection of Plant Varieties and Farmers' Rights Bill, 1999

Shri Sahib Singh Verma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint six members of Rajya Sabha to the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Bill, 1999 in the vacancies caused by the retirement of Sarvashri Janardhana Poojary, V. Kishore Chandra S. Deo, Dr. Ranbir Singh, Onkar Singh Lakhawat, Dr. Biplab Dasgupta, Gurudas Das Gupta, from Rajya Sabha and communicate to this House the names of the members so appointed by Raiva Sabha to the Joint Committee."

The motion was adopted.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.07 P.M.)

## 9. Government Bills— Introduced

(i) The Insecticides
(Amendment) Bill, 2000.
(ii) The Direct-Tax Laws
(Miscellaneous) Repeal Bill, 2000~

2.08 P.M.

### 10. Matters Under Rule 377

1. Shrimati Jayashree Banerjee raised a matter regarding need to introduce Boeing air services from Jabalpur, Madhya Pradesh.

2. Shri Kirit Somaiya raised a matter regarding need to appeal against the judgement of Mumbai High Court restoring possession of CPWD land at Nityanand Nagar, Ghotkapur, Mumbai to original landlords.

3. Shri P.R. Kyndiah raised a matter regarding need to re-introduce Calcutta-Shillong air service by using 50 seater aircraft.

4. Shrimati Shyama Singh raised a matter regarding need to chalk out concrete schemes for the welfare of carpet weavers in the country particularly in Aurangabad Parliamentary Constituency, Bihar.

5. Shri Naval Kishore Rai raised a matter regarding need to upgrade the status of telephone exchange at Sitamarhi in Bihar.

6. Shri G.M. Banatwalla raised a matter regarding need to clear the proposal of Kerala Government for the integrated development of coastal infrastructure.

2.18 P.M.

Discussion Under Rule
 1931
 Time taken : 6 hrs. 14 mts.

Prof. Rasa Singh Rawat raised a discussion regarding drought situation prevailing in various parts of the country.

The following members

took part in the debate :---(1) Shri Sis Ram Ola (2) Shri Mahboob Zehedi (3) Shri K. Yerrannaidu (4) Dr. Raghuvansh Prasad Singh (5) Shri RS. Gadhavi (6) Dr. Girja Vyas (7) Shri Anant Gangaram Geete (8) Shri Raj Babbar (9) Shri V.P. Badnore (10) Shri Pravin Rashtrapal (11) Sudip Bandyopadhyay (12) Shri Bikram Keshri Deo (13) Shri Hannan Mollah (14) Dr. Sushil Kumar Indora (15) Col. (Retd.) Sona Ram Choudhary (16) Shri Jaswant Singh Bisnoi (17) Shri P.H. Pandian (18) Shri M.V.V.S Murthi (19) Shri E. Ahmad (20) Shri Raju Rana (21) Shri Ram Sagar (22) Dr. Jaswant Singh Yadav (23) Shri Ram Raghunath Chaudhary (24) Shri S.K. **Bwiswmuthiaiy** (25) Shri Haribhau Shankar Mahale (26) Shri K.R Singh Deo (27) Shri Kishan Singh Sangwan (28) Shri Buta Singh (29) Shri Rajesh Pilot (30) Shri Mani Shankar Aiyar (31) Prof. Ummareddy Vankateswarlu

The Prime Minister intervened in the discussion.

Shri Sundar Lal Patwa replied to the discussian.

The discussion was concluded.

8.32RM.

(Lok Sabha adjourned till 11A.M. on Tuesday, the 25th April, 2000)

## LOK SABHA

#### BULLETIN - PART I

#### (Brief Record of Proceedings)

## Tuesday, April 25, 2000/Vaisakha 5, 1922 (Saka)

No. 50

## 11 A.M.

#### **1. Starred Question**

Starred Question Nos. 421 to 423 and 425 were orally answered. Replies to Starred Question Nos. 424 and 426 to 440 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4579 to 4808 were laid on the Table

#### 3. Papers Laid on the Table

The following papers were laid on the Table:----

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year
1996-97.
(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 1996-97.

(2) Statement (Hindi and English versions) showing reasons for delay

in laying papers mentioned at (1) above.

 (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University. Napaam. for the year 1998-99.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Tezpur University, Napaam, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay in laving papers mentioned at (3) above. (5) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the vear 1998-99. together with Audit Report thereon. (6) Statement (Hindi and English versions) showing reasons for delay in laving the papers mentioned at (5) above. (7) (i) A copy of tile Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 1998-99. (8) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (7) above. (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur., for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1998-99. (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1998-99. (12) Statement (Hindi and English versions) showing reasons for delay in lying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and

English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the vear 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru **Regional Engineer**ing College, Allahabad, for the year 1998-99. (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above. (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1998-99. (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above. (17) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya **Regional Engineering** College, Jaipur, for the year 1998-99. (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above. (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above. (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (NR), Kanpur, for the year 1997-98 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (NR),Kanpur, for the year 1997-98. (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above. (23) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Chennai, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Chennai, for the year 1998-99. (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23-) above. (25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Mumbai, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Mumbai, for the year 1998-99. (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above. (27) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical

**Teachers Training Insti**tute, Chennai, for the year 1998-99. (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above. (29) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers, Training Institute, Calcutta, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Insti tute, Calcutta, for the year 1998-99. (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above. (31) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1998-99, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1998-99. (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above. (33) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Calcutta, for the vear 1998-99. alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training, Calcutta, for the year 1998-99. (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above. (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology Longowal, for the year 1998-99.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

#### 4. Reports of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

(1) Second Report on Action Taken by Government on the recommendations contained in their Fourth Report (Twelfth Lok Sabha) on
"Senior Level Posts in Public Undertakings — Appointment and Related Matters".

 (2) Third Report on Action Taken by Government on the Recommendations contained in their Fifth Report (Twelfth Lok Sabha) on "Pyrites. Phosphates and Chemicals Limited — Dehradun Unit".

## 5. Statements of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid on the Table the following statements (Hindi and English versions) of the Committee on Public Undertakings:—

> (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-fourthAction Taken Report (Tenth Lok Sabha) on Indian Airlines Under Utilisation of Fleet, Idle wages to flying crew. Avoidable payment on leased Aircraft, Wasteful expenditure on training of pilots and Delay in Commissioning of Jet Engine Shop.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifth Action Taken Report (Eleventh Lok Sabha) on Steel Authority of India Limited-Bhilai Steel Plant.

(3) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixth Action Taken Report (Twelfth Lok Sabha) on ITI Limited.

#### 6. Reports of the Standing Committee on Finance

Shri S. Jaipal Reddy presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

 Fourth Report on Demands for Grants (2000-2001) of the Ministry of Statistics and Programme Implementation;

- (2) Fifth Report on Demands for Grants (2000-2001) of the Ministry of Planning;
- (3) Sixth Report on Demands for Grants (2000-2001) of the Ministry of

Finance (Deptts. of Economic Affairs and Expenditure); and

 (4) Seventh Report on Demands for Grants
 (2000-2001) of the Ministry of Finance (Department of Revenue).

## 7. Reports of the Standing Committee on Petroleum and Chemicals

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

 Fourth Report on Demands for Grants 2000-2001 of the Ministry of Petroleum & Natural Gas.

 (2) Fifth Report on Demands for Grants 2000 2001 of the Ministry of Chemicals & Fertilisers (Deptt. of Chemicals & Petro-chemicals).

(3) Sixth Report on Demands for Grants 2000-2001 of the Ministry of

# 8. Reports of the Standing Committee on Labour and Welfare

Dr. Sushil Kumar Indora presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare:—

 Third Report on Demands for Grants (2000-2001) of the Ministry of Labour.

 (2) Fourth Report on Demands for Grants (2000-2001) of the Ministry of Social Justice and Empowerment.

 (3) Fifth Report on Demands for Grants (2000-2001) of the Ministry of Tribal Affairs.

### 9. Reports of the Standing Committee on Human Resource Development

Shrimati Shyama Singh laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:—

 (1) Ninety-Third Report on Demands for Grants
 2000-2001 of the Department of Elementary Education and
 Literacy (Ministry of Human Resource Development);

 (2) Ninety-Fourth Report on Demands for Grants 2000-2001 of the Department of Secondary Education and Higher Education (Minister of Human Resource Development);

 (3) Ninety-Fifth Report on Demands for Grants
 2000-2001 of the Department of Women and Child
 Development (Ministry of Human Resource Development); and

 (4) Ninety-Sixth Report on Demands for Grants
 2000-2001 of the Department of Youth Affairs and Sports
 (Ministry of Culture, Youth Affairs and Sports).

12.04 P.M.

#### 10. Motion of Thanks on the President's Address

#### Time

## Taken : 11 hrs. 21 mts.

Discussion on the following motion moved by Shri Madan Lal Khurana on the 16th March, 2000 and seconded by Dr. Nitish Sengupta and the amendments thereto moved on the 17th April, 2000, continued:—

"That an Address be presented to the President in the following terms:—

"That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 2000".

Shrimati Sonia Gandhi took part in the debate:. Shri Atal Bihari Vajpayee replied to the debate. All the amendments moved were negatived. The motion was adopted.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.35 P.M.)

## 11. Statement by Minister

The Minister of Agriculture made a statement regarding 'price policy for Copra for 2000 season and Raw Jute for 2000-2001 season'.

### 2.42 P.M.

#### 12. Motion for Election to Committee

Shri N.T. Shanmugam moved the following motion:-

"That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

### 2.43 P.M.

13. Matters under rule 377

 (1) Smt. Jaskaur Meena raised a matter regarding need to provide funds to State Government of Rajasthan for providing relief to the people affected by drought in Bawanvas region.
 (2) Shri Virendra Kumar raised a matter regarding need to extend National Highway No. 86 from Kanpur upto Bhopal.
 (3) Shri Anadi Sahu raised a matter regarding need to allocate some

part of salt cess for the repair of Sonala and Sumpur coastal road in Orissa.

onissa.

(4) Shri P.S. Gadhavi raised a matter regarding need for four laning of

National Highway No. 8A from Surajbari to Samkhiyali, Gujarat.

 (5) Smt. Santosh Chowdhary raised a matter regarding need to open LPG outlets at Shree Hargovindpur and Ghuman towns in District Gurdaspur Phillaur Parliamentary Constituency, Punjab.

 (6) Shri Koddikunnil Suresh raised a matter regarding need to set up a regional provident fund office at Kottarakara in Quilon District, Kerala.

(7) Shri Priya Ranjan Dasmunshi raised a matter regarding need for

all-round development of North Malda in West Bengal.

(8) Shri T. Govindan raised a matter regarding need to amend CR2

Notification for the benefit of fishermen of Kerala.

(9) Shri Ram Mohan Gadde raised a matter regarding need to . provide necessary funds for rehabilitation of evictee families of Airport Authority land being rehabilitated at Lothukunta and Kukatpalli in Andhra Pradesh.

(10) Shri Chandra Bhushan Singh raised a matter regarding need to ensure early laying of rail line between Etawah and Shahjahanpur in U.P. .(11) Dr. S. Jagatrakshkan raised a matter regarding need to link

Himalayan rivers with Peninsular rivers and clear the Ganga-Canveri link Garland Canal Project.

(12) Shri Ram Seth Thakur raised a matter regarding need to take steps

for removal of rock patches and widening of the mouth of Nhava

Creek at Jawaharlal Nehru Port Trust at Raigarh, Maharashtra.

3.02 P.M.

# 14. The Budget (General)-2000-2001-Demaads for Grants

Time

taken : 5 hrs. 51 mts.

Discussion on the Demands for Grants Nos. 11 to 13 under the control of the Ministry of Communications commenced.

Five cut motions (Nos. 6 to 10) were moved.

The following members took part in the debate:----

- (1) Shri Sontosh Mohan Dev
- (2) Dr..Laxminarayan Pandey
- (3) Shri Rupchand Pal
- (4) Shri Prabhunath Singh
- (5) Shri K.A.Sangtam
- (6) Shri Subhodh Mohite
- (7) Dr.Raghuvansh Prasad Singh
- (8) Shri Maheshwar Singh
- (9) Dr.V.Saroja
- (10) Shri Ram Mohan Gadde
- (11) Shri Ramsagar Rawat
- (12) Shri Vishno Datt Sharma
- (13) Shri Lakshman Singh
- (14) Shn Ambati Brahmaniah
- (15) Shri Ramdas Athawale
- (16) Shri S.S. Palaiwimanickam
- (17) Shri Man! Shankar Aiyar
- (18) Shri E. Ahmad
- (19) Shri Haribhau Shankar Mahale
- (20) Dr. Sushil Kumar Indora
- (21) Shri Ram Raghunath Chaudhary
- (22) Shrimati Jayaben B. Thakkar

Shri Ram Vilas Paswan replied to the debate.

All the cut motions moved were negatived.

The Demands for Grants Nos.11 to 13 (both Revenue Account and Capital Account) for which the Ministry of Communications is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 2000-2001 were voted in full.

## 8.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th April, 2000).

## G.C.MALHOTRA

Secretary-General

## LOKSABHA BULLETIN—PART I (Brief Record of Proceedings) Wednesday, April 26, 2000/Vaisakha 6, 1922 (Saka)

### No.51

## 11A.M.

### **1. Starred Questions**

Starred Question Nos. 441 to 443 were orally answered. Replies to Starred

Question Nos. 444 to 460 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4809 to 5034 were laid on the Table

#### 3. Papers laid on the Table

The following papers were laid on the Table:--

 A copy of the Employees' Pension (Amendment) Scheme, 2000
 (Hindi and English versions) published in Notification No. G.S.R.
 41 in Gazette of India dated the 12th January, 2000, under section
 6Dof the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(2) A copy of the Inter-State Water Disputes (Amendment) Rules, 2000
(Hindi and English versions) published in Notification No. S.O.
203 (E) in Gazette of India dated the 8th March, 2000, under subsection (3) of Section 13 of the Inter-State Water Disputes Act, 1956.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2000-01

(4) A copy of the Memorandum of Understanding (Hindi and English

versions) between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2000-01.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Kudrermulch Iron Company Limited and the Ministry of Steel for the year 2000-01.

(6) (i) A copy of the Annual Report (Hindi and English versions) of theCoir Board, Kochi, for the year 1998-99, under section 19 of theCoir Industry Act, 1953.

(ii) Statement regarding Review (Hindi and English versions) by theGovernment of the working of the Coir Board, Kochi, for theyear 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2000-2001.

(9) A copy each of the following papers (Hindi and English versions)

under section 619A of the Companies Act, 1956— (a) (i) Review by the Government of the working of the West Bengal

Agro-Industries Corporation Limited, Calcutta, for the year

(ii) Annual Report of the West Bengal Agro-Industries Corporation

Limited, Calcutta, for the year 1985-86, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the West Bengali

Agro-Industries Corporation Limited, Calcutta, for the year 1986-87

(ii) Annual Report of the West Bengal Agro-Industries CorporationLimited, Calcutta, for the year 1986-87, alongwith Audited

Accounts

and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the West Bengal

Agro-Industries Corporation Limited, Calcutta, for the year 1987-88.

(ii) Annual Report of the, West Bengal Agro-Industries Corporation

Limited, Calcutta, for the year 1987-88, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the West Bengal

Agro-Industries Corporation Limited, Calcutta, for the year 1988-89.

(ii) Annual Report of the West Bengal Agro-Industries Corporation

Limited, Calcutta, for the year 1988-89, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the West Bengal

Agro-Industries Corporation Limited, Calcutta, for the year 1989-90

(ii) Annual Report of the West Bengal Agro-Industries Corporation

Limited, Calcutta, for the year 1989-90, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(10) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Notification No. S.O. 333(E) (Hindi and English

versions) published in Gazette of India dated the 1st April, 2000

indicating the supplies of fertilizers to be made by domestic manufacturers of fertilizers to various State and Union Territories

during Kharif 2000 Season, under sub-section (6) of section 3 of

the Essential Commodities Act, 1955.

(12) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of Section 619A of the Companies Act, 1956:--

(a) (i) Review by the Government of the working of the Goa Meat

Complex Limited, Panjim, for the year 1997-98.

(ii) Annual Report of the Goa Meat Complex Limited, Panjim,

for the year 1997-98, alongwith Audited Accounts and comments

of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 1998-99.

(ii) Annual Report of the Goa Meat Complex Limited, Panjim,

for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:-

(a) (i) The National Dairy Development Board Officers' (Conduct, Discipline and Appeal) (Amendment) Regulations, 1999

published in Notification No. DEL: NDDB in Gazette of India

dated the 28th May, 1999.

(ii) The National Dairy Development Board Workmen (Conduct,

Discipline and Appeal) (Amendment) Regulations, 1999 published

in Notification No. DEL: NDDB in Gazette of India dated the

28th May, 1999.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the

Veterinary Council of India, New Delhi, for the year 1998-99,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India,

(16) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (15) above.

## 4. Report of Estimates Committee

PROF. UMMAREDDY VENKATESWARLU presented the Third Report Hindi and English versions) on action taken by Government on the recommendations contained in the First Report of Estimates Committee (Twelfth Lok Sabha) on the Ministry of Finance (Department of Revenue— Central Board of Excise and Customs)—'Kar Vivad Samadhan Scheme, 1998'.

#### 5. Report of Business Advisory Committee

SHRI PRAMOD MAHAJAN presented the Seventh Report of the Business Advisory Committee.

#### 6. Motion regarding Joint Committee

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI, AVSM moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint

two members of Rajya Sabha to the Joint Committee on the Central Vigilance Commission Bill, 1999 in the vacancies caused by the retirement of Sarvashri Hansraj Bharadwaj and Sanjay Nirupam from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The Motion was adopted.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.02 P.M.)

## 7. Matters Under Rule 377

(1) Shri Thawarchand Gehlot raised a matter regarding need for early clearance of irrigation projects of Malawa Region of Madhya Pradesh.

(2) Dr. Ashok Patel raised a matter regarding need to take steps to protect

the brass industry in the country especially in Bindki tehsil of Fatehpur district, U.P

(3) Shri Prakash Mani Tripathi raised a matter regarding need for excavation at Pawanagar in Deoria Parliamentary Constituency by Archaeological Survey of India.

(4) Shri Bijoy Krishna Handique raised a matter regarding need for adequate air transport service in the North East.

(5) Shri K.P. Sirigh Deo raised a matter regarding need to safeguard the interests of bidi workers particularly in Rengali area in Orissa.

(6) Shri S. Ajaya Kumar raised a matter regarding need to provide more facilities at Shoranur Junction Station in Kerala.

(7) Dr. M. Jagannath raised a matter regarding need to clear drinking water projects of Nagar Kurnool Parliamentary Constituency in Mahaboob Nagar district of Andhra Pradesh.

 (8) Shri Prabhunath Singh raised a matter regarding need to connect certain
 link roads with National Highways in Maharajganj
 Parliamentary Constituency
 Bihar.

(9) Shri Shivaji Mane raised a matter regarding need to provide financial assistance to State Government of Maharashtra for construction and repair of roads in Nanded and Hingoli districts of the State.

(10) Shri Ramdas Athawale raised a matter regarding need to provide central funds for development of Vitthal Raklimai temple in Sholapur district of Maharashtra.

(11) Shri Ramji Lal Suman raised a matter regarding need to declare Ferozabad district in U.P. as Telecom, district

# 8. The Budget (General)—2000-2001—Demands for Grants

Time taken: 6 hrs. 50 mts.

Discussion on the Demands for Grants Nos. 45 to 49 and 99 to 103 under the control of Ministry of Home Affairs commenced.

Four cut motions (Nos. 17 to 19 and 35) were moved.

The following members took part in the debate:----

- (1) Shri Rajesh Pilot
- (2) Dr.Madan Prasad Jaiswal
- (3) Shri Nikhilananda Sar
- (4) ShriM.VVS.Murthi
- (5) Shri Ramsagar Raw
- (6) Shri Lal Muni Chaubey
- (7) Shri Priya Ranjan Dasmunsi
- (8) Shri Raghunath Jha
- (9) Shri Raashid Alvi
- (10)Shri Chinmayanand Swami

(11)Shri P.H.Pandian

- (12)Shri Anant Gangaram Geete
- (13)Shri P.R. Kyndiah
- (14)Shri Sudip Bandyopadhyay

(15)Dr. Raghuvansh Prasad Singh

(16)Shri Vijay Goel(17)Shri Sultan Salahuddin Owais

- (18)Shri Holkhomang Haokip
- (19)Shri Ajay Chakraborty
- (20)Shri G.M.Banatwalla
- (21)Shri Haribhau Shankar Mahale
- (22)Shri Suresh Kurup
- (23)Kunwar Akhilesh Singh
- (24)Shri K.H.Muniyappa

Shri L.K. Advani replied to the debate.

All the cut motions moved were negatived.

The Demand for Grants Nos. 45 to 49 and 99 to 103 (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amount shown under column 4 of the printed list of Demands for Grants- Budget (General) for 2000-2001 were voted in full.

## 10.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 2000)

## LOKSABHA BULLETIN—PART I (Brief Record of Proceedings) Thursday, April 27, 2000/Vaisakha 7, 1922 (Saka)

#### No.52

#### 11 A.M

### 1. Starred Question

Starred Question Nos. 461, 463 and 466 to 468 were orally answered. Replies to Starred Question Nos. 462, 464, 465 and 469 to 480 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 5035 to 5251 were laid on the Table. 12 Noon

#### 3. Papers Laid on the Table

The following papers were laid on the Table:----

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the
Government of the working of the Institute of Hotel Management
Catering Technology and Applied Nutrition,
Ahmedabad, for
the year 1998-99.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1997-98, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the AllahabadMuseum Society,Allahabad, for the year 1997-98.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Rampur Raza Library,Rampur, for the year 1997-98.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1996-97, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Indian Museum, Calcutta,for the year 1996-97.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the
 Government of the working of the Indian Museum, Calcutta, for
 the year 1997-98.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the
Khuda Baksh Oriental Public Library, Patna, for the year
1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Khuda BakshOriental PublicLibrary, Patna, for the year 1997-98.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Earth Movers Limited and the Ministry of Defence Department of Defence Production and Supplies for the year 2000-01.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural
Technology for the year 1996-97, alongwith Audited Accounts.
(Hi) A copy of the Review {Hindi and English versions) by the

Government of the working of the Council for Advancement of

People's Action and Rural Technology for the year 1995-96 and

1996-97.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(i). Review by the Government of the working of the Indian Airlines Limited and its subsidiary Airline Allied Service Limited, New Delhi, for the year 1998-99.

(ii) Annual Report of the Indian Airlines Limited and its subsidiary
Airline Allied Services Limited, New Delhi, for the year
1998-99, alongwith Audited Accounts and comments of the
Comptroller and Auditor General thereon.

(iii) Review by the Government on the comments of the Auditors
and Comptroller and Auditor General on the Accounts of the
Indian Airlines Limited and its subsidiary Airline
Allied Services
Limited, New Delhi, for the year 1998-99 and managements
replies thereto.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications
(Hindi and English versions) under sub-section (5) of section 45 of the Food
Corporations Act, 1964:—

 (i) Notification No. EP 30(3)/92-Vol. II published in Gazette of India dated the 28th February, 2000 striking down the 30th and 43rd Amendments to FCI (Staff) Regulation, 1971.

(ii) The Food Corporation of India (Staff) (1st Amendment Regulations, 2000 published in Notification No. EP. 30 (7)/98 in
Gazette of India dated the 22nd March, 2000.

19. A copy of the Bureau of Indian Standards (Amendment) Rules, 2000
(Hindi and English versions) published in Notification No. G.S.R. 226 (E) in Gazette of India dated the 7th March, 2000 under section 39 of the Bureau of Indian Standards Act, 1986.

#### 4. Reports of Public Accounts Committee

SHRI NARAYAN DATT TIWARI presented the following Reports (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha):  (1) Fifth Report on Design and Development of Main Battle Tank-Arjun.
 (2) Sixth Report on Excesses Over Voted Grants and Charged Appropriations (1997-98)

# 5. Reports of the Standing Committee on Commerce

SHRI YEMPARALA VENKATESWARA RAC) laid on the Table a copy
each of the following Reports (Hindi and English versions) of the Standing
Committee on Commerce:
(1) 41st Report on Demands for Grants 2000-2001.
Department of Supply (Ministry of Commerce and Industry);

(2) 42nd Report on Demands for Grants 2000-2001.Department ofCommerce (Ministry of Commerce and Industry);

(3) 43rd Report on Demands for Grants 2000-2001. Ministry of Textiles;

(4) 44th Report on Demands for Grants 2000-2001.Department of Industrial Development (Ministry of Commerce and Industry); and

(5) 45th Report on Demands for Grants 2000-2001. Department of Industrial Policy & Promotion {Ministry of Commerce and Industry)

## 6. Motion regarding Seventh Report of the Business Advisory Committee

Shri Pawan Kumar Bansal moved the following motion:-"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 26th April, 2000."

The motion was adopted. (Due to interruptions in the House, Lok Sabha adjourned at 12.15 p.m. and re-assembled at 2.04 P.M.)

#### 7. Matters under rule 377

 (1) Shri U.V. Krisimamaraju raised a matter regarding need to develop
 'Perupalem' in West Godavari district of Andhra Pradesh as a tourist resort.

(2) Dr. Laxminarayan Pandey raised a matter regarding need to set up Akashvani Kendra in Mandsaur and Neemuch districts of Madhya Pradesh.

(3) Shri Vilas Muttemwar raised a matter regarding need to set up an Indian Institute of Information Tecnology and Management in Nagpur.

(4) Shri K. Yerrannaidu raised a matter regarding need to provide financial assistance to State Government of Andhra Pradesh for providing relief to the coconut farmers affected by severe cyclone in Srikakulam district.

(5) Shri Rizwan Zahir raised a matter regarding need to convert Gonda-Gorakhpur via Balrampur Meter-gauge raiway line into broad-gauge.

(6) Shri Sadashivrao Dadoba Mandlik raised a matter regarding need to settle boundary dispute between Maharashtra and Karnataka.

(7) Dr. Raghuvansh Prasad Singh raised a matter regarding need to provide better telephone services in Muzaffarpur, Vaishali and Sitamarhi

#### 2.15 P.M.

#### 8. Discussion Under Rule 193

#### Ttme taken : 8 hrs. 50 mts.

Shri Basudeb Acharia raised a discussion regarding rise in prices of essential commodities.

The following members took part in the debate:-

- (1) Shri Sudip Bandyopadhyay
- (2) Shri Mulayam Singh Yadav
- (3) Dr. Girija Vyas
- (4) Shri Kharabela Swain

- (5) Shri S. Ajay Kumar
- (6) Shri Ram Naik
- (7) Dr. Bolla Bulli Ramaiah
- (8) Kumari Mayawati
- (9) Shri Ramjivan Singh
- (10) Shri Shankersinh Vaghela
- (11) Shri P.H. Pandian
- (12) Shri Anandrao Vithoba Adsul
- (13) Shri Sukdeo Paswan
- (14) Shri Shankar Prasad Jaiswal
- (15) Shri Priya Ranjan Dasmunsi
- (16) Shri S.S. Palanimanickam
- (17) Shri Ajoy Chakroborty
- (18) Dr. Jaswant Singh Yadav
- (19) Dr. Raghuvansh Prasad Singh
- (20) Shri Ramesh Chennithala
- (21) Dr. Sushil Kumar Indora
- (22) Shri Prabhunath Singh
- (23) Shri Joachim Baxla
- (24) Shri Arjun Sethi
- (25) Shri P. Mohan
- (26) Shri Bir Singh Mahato
- (27) Shri Satyavrat Chaturvedi
- (28) Kunwar Akhilesh Singh
- (29) Shri Kishan Singh Sangwan
- (30) Shri Ramdas Athawale
- (31) Shri K. Yerrannaidu
- (32) Shri Hari Shankar Mahale
- (33) Shri Devendra Prasad Yadav
- (34) Shri Suresh Ramrao Jadhav
- (35) Shri Mani Shankar Aiyar
- (36) Shri Rajesh Pilot

Shri Shanta Kumar replied to the discussion.

The discussion was concluded.

## 9. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha;—

(I) That at its sitting held on 13th March, 2000, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of of Lok Sabha for the term ending on the 30th April, 2001 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

(1) Shri P.N. Siva (2) Dr. V. Badhalmishna

(2) Dr. Y. Radhakrishna Murty

(3) Shri K. Rahman Khan

(4) Shri Vayalar Ravi

(5) Prof. Ram Gopal Yadav

(6) Shri Anantray Devshanker Dave

(7) Shri S.R.Bommai

(II) That at its sitting held on 13th March, 2000, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of of Lok Sabha for the term ending on the 30th April, 2001 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

(1) Shri Jibon Roy

(2) Shrimati Ambika Soni

(3) Shri Suresh Kalmadi

(4) Shri Ranjan Prasad Yadav

(5) Shri K.Kalavenkata Rao

(6) Shri B.P.Singhal

(7) Shri Satishchandra Sitaram Pradhan

(III) That at its sitting held on 13th March, 2000, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on 30th April,2001 and had elected the following members of Rajya Sabha to serve on the said Committee:-

Dr. Faguni Ram
 Shri Raju Parmar
 Dr.Alladi P.Rajkumar
 Shri N. Thalavai Sundaram
 Chaudhary Chunni Lal
 Shri Sangh Priya Gautam
 Shri Sukhdev Singh Libra
 Shri Kanshi Ram
 Shri K.G. Bhutia
 Shri Nagendra Nath Ojha

## 11.06 P.M.

(Lok Sabha adjourned till 11 a.m. on Friday, the 28th April, 2000)

G.C. MALHOTRA Secretary-General

## LOKSABHA BULLETIN—PART I (Brief Record of Proceedings) Friday, April 28, 2000/Vaisakha 8, 1922 (Saka)

#### No.53

#### 11 A.M.

#### **1. Starred Questions**

Starred Question Nos. 481 to 484 and 497 were orally answered. Replies to Starred Question Nos. 485 to 496 and 498 to 500 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5252 to 5481 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:----

 A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 26 of the Press Council Act, 1978:-

(i) The Press Council (Procedure for Conduct of Meetings & Business) (Amendment) Regulations, 1998 published in Notification No. F. 17/9/98-99-PCI in Gazette of India dated the 16th December, 1998.

(ii) The Press Council of India (Grant of Certified copies)
Regulations, 1999 published in Notification No. Advt./Ill/IV/
Exty/149/99inGazette of India dated the 15th November, 1999.

(2) A copy each of the following papers (Hindi and English versions)under sub-section (1) of section 619A of the Companies Act,1956:-

 (i) Review by the Government of the working of the National Film
 Development Corporation Limited, Mumbai, for the year 1998-99.  (ii) Annual Report of the National Film Development Corporation
 Limited, Mumbai, for the year 1998-99, alongwith)
 Audited
 Accounts and comments of the Comptrollar and
 Auditor General
 thereon).

(3) Statement (Hindi and English version) showing reason for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum) of Understanding
 (Hindi and English version) between the Balmer Lawrie and Company Limited and
 the Ministry of Petroleum and Natural Gas for the year 2000.01.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 2000-01.

(6) A copy of the Memorandum of Understanding
(Hindi and English versions) between the HMT Limited and the Ministry of Heavy
Industries & Public Enterprises, Department of Heavy Industries, for the year 2000-01.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cables Limited and the Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industries, for the year 2000-01.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956;—

 (i) Statement regarding Review by the Government of the working of the Cement Cerponrtion of India Limited, New Delhi, for the year 1998.99.

 (ii) Annual Report of the Cement Corporation of India Limited
 New Delhi, for the year 1998-99 alongwith Audited Accounts
 and comments of the Comptroller and Auditor General thereon. (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following Notifications
(Hindi and English versions) under Sub-section (4) of Section 19 of the Banking
Companies (Acquisition and Transfers of Undertakings) Act, 1970
and 1980:—

(i) The UCO Bank General Regulation, 1998 published in Notification No. 48th in Gazette of India dated the 27th Nevember, 1999.

(ii) The Oriental Bank of Commerce General Regulations, 1999
published in Notification No. Q.S.R. 54 in Gazette of India dated
the 27th February, 1999.

(11) A copy each of the following Notifications
(Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise
Art, 1944:—

(i) G.S.R. 146(E) published in Gazette of India dated the 21 st
February, 2000 together with an explanatory memorandum seeking to amend Notification No. 64/95-C.E. dated the 16th March, 1995.

(ii) G.S.R. 217(E) published in Gazette of India dated the 2nd March),
2000 together with an explanatory memorandum seeking to amend Notification No. 6/2000-C.E. dated the1st March, 2000,

(iii) G.S.R. 223(E) published in Gazette of India dated the 6th March,
2000 together with an explanatory memorandum seeking to amend Notification No. 6/2000-C.E. dated the 1st March, 2000.

(iv) G.S.R. 267(E) published m Gazette of India dated the 29th
March, 2000 together with an explanatory Memorandum seeking to amend Notification No. 32/99-C.E., dated

the 8th July, 1999,

(v) G.S.R. 2SS(E) published in Gazette of India dated the 31st March),
2000 together with an explanatory memorandum seeking to amend Notification No. 19/2000-C.E., dated the 1st March,
2000.

(vi) G.S.R.2S9(E} published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to amend Notification No. &2000-CE, dated the 1st March, 2000.

(vii) G.S.R. 290(E) published in Gazette of India dated the 31st
March, 2000 together with an explanatory memorandum seeking to amend Notification No. 17/2000.CE, dated the 1st Mareh, 2000.

(viii) Q.S.R. 291 (E) published in Gazette of India dated the 31st March,2000 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.

(ix) G.S.R.292(E) published in Gazette of India dated the 1st March,
2000 together with an explanatory memorandum seeking to amend Notification No. 67/9S-CE, dated the 16th March, 1995.

(x) G.S.R.293(E) published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to amend Notification No. 214/86-CE dated the 25th March, 1986.

(xi) G.S.R. 294(E) published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to rescind Notification No. G.S.R. 440(E) dated the 1st August,
1997.

(xii) G.S.R. 295(E) publiahed in Gazette of India dated the 31 st March,2000 together with an explanatory memorandum seeking to

rescind Notification Nos. G.S.R. 402(E) and G.S.R. 208(E) dated the 3rd September, 1996 and the 1st March, 2000 respectively.

(xiii) G.S.R. 296(E) published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to rescind Notification No. G.S.R. 209(E) dated the 1st March,
2000.

(xiv) The Hot-air Stenter Independent Textile Processors Annual
Capacity Determination ( Amendment) Rules, 2000 published\*
in Notification No. G.S.R. 297(E) in Gazette of India dated the
31st March, 2000 together with an explanatory memorandom

(xv) The Central Excise (Second Amendment)
Rules, 2000 published
in Notification No. G.S.R. 29S(E) in Gazette of India dated the
31st March) 2000 together with an explanatory memorandum.

(xvi) G.S.R. 299(E) published in Gazette of India dated the 31 st March,
2000 together with an explanatory memorandum seeking to provide credit of duty paid on fibres, yarns, dyes and chemicals used in the manufacture of processed fabrics on a deemed basis.

(xvii) G.S.R. 300(E) published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to specify the deemed credit on the steel products manufactured by
Hot Re-rolling Mills or in induction fumance units on which duty of excise has been paid, such deemed credit can be availed on the goods cleared upto the 30th April, 2000.

(xviii) G.S.R. 301(E)published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to provide for allowing credit of duty of Rupee One per square meter of the fabrics towards
each of the duty of CE and additional duty of excise cleared by independent

textile processors when used for manufacture of excisable goods on a deemed basis.

(xix) The Central Excise (Fifth Amendment) Rules,
2000 published
in Notification No. G.S.R.. 302(R) in Gazette of
India dated the
31 st March, 2000 together with an explanatory
memorandum

(xx) G.S.R. 303(E) published in Gazette of India dated the 31st March,
2000 together with an explanatory memorandum seeking to provide deemed credit of Rs. 18 per Kg. in respect of texturised yarn of polyesters used in the manufacturing of specified fabrics manufactured by composite mills or for the manufacturing of woven piles.

(xxi) G.S.R. 311(E) published in Gazette of India dated the
5th April, 2000 together with an explanatory memorandum
seeking to amend Notification Nos. 67/95-CE, dated the 16th
March, 1995 and 214/86-CE, dated the 25th March, 1986.

(12) A copy of the Notification No. G.S.R. 148(E)
(Hindi and English versions) together with an explanatory memorandum published in
Gazette of India dated the 21st February, 2000 seeking to amend
five notifications mentioned therein under subsection 2 of
Section 3 of the Central Excise Tariff Act, 1985.

(13) A copy each of the following Notifications
(Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff
Act, 1975—

(i) G.S.R. 246(E) published in Gazette of India dated the
16th March, 2000 together with an explanatory memorandum
seeking to amend Notification No. 14/99-Cus., dated the
5th February, 1999.

(ii) G.S.R.247(E) published in Gazette Of India dated the 16th March,

2000 together with an explanatory memorandum seeking to imposing an anti-dumping duty as mentioned in the notification on Vitamin C originating in or exported from Russia and European Union and when exported by the exporters.

(iii) G.S.R. 250(E) published in Gazette of India dated the 16th March,
2000 together with an explanatory memorandum seeking to amend Notification
No. 46/99-Cus., dated the 29th April, 1999.

(iv) G.S.R. 32S(E) published in Gazette of India dated the 10th April, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Aniline originating in or exported from Japan and the USA, at the recommended by the designated authority.

(v) G.S.R. 263 (E) published in Gazette of India dated 28th March, 2000 together with an explanatory memorandum seeking to impose a final anti-dumping duty on Nylon Cord Fabric originating in or exported from South Korea, Indonesia, Thailand or Taiwan, at the specified rates mentioned therein.

(vi) G.S.R. 264(E) published In Gazette of India dated the 28th March,2000
together with an explanatory memorandum seeking to rescind the Notification
No. 124/99-Cus., dated the 9th November,1999.

(vii) G.S.R. 316(E) published iti Gazette of India dated the 6th April
2000 together with an explanatory memorandum seeking impose anti-dumping duty on Acrylonitrile Butadiene rubber originating in or exported from Taiwan and imported into India at the rates soecified by the designated authority.

(viii) G.S.R. 317(E) published in Gazette of India dated the 6th April,2000
together with an explanatory memorandum seeking to rescind Notification No.
120/99-Cus., dated the 2nd November,1999.

(ix) G.S.R. 318 (E) published in Gazette of India dated the 6th April,2000 together with an explanatory memorandum seeking to impose Anti-dumping duty on Thermal sensitive paper originating in or exported from, European Union and Japan, and imported into India at the rates specified by the Designated authority.

(x) G.S.R. 319 (E) published in Gazette of India dated the 6th April, 2000
together with an explanatory memorandum seeking to rescind Notification
No. 115/99-Cus., dated the 11th October, 1999.

(14) A copy each of the following Notifications(Hindi and English versions under section 159 of the Customs Act, 1962:

(i) G.S.R. 224(E) published in Gazette of India dated the 6th March,
2000 together with an explanatory memorandum seeking to amend Notification No. 16/2000/Cus.,dated the 1st March, 2000.

(ii) G.S.R. 261 (E) published in Gazette of India dated the 24th March,
2000 together with an explanatory memorandum seeking to amend Notification No. 16/2000/Cus.,dated the lst March,2000.

(15) A copy each of the following Notifications
(Hindi and English versions) under section 31 of the Securities and Exchange Board of
India Act, 1992—

(i) The Securities and Exchange Board of India
(Collective Investment Schemes) (Amendment) Regulations,
2000 published in Notification No. S.O. 122(E) in Gazette of India dated the
14th February, 2000.

(ii) The Securities and Exchange Board of India (Debenture Trostees)
(Amendment) Regulations, 2000 published in Notification No.
S.O. 135(E) in Gazette of India dated the 17th February, 2000.

(iii) The Securities and Exchange Board of India (Portfolio Managers)
(Amendment) Regulations, 2000 published in Notification No. S.O. 146(E)
in Gazette of India dated the 22nd February, 2000. (iv) The Securities and Exchange Board of India
(Foreign Institutional Investors) (Amendment) Regulations, 2000 published in Notification No.
S.O. 180(E) in Gazette of India dated the 29th February, 2000.

(16) A copy each of the following Notifications
(Hindi and English versions) under section 34 of the Agricultural and
Processed Food
Products Export Development Authority Act, 1985:

(i) The Agricultural and Processed Food Products Export Development Authority Regulations, 1986 published in Notification No.
F. Sec./AIR/02/93 in Gazette of India dated the 25th Januaiy, 1994.

(ii) The Agriculture land Processed Food Products Export Develop-

ment Authority (Amendment) Rules, 1998 published in Notifi-

cation No. S.O. 806(E) in Gazette of India dated the 11th September, 1998.

(iii) The Agricultural and Processed Food Products Export

Development Authority Regulations, 1999 published in

Notification No. F. -11/5/86-EP (Agri.-IV) in Gazette of India

dated the 19th August, 1999.

(17) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Spices Cess (Amendment) Rules,
2000 (Hindi and English versions) published in Notification No.
G.S.R. 333(E) in
Gazette of India dated the 13th April, 2000 under sub-section (3)
of Section 5 of the Spices Cess Act, 1986.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year, 1998-99, together with Audit Report thereon. (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the
Tobacco Board, Guntur, for the year 1998-99, alongwith Audited Accounts, under sub-section (3) of section 22 and sub-section (4) of Section 19 of the
Tobacco Board Act, 1975.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1998-99.

(22). Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of The Marine Products Export Development Authority, Kochi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the
 Government of the working of the The Marine
 Products Export
 Development Authority, Kochi, for the year 1998-99.

(24) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (23) above.

(24A) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Department of Commerce for the year 2000-2001.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2000-2001.

(26) A copy of the Spices Board (Quality Marking) Amendment Regulations, 1999 (Hindi and English versions) published in Notification No. G.S.R. 643(E) in Gazette of India dated the 20th September, 1999, under section 40 of the Spices Board Act, 1986.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the
 Government of the working of the Indian Rubber
 Manufacturers
 Research Association, Thane, for the year 1998-99.

(29) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (28) above.

(30) A copy each of the following Notifications(Hindi ud English versions) under sub-section (6) of section 3 of the EssentialCommodities Act, 1955:—

(i) S.0.243(E) puMiahed in Gazette of India dated the 16th March,
2000 notifying the Pragati Paper Industries Limited, Khairi, Tehsil
Nalum, District Sirmaur in the State of Himachal
Pradesh as a mill producing newsprint.

(ii) S.O.266(E) published in Gazette ofindia dated the 23rd March,
2000 making certain amendments in the Notification No. S.O. 445(E) dated the 18th May, 1995.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversifications, Calcutta, for the year1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English veraions) by the Government of the working of the National Centre for Jute Diversification, Calcutta, for the year 1998-99. (32) Statement (Hindi and English versions) showing reasons for delayin laying the papers mentioned at (31)above.

(33) (i) A copy of the Annual Report (Hindi and English versions) ofthe Jute Manufacturers Development Council,Calcutta, for the year1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English vinim) by the Government of the working of the Jute Manufacturers Development Council, Calcutta, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delayin laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) ofthe Indian Jute Industries' Research Association, Calcutta, forthe year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Indian Jute industries' ResearchAssociation, Calcutta, for the year 1998-99.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Central SilkBoard, Bangalore,for the year 1998-99.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of theCarpet Export Promotion Council, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 1998-99.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy each of the following papers (Hindi and English versions)under sub-section (1) of section 619A of the Companies Act,1956—

(i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1998-99.

 (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy of the Notification No. S.0.327(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2000
containing Order directing amendments in earlier Order published
in Notification No. S.0. 526(E) dated the 1st July, 1999 under subsection (2) of section 3 of the Jute Packaging Materials (Compulsory use in Packaging Commodities) Act, 1987.

#### 4. Report of Estimates Committee

Prof. Ummareddy Venkateswarlu presented the Fourth Report (Hindi and English versions) of the Estimates Committee on Ministry of Finance (Department of Economic Affairs-Banking Division)—Role of Public Sector Banks in Self-Employment Schemes including PMRY.

## 5. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shrl Kariya Munda laid a copy of the Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes undertaken during February 2000.

## 6. Statement by Minister

#### 12.06 P.M.

(i) The Minister of Youth Affairs md Sports made a statement regarding `match fixing in Cricket'.

#### 12.09 P.M.

(ii) The Minister of Parliamentary Affairs made a statement regarding
Government Business for the week commencing the 2nd May, 2000.
(Lok Sabba adjourned ai 1.06 P.M. to meet again at 2.10 P.M. At 2.24 P.M.
Deputy Secretary announced that since there was ao quoram, the Chairperson had directed that Lok Sabha would meet at 2.35 P.M.
Accordingly, the House re-assembled at 2.35 P.M.)

### 2.35 P.M.

#### 7. Government Bills- Passed.

(i) The Designs Bill, 1999 as passed by Rajya Sabha

#### Time taken: I Hr. 45 Mts.

Discussion on the motion for consideration of the Bill moved by Dr. Raman Singh on the 20th April, 2000, continued.

The following members took part in the debate:----

(1) Shri Varkala Radhakrishnan

- (2) Shri Sudarsana E.M. Natchiappan
- (3) Shri Ramesh Chennithala

Dr. Raman Singh replied to the debate.

The motion for consideration was adopted and Clause-by Clause

consideration, of the Bill was taken up.

Clauses 1 to 48 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Raman Singh.

The motion was adopted and the Bill, as amended, was passed.

#### 3.29 P.M.

(ii) The President's Emoluments and Pension (Amendment) Bill, 2000

The motion for consideration of the Bill was moved by Shri L.K. Advani.

Shri Varkala Radhakrishnan took part in the debate.

Shri L.K. Advani replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

3.33 P.M.

#### 8. Private Member's Resolution — Withdrawn

Further discussion on the following resolution moved by Shri Maheshwar Singh on the 10th December, 1999 continued:—

"This House is of the opinion that a Board may be constituted by the Central Government for alround development of hilly States and hilly regions of the country, especially in the Himalayan belt, so as to bring them at par with developed regions in the plains of the country" The following members took part in the debate:----

(1) Shri Chhatrapal Singh

- (2) Shri Haribhau Shankar Mahale
- (3) Shri Varkala Radhakrishnan
- (4) Shn Arun Shourie

Shri Maheshwar Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

4.40 P.M.

# 9. Private Member's Resolution - Under consideration

Shri Ramanand Singh moved the following Resolution:-

"This House expresses serious concern over the nonutilisation by the States of the funds allotted by the Central Government under various centrally sponsored schemes, particularly in rural poverty alleviation sector and urges upon the Government that to ensure that the benefits of these schemes reach the common man, directions be issued to State Governments for proper and timely utilisation of funds meant for these schemes."

The following members took part in the debate:---

(1) Shri Ramesh Chennithala
 (2) Shri Shankar Prasad Jaiswal
 (3) Shri Varkala Radhakrishnan
 (4) Dr. Ram Lakhan Singh
 (5) Shri Manjay Lal
 (6) Shri Sudarsana E.M. Natchiappan

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 AM on Tuesday, the 2nd May, 2000).

#### LOK SABHA

## BULLETIN-PART I (Brief Record of Proceedings)

Tuesday, May 2, 2000/Vaisakha 12, 1922 (Saka)

#### 1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri Chintamani Panigrahi, who was a member of Second, Fourth, Fifth. Seventh and Eighth Lok Sabha.

Thereafter, members stood in silence for a short While as a mark of respect to the deceased.

# 11.07 A.M..2. Starred Questions

Starred Question Nos. 501 and 503 to 505 were orally answered. Replies to Starred Question Nos. 502 and 506 to 520 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Youth Affairs and Sports regarding Match Fixing Scandal was orally answered.

## 4. Unstarred Questions

Replies to Unstarred Question Nos. 5482—5711 were laid on the Table.

# 12.16 P.M.5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Border Security Force (Tenure of Posting and Deputation) Rut, 2000 (Hindi and English versions) published in Notification No.G.S.R. 100 in Gazette of India dated the 25th March, 2000 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(2) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(i) The Prevention of Food Adulteration (7th Amendment) Rules,

1998 published in Notification No. G.S.R. 179(E) in Gazette of India dated theM) April, 1998 together with a corrigendum there to published in Notification No. G.S.R. 48O(E) dated the 7th August, 1998.

(ii) The prevention of Food Adulteration (Seventh Amendment)
Rules, 1999 published in Notification No. G.S.R. 694(E) in
Gazette of India dated the 11th October, 1999.

(iii) The Prevention of Food Adulteration (Sixth Amendment) Rules,
1999 published in Notification No. G.S.R. 695(E) in Gazette of India dated the 11th October,
1999.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at(i) of item (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1998
published in Notificatien No.
G.S.R. 242(E) in Gazette of India
dated the 6th May, 1998.

(ii) The Drugs and Cosmetics
(Third Amendment) Rules,
1999
published in Notification No.
G.S.R. 59l(E) in Gazette of
India
dated the 17th August, 1999.

(iii) The Drugs and Cosmetics
(Fifth Amendment) Rules, 1999
published in Notification No.
G.S.R. 834(E) in Gazette of
India
dated the 30th December, 1999.

(iv) The Drugs and Cosmetics
(Fourth Amendment) Rules, 1999
published in Notification No.
G.S.R. 753(E) in Gazette of
India
dated the 4th November, 1999,

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Kamla Nehru Memorial Hospital, Allahabad, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review
(Hindi and English versions) by the
Government of the working of the Regional Cancer Centre,
Kamla
Nehru Memorial Hospital,
Allahabad, for the year 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at(6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihara Regional Cancer Centre, Cuttack, for the year
1998-99, alongwith Audited Accounts.

 (ii) A copy of the Review
 (Hindi and English versions) by the Government of the working of the Acharya Harihara Regional Cancer Centre, Cuttack for the year 1998-99.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review(Hindi and English versions) by theGovernment of the working of the Medical Council of India,New Delhi, for the year 1998-99.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English

versions) of the National Institute of Ayurveda, Jaipur, for the year 1998-99.

(ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review
(Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1998-99.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Gov-

ernment of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Paradeep Phosphates Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2000-2001.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2000-2001.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2000-2001.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Primary Education, Gandhinagar, for the year
1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Primary Education, Gandhinagar, for the year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Rajys Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Rajys Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1998-99.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(22A) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1998-99.

 (ii) Annual Report of the Educational Consultants India Limited, New
 Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22A) above.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review(Hindi and English versions) bythe Government of the workingof the Rashtriya Mahila Kosh,New Delhi, for the year 1998-99.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Plant Genome Research, New Delhi, for the year 1998-99, alongwith Audited Accounts.

 (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Plant Genome Research, New Delhi, for the year 1998-99.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the Special Order (Hindi and English versions) authorising Governor of Kerala for additional expenses during 1997-98 under Schedule II and III to the Governors (Allowances and Privileges) Rules, 1987 under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

## 4.10 P.M.6. Reports of the Standing Committee on Industry

Shri M. Rajaiah laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Industry.

 (1) 34th Report on problems being faced by Steel Industry (both in public and private sector);
 (2) 35th Report on the working of REGP and PMRY;

(3) 36th Report on—
Disinvestment, Sickness and Revival of PSUs of
Department of Heavy Industry.
(4) 37th Report on Demands for
Grants 2000-2001 of Ministry of
Steel:

I

(5) 38th Report on Demands for Grants 2000-2001 of Department of Mines (Ministry of Mines and Minerals);

(6) 39th Report on Demands for Grants 2000-2001 of Department of Coal (Ministry of Mines and Minerals); I

(7) 40th Report on Demands for Grants 2000-2001 of Ministry of Small Scale Industries and Agro & Rural Industries; and I

 (8) 41 st Report on Demands for Grants 2000-2001 of Ministry of Heavy Industries and Public Enterprises;

## 12.23 P.M.

#### 7. Statement by Minister

The Minister of Defence made a statement regarding fire accident at Ammunition Depot, Bharatpur on 28th April,2000.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

#### 8. Government Bill— Introduced

The Rehabilitation Council of India (Amendment) Bill, 2000.

## 2.30 P.M.9. Matters under rule 377

 Shri Prakash Mani Tripathi raised a matter regarding need lo involve MPs in implementation of Centrally Sponsored Schemes.

(2) Shri Shriprakash Jaiswal raised a matter regarding need to

take

stringent action against companies duping money of small shareholders.

(3) Shri Priya Ranjan Dasmunsi raised a matter regarding need for allround development of Dakshin Dinajpur and Uttar Dinajpur Districts in West Bengal.

(4) Dr. Suguna Kumari Chellamella raised a matter regarding need to open a provident fund subregional office at Peddapalli town in Andhra Pradesh.

(5) Shri Bir Singh Mahato raised a matter regarding need to upgrade low power TV transmitters at Jhalda. Bagmundi and Balrampur. District Purulia, West Bengal.

(6) Prof. Rasa Singh Rawat raised a matter regarding need to take suitable steps to check menace of Neelgai causing heavy damage to crops in Rajasthan.

(7) Dr. Beatrix D' Souza raised a matter regarding need to enlist Anglo-Indian Community as a separate category in 2001 census.

## 10. The Budget (General)— 2000-2001-Demands for Grants

Time taken : 3 hrs. 34 mts..

1. Discussion on the Demands for Grants Nos. 50 to 52 under the control of the Ministry of Human Resources Development commenced. Five cut motions (Nos. 2 lo 5 and 72) were moved.

The following members took part in the debate:—

(1) Shri Ramesh Chennithala

(2) Shri Prakash Mani

Tripathi

(3) Shri Samik Lahiri

(4) Dr. Jagannath Manda

(5) Shri Ramji Lal Suman

(6) Shri Maheshwar Singh

(7) Shri Pawm Kumar

Bansal

(8) Shri Raashid Alvi

(9) Dr. (Smt.) Beatrix D'

Souza

(10) Shri K.Malaisamy

(11) Shri Mohan Rawale

(12) Dr. Raghuvansh Prasad

Singh

(13) Shri Ranjit Kumar Panja

(14) Shri Trilochan Kanungo

\*(15) Shri V.Vetriselvan

\*\*(16) Shri Anant Gudhe

\*\*(17) Shri S.K.

Bwiswmuthiary

Dr. Murli Manohar Joshi replied to the debate.

All the cut motion moved were nagatived.

The Demands for Grents Nos. 50 to 52 (both Revenue Account and Capital Account) for which the Ministry of Human Resources Development is responsible for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (Generel) for 2000-2001 were voted in full.

II. At 6.05 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 2000-2001 were submitted to the vote of the House and voted in full:-

 Demand Nos. 1 to 4 relating to Ministry of Agriculture.
 Demand Nos. 5 and 6

relating to Ministry of Chemicals and Fertilizers. Demand No. 7 relating to (3) Ministry of Civil Aviation. (4) Demand Nos. 8 to 10 relating to Ministry of Commerce and Industry. (5) Demand Nos. 14 and 15 relating to Ministry of Culture, Youth Affairs and Sports. (6) Demand Nos. 16 to 22 relating to Ministry of Defence. (7) Demand No. 23 relating to Department of Disinvestment. (8) Demand No. 24 relating to Ministry of Environment and Forests. (9) Demand No. 25 relating to Ministry of External Affairs. (10) Demand Nos. 26 to 28,30 and 31,33 to 38 relating to Ministry of Finance. (11) Demand Nos. 39 to 41 relating to Ministry of Consumer Affairs and Public Distribution. (12) Demand Nos. 42 to 44 relating to Ministry of Health and Family Welfare. (13) Demand Nos. 53 and 54 relating to Ministry of Heavy Industries and Public Enterprises. (14) Demand No. 55 relating to Ministry of Information and Broadcasting. (15) Demand No. 56 relating to Ministry of Information Technology. (16) Demand No. 57 relating to Ministry of Labour. (17) Demand Nos. 58,59 and 61 relatuig to Ministry of Law, Justice and Company Affairs. (18) Demand Nos. 62 and 63 relating to Ministry of Mines and Minerals.

(19) Demand No. 64 relating to Ministry of Non-Conventional

Energy Sources. .... (20) Demand No. 65 relating to Ministry ofParliamentary Affairs. (21) Demand No. 66 relating to Ministry of Personnel, Public Grievances and Pensions. (22) Demand No. 67 relating to Ministry of Petroleum and Natural

Gas. .L: (23) Demand No. 68 relating to Ministry of Planning. (24) Demand No. 69 relating to Ministry of Power. (25) Demand Nos. 70 to 72 relating to Ministry of Rural Development. (26) Demand Nos. 73 to 75 relating to Ministry of Science and Technology. (27) Demand No. 76 relating to Ministry of Small Scale Industries and Agro and Rural Industries. (28) Demand No. 77 relating to Ministry, of Statistics and Programme Implementation. (29) Demend No. 78 relating to Ministry of Steel. (30) Demand Nos. 79 and 80 relating to Ministry of Surface Transport. (31) Demand No. 81 relating to Ministry of Textiles (32) Demand No. 82 relating to Ministry of Tourism. (33) Demand No. 83 relating to Ministry of Tribal Affairs. (34) Demand Nos. 84 to 86 relating to Ministry of Urban Development. (35) Demand No. 87 relating to Ministry of Urban. Employment and Poverty Alleviation. (36) Demand No. 88 relating to Ministry of Water Resources. (37) Demand No. 89 relating to Ministry of Social Justice and Empowerment.

(38) Demand Nos. 90 and 91

relating to Department of Atomic Energy. (39) Demand No. 92 relating to Department of Ocean Development. (40) Demand No. 93 relating to Department of Space. (41) Demand No. 95 relating to Rajya Sabha. (42) Demand No. 96 relating to Lok Sabha. : (43) Demand No. 98 relating to Secretariat of Vice-President.

### 11. Government Bill — Introduced

The Appropriation (No. 2) Bill, 2000.

#### 12. Government Bill — Passed

The Appropriation (No. 2) Bill, 2000.

The motion for consideration moved by Shri Yashwant Sinha was adop and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

#### 6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday 3rd May,2000). G.C. MALHOTRA Secretary-General

#### LOK SABHA

## BULLETIN-PART I (Brief Record of Proceedings)

Wednesday, May 3, 2000/Vaisakha 13, 1922 (Saka)

#### 1. Starred Questions

Starred Question Nos. 521 to 525 were orally answered. Replies to Starred Question Nos. 526 to 540 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 5712 to 5899 were laid on the Table.

## 12 Noon

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 2000-01.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial)
(No. 8 of 1999)—(Rashtriya Ispat Nigam Limited) for the year ended March, 1998, under article 151(1) of the Constitution.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Steel works Construction Limited and the Ministry of Steel for the year 2000-01.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the MECON Limited and the Ministry of Steel for the vear 2000-01.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

 (a) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair for the year 1998-99.

 (ii) Annual Report of the Andaman and Nicobar Islands Integrated
 Development Corporation Limited, Port Blair, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Daman, for the year 1998-99.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Daman, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation, Limited, New Delhi for the year 1998-99.

(ii) Annual Report of the Delhi State Industrial Development Corporation, Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at(5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the I st January to the 31st December, 1998.

(ii) A copy of the Memorandum (Hindi and English versions)explaining the reasons for nonacceptance of Commission Advice.

(8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
(a) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 1996-97.

(ii) Annual Report of the Maharashtra Agro-IndustrieqDevelopment Corporation Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1990-91.

 (ii) Annual Report of the West Bengal Agro-Industries
 Corporation Limited, Calcutta, for the year 1990-91, alongwith Audited
 Accounts and comments of the
 Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the West Bengal Agro-Industries Corporation Limited, Calcutta for the year 1991-92.

 (ii) Annual Report of the West Bengal Agro-Industries
 Corporation Limited, Calcutta, for the year 1991-92, alongwith Audited
 Accounts and comments of the
 Comptroller and Auditor General thereon.

(9) Three statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts
 (Hindi and English versions) of
 the National Federation of Urban Co operative Banks and Credit
 Societies Limited, New Delhi, for the
 year 1998-99, together with Audit
 Report thereon.

iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operatives Banks and Credit Societies Limited, New

Delhi, for the year 1998-99.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

## 4. Reports of the Committee on Papers laid on the Table

SHRI ARJUN CHARAN SETHI presented the First and Second (Action Taken) Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (1999-2000) and laid Minutes relating thereto.

## 5. Presentation of Petition

SHRI TUFANI SAROJ presented a petition signed by Shri Anil Kumar Singh and others of Dobhi (U.P.) regarding conversion of Aurihar-Jaunpur meter gauge line into broad gauge.

## 6. Submissions by Members regarding reported Re-cycling of medical tubes, gloves and syringes

The following members made submissions regarding reported re-

Shri Rajesh Pilot
 Shri Vijay Goel
 Shri Madan Lal Khurana
 Shri Pramod Mahajan

(LokSabha adjourned at 12.56 P.M. and re-assembled at 2.05 P.M.)

#### 7. Matters under rule 377

1. Dr. Sanjay Paswan raised a matter regarding need to run Express trains on Keul-Gaya rail line under Danapur Zone of Eastern Railway.

2. Shri Ram Shakal raised a matter regarding need to grant ownership/ leasehold right to SCs and backward class people tilling forest land at Robertsganj in Sonbhadra district, U.P.

3. Shri Girdhari Lal Bhargava raised a matter regarding need to improve the postal delivery system in Jaipur, Rajasthan.

4. Shri Punnulal Mohale raised a matter regarding need to provide stoppage of Hirakund Express at Pendra station and Samath Durg Express at Bilha station in Bilaspur district of Madhya Pradesh.

5. Shri T. Govindan raised a matter regarding need for early completion of ongoing work of doubling of railway line between Mangalore in Karnataka and Shoranur in Kerala.

6. Dr. V. Rajeswaramma raised a matter regarding need to clear proposed grassroot Nitrogenous Fertilizer Plant, Nellore, Andlira Pradesh.

7. Shri Chandra Bhushan Singh raised a matter regarding need to declare State highway between Lipu lake and Gwalior as National Highway.

8. Shri Ramsajivan raised a matter regarding need to release adequate funds for early completion of drinking water projects in Bundelkhand region of U.P. 9. Shri D. Venugopal raised a matter regarding need for a separate satellite for Indian Information Technology industry.

10. Shri Zawma Vanlal raised a matter regarding need to revise air fare structure for flights operating in Calcutta —Aizwal sector.

11. Shri K. Muraleedharan raised a matter regarding need to exempt coconut arecanut, rubber and spices from new import policy to safeguard the interests of farmers of Kerala.

#### 12.32 M. 8. Government Bill—Under Consideration

The Finance Bill, 2000

Time taken : 8 hrs. 43 mts.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the debate:—

- (1) Shri N.D. Tiwari
- (2) ShriVaiko
- (3) Shri Rupchand Pal
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri K.P.Singh Deo
- (6) Shri Kirit Somaiya
- (7) Shri Subodh Mohite
- (8) Shri Rattan Lal Katari
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Trilochan Kanungo
- (11) Shri P.H. Pandian
- (12) Shri C. Kuppusan
- (13) Shri Pravin Rashtral
- (14) Shri Sudip Bandyopadhyay
- (15) Kunwar Akhilesh Singh
- (16) Dr. Sushil Kumar Indora
- (17) Shri Joachim Baxi
- (18) Shri Kharabela Swain
- (19) Shri Bijoy Krishna Handique
- (20) Shri Holkhomang Haokip
- (21) Shri Prakash Paranjpe
- (22) Shri Haribhau Shankar Mahale
- (23) Shri Ramanand Singh
- (24) Shri Shriprakash Jaiswal
- (25) Shri Ramshakal
- (26) Shri S.K. Bwiswmuthiary

(27) Shri Bishnu Pada Ray(28) Shri G. Putta Swamy Gowda(29) Shri Ramdas Athawale

The discussion was not concluded.

11.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th May, 2000)

G.C. MALHOTRA Secretary General

#### LOK SABHA

## BULLETIN-PART I (Brief Record of Proceedings)

Thursday, May 4, 2000/Vaisakha 14, 1922 (Saka)

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 541 to 544 were orally answered. Replies to Starred Question Nos. 545 to 560 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 5900 to 6079 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1997-98,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1997-98.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, New Delhi, for the year 1997-98, alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, New Delhi, for the year 1997-98.

(4) Statement (Hindi and English versions) showing reasons for delay in laving the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) the Asiatic Society, Calcutta, for the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society. Calcutta, for the year 1997-98.

(6) Statement (Hindi and English versions) showing reasons for delay in laving the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Mani Sangrahalaya, Bhopal, for the year 1997-98.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7)above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 1998-99 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra

Foundation, Chennai, for the year 1998-99.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act 1956: —

(i) Review by the Government of the working of the Punjab AshokHotel Company Limited, Chandigarh, for the year 1998-99.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (II) above.

(13) A copy of the Railway Passengers
(Cancellation of ticket and refund of fare) Second Amendment Rules, 2000
(Hindi and English versions)
published in Notification No. G.S.R. 212
(E) in Gazette of India dated the 1st March, 2000 under section 199 of the Railways Act, 1989.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1998-99.

 (ii) Annual Report of the Konkan Railway Corporation Limited,
 New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (14) above.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Ministry of Defence, Department of Defence Production and Supplies, "for the year 2000-2001.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the HindustanVegetable Oils Corporation Limited, New Delhi for the year 1998-99.

(ii) Annual Report of the Hindustan Vegetable Oils Corporation
Limited, New Delhi, for the year 1998-99, alongwith Audited
Accounts and comments of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial) (No. 4 of 2000)—Public Sector Undertaking (PSUs)—Indian Air Lines Limited and Air India Limited for the year ended March, 1999, under article 151(1)) of the Constitution

# 12.02 P.M.4. President's Message

The Speaker informed the House that he had received the following message dated the 30th April, 2000 from the President:-

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2000, passed by Lok Sabha on the 19th April, 2000.

### 6. Report of the Committee on Private Members' Bills and Resolutions

Shri P.M. Sayeed presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 7. Report of Business Advisory Committee

Shri Pramod Mahajan presented the Eighth Report of the Business Advisory Committee.

## 8. Submissions by Members regarding restoration of Calcutta — Tokyo Air India Flights

The following members made submissions regarding restoration of Calcutta

— Tokyo of Air India Flights:—

- 1. Shri Somnath Chatterjee
- 2. Shri Sontosh Mohan Dev
- 3. Shri Hannan Mollah
- 4. Shri Priya Ranjan Dasmunsi
- 5. Shri Sudip Bandyopadhyay
- 6. Shri.Pramod Mahajan

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.54 P.M.)

#### 9. Government Bill — Introduced

The Motor Vehicles (Amendment) Bill, 2000.

2.55 P.M.10. Matters under rule 377

(1) Shri Radha Mohan Singh raised a Matter regarding need to declare Dumaria-Areraj-Chhapwa State road in Bihar as National Highway.

(2) Shri Vinod Khanna raised a matter regarding need to open LPG outlets in certain towns/villages of Gurdaspur district, Punjab.

(3) Shri Thawar Chand Gehlot raised a matter regarding need to accord early sanction to Lakhunder River Project of Madhya Pradesh.

(4) Shri Bheru Lal Meena raised a matter reagarding need to protect the interests of indigenous industries.

(5) Shri Pawan Kumar Bansal raised a matter regarding need to advise Chandigarh Administration for effecting amendments to building by-laws allowing essential minor alterations in residential units.

(6) Shri Moinul Hassan raised a matter regarding need to open a centrally sponsored Medical College at Murshidabad district in West Bengal.

(7) Shri Kalava Srinavasulu raised a matter regarding need to restart Hyderabad-Cochi Express via Guntakal and also introduce a new train between Guntakal and Trivendrum via Bangalore.

(8) Shri Dharamraj Singh Patel raised a matter regarding need to review National Security Act with a view to remove defects in it.

(9) Shri Chandrakant Khaire raised a matter regarding need to provide stoppage of Topavan Express at Rotegaon (Vaizapur), railway station in Aurangabad, Maharashtra.

(10) Shri P.H. Pandian raised a matter regarding need to mitigate hardship being caused to commuters due to closure of roads for construction of a new over-bridge at Tirunelveli Railway Junction, Tamil Nadu.

(11) Shri Vishnu Datt Sharma raised a matter regarding need to run direct

train between Jammu (J & K) and Haridwar (UP).

# 3.11 P.M.11. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement regarding 'situation in Sri Lanka.'

## 3.15 P.M. 12. Government Bill — Passed

#### Time Taken : 10 hrs. 20 mts.

The Finance Bill, 2000.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha on the 3rd May, 2000, continued.

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended. Clauses 3 and 4 were adopted. Clauses 5 to 7 were adopted, as amended. Clauses 8 to 10 were adopted.

Shri Yashwant Sinha moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 19 to the Finance Bill, 2000 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause IOA was adopted.

New clause10A was also adopted. Clause 11 was adopted, as amended. Clauses 12 to 14 were adopted.

Shri Yashwant Sinha moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 21 to the Finance Bill, 2000 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 14A was adopted.

New Clause 14A was also adopted. Clauses 15 to 18 were adopted. Clauses 19 and 20 were adopted, as amended.

Shri Yashwant Sinha moved the following motion under rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 24 to the Finance Bill, 2000 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of New Clause 20A was adopted. New Clause 20A was also adopted. Clauses 21 to 23 were adopted. Clause 24 was adopted, as amended. Clauses 25 to 27 were adopted. Clauses 28 was adopted, as amended. Clauses 29 to 32 were adopted. Clauses 34 and 35 were adopted. Clause 36 was adopted, as amended. Clauses 37 to 42 were adopted. Clause 43 was adopted, as amended. Clauses 44 to 48 were adopted. Clauses 49 was adopted, as amended. Clauses 50 to 53 were adopted. Clauses 54 and 55 were adopted, as amended. Clause 56 was adopted. Clause 57 was adopted, as amended.

Shri Yashwant Sinha moved the following motion under rule 388:-

"That this House do suspend clause (i) of rule 80 of lhe Rules of the procedure and Conduct of Business in LokSabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 36 to the Finance Bill, 2000 and that this amendment may be allowed to be moved"

The motion was adopted.

An amendment for insertion of New Clause 57A was adopted.

New Clause 57A was also adopted. Clauses 58 to 89 were adopted. Clauses 90 was adopted, as amended. Clauses 91 and 92 were adopted. Clause 93 was adopted, as amended. Clauses 94 to 106 were adopted. Clauses 107 and 108 were adopted, as amended. Clauses 109 to 111 were adopted. Clauses 112 was adopted, as amended. Clauses 113 to 118 were adopted.

The First to Third Schedules were adopted, as amended.

The Fourth to Sixth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Yashwant Sinha. His motion was adopted and the Bill, as amended, was passed.

# 4.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 2000)

G.C. MALHOTRA Secretary General

#### LOK SABHA

## BULLETIN-PART I (Brief Record of Proceedings)

#### Friday, May 5, 2000/Vaisakha 15, 1922

(Saka)

#### No. 57

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 561 to 564 were orally answered. Replies to Starred Question Nos. 565 to 580 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6080 to 6309 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1997-98.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1997-98, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 1997-98.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions)the Film and Television Institute of India, Pune, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by theGovernment of the working of the Film and Television institute of India, Pune, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi find English versions) between the Andrew Yule and Company Limited and the Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry, for the year 2000-2001.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Bhari Udyog Nigam Limited and the Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry, for the year 2000-2001

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Ministry of Heavy industries and Public Enterprises for the year 2000-2001.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Ministry of Heavy Industries and Public Enterprises. Department of Heavy Industry for the year 2000-2001.

(9) A copy each of the following Notifications (Hindi and English versions) undersection 31 of the Securities and Exchange Board of India 1992: — (i) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment,) Regulations, 2000 published in Notification No. S.O, 234(E) in Gazette of India dated 14th March, 2000.

(ii) The Securities and Exchange Board of India (Mutual Funds (Amendment) Regulations, 2000 published in Notification No S.O. 235(E) in Gazette of India dated the 14th March, 2000.

(iii) The Securities and Exchange Board of India (Appeal to the Securities Appellate Tribunal) (Amendment) Regulations, 2000 published in Notification No. S.O. 278(E) in Gazette of India dated the 28th March. 2000.

(10) A copy each of the following Notifications (Hindi and English versions) issued under section 1 and 3 of the Insurance Regulatory and Development Authority Act, 1999:—

(i) S.O. 397(E) published in Gazette of India dated the 19th April.
2000 appointing the 19th April, 2000 as the date on which the Insurance Regulatory and Development Authority Act, 1999 shall come into force.

(ii) S.O. 398(E) published in Gazette of India dated the 19th April.2000 appointing the Chairperson and whole-time Members of the Insurance Regulatory and Development Authority.

(11) A copy each of the following Notifications (Hindi and English versions)
under section 159 of the Customs Act, 1962:—

(i) G.S.R. 308(E) published in Gazette of India dated the 5th April,
2000 together with an explanatory memorandum seeking to amend Notification No. 16/2000-Cus.,dated the 1st March, 2000.

(ii) G.S.R. 309(E) published in Gazette of India dated the 5th April,
2000 together with an explanatory memorandum seeking to amend Notification No. 17/2000-Cus., dated the 1st March,
2000.

(iii) G.S.R. 310(E) published in Gazette of India dated the 5th April, 2000 together with an explanatory memorandum seeking to amend Notification No. 19/2000-Cus.,dated the 1st March, 2000.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:—

(i) G.S.R. 330(E) published in Gazette of India dated the 11th April,
2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on high impact polystyrene and General purpose polystyrene, originating in or exported from Hong Kong, Singapore and Thailand, at the rates recommended by the designated authority.

(ii) G.S.R. 331(E) published in Gazette of India dated the 11th April,
2000 together with an explanatory memorandum-seeking to rescind notification No. 116/99-Customs dated the 14th October,
1999.

(iii) G.S.R. 337(E) published in Gazette of India dated the 17th April, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on metronidazole originating in or exported from China PR, at the rates recommended by the designated authority.

(iv) G.S.R. 338(E)published in Gazette of India dated the 17th April, 2000 together with an explanatory memorandum seeking to amend Notification No. 18/2000-Customs dated the 1st March, 2000.

(13) A copy of the Central Excise (Sixth Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 332(E) in Gazette of India dated the 11th April, 2000, under sub-section (2) of section 38 of the Central Excise Act, 1944 together with an explanatory memorandum.

(14) A copy each of the following Report (Hindi and English versions) under

article 151(1) of the Constitution:----

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2000) for the year ended the March, 1999-Post and Telecommunications.

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2000) (Indirect Taxes - Customs) for the year ended the March, 1999.

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2000) (Indirect Taxes-Central Excise and Service Tax) for the year ended the March, 1999.

(15) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1998-99 (Hindi and English versions)

(16) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1998-99 (Hindi and English versions).

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Ministry of Commerce and Industry, Department of Commerce for the year 2000-2001 (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited, and the Ministry of Textiles for the year 2000-2001.

(20) (a) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 1998-99, alongwith Audited Accounts.

(iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1998-99, alongwith Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay Textile Research Association, Mumbai and the Northern India Textile Research Association, Ghaziabad, for the year 1998-99.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

(i) Review by the Government of the working of the Hindustan

Copper Limited, Calcutta, for the year 1998-99.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Zinc Limited and the Ministry of Mines and Minerals (Department of Mines) for the year 2000-2001.

#### 4. Presentation of Petition

Shri Kirit Somaiya presented a petition signed by Sardar Tara Singh, MLA and others of Powai, Mumbai, regarding protecting Powai Lake, Mumbai from encroachment and to maintain the environmental balance in the area.

#### 5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th May, 2000.

#### 6. Motion for Election to Committee

Shri Santosh Kumar Gangwar on behalf of Shri N.T. Shanmugam moved the following motion:—

"That in pursuance of Section 7(2) (f) of the Pre-Natal Diagnostic Techniques (Regulation and prevention of Misuse) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from among themselves, to serve as members of the Central Supervisory Board, subject to other provisions of the said Act."

The motion was adopted.

#### 7. Motion regarding Eighth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion:—

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 4th May, 2000."

The motion was adopted.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.12 P.M.)

#### 8. Government Bills — Passed

(i) The Cotton Cloth (Repeal) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Kashiram Rana.

The following members took part in the debate:—

- 1. Shri Varkala Radhakrishnan
- 2. Shri Priya Ranjan Dasmunsi
- 3. Dr. Raghuvansh Prasad Singh

Shri Kashiram Rana replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kashiram Rana.

The motion was adopted and the Bill was passed.

#### 2.44 P.M.

(ii) The Cotton Textiles Cess (Repeal) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Kashiram Rana.

The following members look part in the debate:—

1. Shri Varkala Radhakrishnan 2. Shri Priya Ranjan Dasmunsi

Shri Kashiram Rana replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kashiram Rara

The motion was adopted and the Bill was passed.

#### 3.02 P.M.

# 9. Motion regarding Fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Ali Mohamad Naik moved the following motion:----

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 2000".

The motion was adopted.

# 3.03 P.M.

# 10. Private Members' Bills-Introduced

 The Constitution (Amendment) Bill,
 2000 (Amendment of the Eighth Schedule), by Shri Prabhunath Singh.

(2) The Alternate Fuel Resources Board Bill, 2000, by Shri Annasahib M.K. Patil.

(3) The Constitution (Amendment) Bill,2000 (Amendment of article 16etc.), by Shri Sushil Kumar Shinde.

(4) The National Capital Territory of Delhi (Development) Bill, 2000, by Shri Sahib Singh Verma.

(5) The Special Educational Facilities (For Children of Parents Living in Rural Areas) Bill, 2000 by Shri G. Putta Swamy Gowda.

(6) The Constitution (Amendment) Bill,2000 (Amendment of article 85)by Shri Vilas Muttemwar.

(7) The Public Employment(Recruitment) Bill, 2000, by Shri AnantGangaram Geete.

## 3.07 P.M. 11. Private Member's Bill -Withdrawn

The Representation of the People (Amendment) Bill,1999 (Insertion of new sections 26A and 26B), by Dr. Raghuvansh Prasad Singh.

Further discussion on the motion For consideration of the Bill moved by Dr. Raghuvansh Prasad Singh on the 25th February, 2000, continued.

The following members took part in the debate:—

- (1) Shri Ramesh Chennithala
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri P.H.Pandian
- (4) Shri Sheesh Ram Singh Ravi
- (5) Shri Shivraj V.Patil
- (6) Shri Subodh Rai
- (7) Dr. Ramkrishna Kusmaria
- (8) Shri Punnu Lal Mohale
- (9) Shri Haribhau Shankar Mahale
- (10) Shri Varkala Radhakrishnan
- (11) Shri O. Rajagopal

Dr. Raghuvansh Prasad Singh replied to the debate.

The Bill was withdrawn by leave of the House.

5.10 P.M. 12. Private Member's Bill—Under Consideration The Nationalisation of Inter-State Rivers Bill, 1999 The motion for consideration of the Bill was moved by Shri Vaiko. His speech was not concluded.

The discussion was not concluded.

## 5.30 P.M. 13. Half-an-Hour Discussion

Shrimati Shyama Singh raised a discussion on the points arising out of the answer given by the Minister of Home Affairs on 14.03.2000 to Starred Question No. 262 regarding Modernisation of Police Force.

Shri C. Vidyasagar Rao replied to the debate.

# 6.10 P.M.

(Lok Sabha adjourned till 11A.M. on Monday, the 8th May, 2000).

G.C. MALHOTRA Secretary General

# LOK SABHA

## BULLETIN—PARTI (Brief Record of Proceedings)

Monday, May 8, 2000/Vaisakha 18, 1922 (Saka)

No. 58

## 11 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri Dahyabhai Parmar, who was a member of Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 581 to 600 put down in the order paper

for

the day were, therefore, treated as Unstarred and their answers together with

the answers to Unstarred Question Nos. 6310 to 6539 would be printed in the

official report for the day.

(Due to interruptions in the House. Lok Sabha adjourned at 11.11 A.M. and reassembled at 2 P.M.)

# 3. Submission by Members regarding reported atrocities on dalits in Uttar

#### Pradesh

The following members made submissions regarding reported atrocities on dalits in Uttar Pradesh :----

(1) Kumari Mayawati

(2) Shri Ramji Lal Suman

(3) Shri Sushil Kumar Shinde

(4) Shri L. K. Advani

## 4. Papers Laid on the Table

The following papers were laid on the Table :---

(1) A copy of the Andhra Pradesh Urban Development and Housing Corporation and the Andhra Pradesh State Housing Corporation Limited (Amalgamation) Order, 2000 (Hindi and English versions) published in Notification No. S.O. 197(E) in Gazette of India dated the 6th March, 2000 under sub-section (5) of section 396 of the Companies Act, 1956. (2) A copy each of the following Notifications (Hindi and English versions) under section SOB of the Chartered Accountants Act, 1949:—

(i) The Chartered Accountants (Second Amendment) Regulations, 2000 published in Notification No. I -CA(7)/44/99 in Gazette of India dated the 26th February, 2000.

(ii) The Chartered Accountants (Amendment) Regulations, 2000 published in Notification No. 1-CA(7)/45/99 in Gazette of India dated the 26th February, 2000.

(3) A copy of the Noise Pollution (Regulation and Control) Rules, 2000 (Hindi and English versions) published in Notification No. S.O.
123(E) in Gazette of India dated the 14th February, 2000 under section 26 of the Environment (Protection) Act, 1986.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year, 1998-99.

(5) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2000-2001.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act. 1963:—

(i) G.S.R. 280(E) published in Gazette of India dated the 28th May,1997 approving the Vishakhapatnam Port Employees (Grant of Advances for Purchase of Conveyance) Amendment Regulations, 1997.

(ii) G.S.R. 429(E) published in Gazette of India dated the 29th July,1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.

(iii) G.S.R. 651(E) published in Gazette of India dated the 17th November, 1997 approving the Kandia Port Employees (Leave) Amendment Regulations, 1997.

(iv) G.S.R. 8 (E) published in Gazette of India dated the 1st January, 2000 approving the new Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.

(v) G.S.R. 831 (E) published in Gazette of India dated the 29th December, 1999 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999. (vi) G.S.R. 7(E) published in Gazette of India dated the I sty January, 2000 approving the Cochin Port Trust Employees (Leave), Amendment Regulations, 1999.

(vii) G.S.R. 9(E) published in Gazette of India dated the 1st January,2000 approving the New Mangalore Port Trust Employees(Recruitment, Seniority and Promotion) Amendment Regulations,1999.

(viii)G.S.R. 70(E) published in Gazette of India dated the 27th January, 2000 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulations, 2000.

 (ix) G.S.R. 72(E) published in Gazette of India dated the 27th January,
 2000 approving the Paradeep Port Trust Employees (Contributory Outdoor and Indoor Medical Benefits after Retirement)
 Regulations, 2000.

(x) G.S.R. 104(E) published in Gazette of India dated the 10th February, 2000 approving the Vishakhapatnam Port Trust Employees (Educational Assistance) Amendment Regulations, 2000.

(xi) G.S.R. 105 (E) published in Gazette of India dated the 10th February, 2000 approving the New Mangalore Port Trust Employees, (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xii) G.S.R. 106 (E) published in Gazette of India dated the 10th February, 2000 approving the Amendment to Mormugao Port Trust Employees (Recruitment of Head of Department) Regulations, 2000.

(xiii)G.S.R. Ill (E) published in Gazette of India dated the 14th February, 2000 approving the Mumbai Port Trust Pension Amendment Regulations, 2000.

(xiv)G.S.R. 130 (E) published in Gazette of India dated the 16th February, 2000 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xv) G.S.R. 131 (E) published in Gazette of India dated the 16th February, 2000 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xvi) G.S.R. 132 (E) published in Gazette of India dated the 16th February, 2000 approving the Visakhapatnam Port Trust Employees (Classification, Control and Appeal) Regulations, 2000.

(xvii)G.S.R. 133 (E) published in Gazette of India dated the 16th February, 2000 approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulation, 2000. (xviii)G.S.R. 229 (E) published in Gazette of India dated the 7th March,2000 approving the Cochin Port Trust Employees (Recruitment, Seniority, and Promotion) Amendment Regulation, 2000.

(xix) G.S.R. 228 (E) published in Gazette of India dated the 7th March, 2000 approving the Mormugao Port Employees (Leave) (Amendment) Regulations, 2000.

(xx) G.S.R. 230 (E) published in Gazette of India dated the 7th March, 2000 approving the Kandia Port Trust Employees (Medical Attendence) Regulations, 2000.

(xxi) G.S.R. 232 (E) published in Gazette of India dated the 8th March,2000 approving the New Mangalore Port Trust Employees(Recruitment. Seniority and Promotion) Amendment Regulations,2000.

(xxii)G.S.R. 233(E) published in Gazette of India dated the 8th March, 2000 approving the Mormugao Port Employees (Temporary Service) Amendment Regulation, 2000.

(xxiii)G.S.R. 241 (E) published in Gazette of India dated the 10th March, 2000 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xxiv)G.S.R. 242 (E) published in Gazette of India dated the 10th March, 2000 approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xxv) G.S.R. 252 (E) published in Gazette of India dated the 22nd March, 2000 approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulation, 2000.

(xxvi)G.S.R. 253 (E) published in Gazette of India dated the 22nd March, 2000 approving the Jawaharlal Nehru Port Trust Employees (Leave) First Amendment Regulations, 2000.

(xxvii)G.S.R. 254 (E) Published in Gazette of India dated the 22nd March, 2000 approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xxviii)G.S.R. 269 (E) published in Gazette of India dated the 29th March, 2000 approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulation, 2000.

(xxix)G.S.R. 326 (E) published in Gazette of India dated the 10th April, 2000 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulation, 2000.

(xxx) G.S.R. 270 (E) published in Gazette of India dated the 30th March, 2000 approving the Mumbai Port Trust Employees Digest of pay and allowances, Leave and Pension (Amendment) Rules 2000.

(xxxi)The Mormugao Port Employees (Classification Control and Appeal) Regulations. 1964 published in Notification No. 965 in Gazette of India dated the 1st July, 1964.

(8) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i), (ii), (iii) and (xxxi) of item No.(7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Surface Transport, for the year 2000-01.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport, for the year 2000-01.

(11) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India for the year 1997-98, alongwith Audited Accounts undersection 24 of the National Highways Authority of India Act, 1988.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (II) above.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1997-98.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, for the year 1998-99.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Notification No. G.S.R.,335(E) (Hindi and English versions) published in Gazette of India dated the 13th April, 200C making certain amendments in the Central Motor Vehicles (Amendment) Rules, 1998 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum thereto.

(18) A copy of the Dock Workers (Regulation of Employment) (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of India dated the 10th February, 1999, undersection 8A of the Dock Workers (Regulation of Employment) Act, 1948.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy each of the following papers (Hindi and English versions.) under sub-section (2) of section 103 of the Major Port Trust Act, 1963-

(i) Annual Accounts of the Tuticorin Port Trust for the year 1998-99, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1998-99.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2000-01.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2000-01

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas, for the year 2000-2001.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the Year 2000-2001.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2000-2001.

(27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2000-2001.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 2000-2001.

(29) A copy of the Notification No. G.S.R. 215(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 2000 making certain amendments in the Schedule XIII to the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act.

(30) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(i) The Private Limited Company and Unlisted Public Limited Company (Buy back of Securities) Amendment Regulations,
2000 published in Notification No.G.S.R. 216 (E) in Gazette of India dated the 2nd March, 2000.

(ii) The Company Law Board (Fees on Applications and Petitions) Amendment Rules, 2000 published in Notification No. G.S.R.219 (E) in Gazette of India dated the 6th March, 2000.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha concurred in the recommendation of Lok Sabha to appoint six members of the Rajya Sabha to the Joint Committee of the Houses on the Bill to provide for the establishment of an Authority to give an effective system for protection of the rights of Plant breeders and farmers, and to encourage the development of new varieties of plants, and to give effect to sub-paragraph (b) of paragraph 3 of article 27 of Part II of the Agreement on Trade Related Aspects of Intellectual Property Rights, in the vacancies caused by the retirement ofSarvashri Janardhana Poojary, V. Kishore Chandra S. Deo, Dr. Ranbir Singh, Shri Onkar Singh Lakhawat, Dr. Biplab Dasgupta and Shri Gurudas Das Gupta from the membership ofRajya Sabha on the 2nd April, 2000 and resolved that Dr. A.R. Kidwai, Dr. M.N. Das, Sarvashri Lalithbhai Mehta, Kailash Joshi, Dr. Biplab

Dasgupta and N.R. Dasari, had been appointed to the said Joint Committee to

fill the vacancies.

# 6. Government Bill — Introduced

The Constitution (Ninetieth Amendment) Bill, 2000 (Amendment of article 16).

The motion for leave to introduce the Bill moved by Shrimati Vasundhra Raje was opposed. The motion was adopted and the Bill was introduced.

# 2.40 P.M.

# 7. Matters under rule 377

(1) Shri Anadi Sahu raised a matter regarding need to order berthing of two urea ships at Gopalpur (Orissa) in the months of November and December, 2000 with a view to provide employment to cyclone hit people of Ganjam district.

(2) Prof. Dukha Bhagat raised a matter regarding need to provide electricity and telephone facilities in Lohardaga Parliamentary Constituency, Bihar.

(3) Smt. Shyama Singh raised a matter regarding need to cany out maintenance

work on National Highways in Bihar particularly N.H. No. 2 from Baroon to

Aurangabad.

(4) Shri Vilas Muttemwar raised a matter regarding need to set up an International Exhibition Centre at Nagpur.

(5) Shri K. Muraleedharan raised a matter regarding need to revert to the earlier policy of admissions to Kendriya Vidalayas giving priority to children of

serving soldiers and ex-servicemen.

(6) Shri Varkala Radhakrishnan raised a matter regarding need for early expansion of Kayamkulam Thermal Power Project in Kerala.

(7) Shri Ram Sagar raised a matter regarding need to look into the problems of opium growers particularly in Barabanki district in U.P.

(8) Shri Manjay Lal raised a matter regarding need to provide financial assistance to State Government of Bihar for making closed sugar mills viable

with a view to protect the interests of workers.

(9) Shri Kirit Somaiya raised a matter regarding need to formulate a National

Slum Policy.

2.59 P.M.

#### 8. Government Bills — Passed

(i) The Insecticides (Amendment) Bill, 2000. Time taken : 2 hrs. 13 mts.

The motion for consideration of the Bill was moved by Shri Sunder Lal Patwa.

The following members took part in the debate:----

(1) Prof. Rasa Singh Rawat

- (2) Shri Rajo Singh
- (3) Shri Basangouda R. Patil
- (4) Shri Varkala Radhakrishnan
- (5) Shri Kharabela Swain
- (6) Shri Y. S. Vivekanand Reddy
- (7) Shri Ramjiwan Singh °
- (8) Shri RaviPrakashVerma
- (9) Shri Girdhari Lal Bhargava
- (10) Dr. RaghuvanshPrasad Singh
- (11) Shri K. Yerrannaidu
- (12) Adv. Suresh Ramrao Jadhav
- (13) Shri Shivraj V. Patil

Shri Sunder Lal Patwa replied to the debate. The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up. Clauses 2 to 7 were adopted. Clause I, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sunder Lal Patw. The motion was adopted and the Bill was passed.

5.12 P.M.

#### (ii) The Food Corporations (Amendment) Bill, 2000, as passed by Rajya Sabha.

Time taken: 2 hrs. 13 mts. The motion for consideration of the Bill was moved by Shri Shanta Kumar. The following members took part in the debate:—

(1) Shri Anadi Sahu
 (2) Shri Priya Ranjan Dasmunsi
 (3) Dr. Bella Bulli Ramaiah
 (4) Shri Basudeb Acharia
 (5) Maj. Gen. Bhuwan Chandra Khanduri, AVSM (Retd.)
 (6) Dr. Raghuvansh Prasad Singh
 (7) Prof. Rasa Singh Rawat
 (8) Shri G. Putta Swamy Gowda
 (9) Shri G.M. Banatwalla
 (10) Shri Girdhari Lal Bhargava
 (11) Shri Chandra Bhushan Singh
 (12) Shri Ramesh Chennithala
 (13) Shri Bikram Keshari Deo

Shri Shanta Kumar replied to the debate. The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up. Clause 2 was adopted. Clause I, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shn Shanta Kumar. The motion was adopted and the Bill was passed.

7.44 P.M.

# (iii) The Sugarcane Control (Additional Powers) Repeal Bill, 2000, as passed by Rajya Sabha.

Time taken : 0.23 mts. The motion for consideration of the Bill was moved by Shri Shanta Kumar. The following members took part in the debate:—

Shri E.M. SudarsanaNatchiappan
 Shri Varkala Radhakrishnan
 Dr. Raghuvansh Prasad Singh
 Shri Shanta Kumar replied to the debate.
 The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.
 Clause 2 was adopted.
 Clause I, the Enacting Formula and Long Title were also adopted.
 The motion that the Bill be passed was moved by Shri Shanta Kumar.
 The motion was adopted and the Bill was passed.

8.07 P.M. (Lok Sabha adjourned till 11 AM. on Tuesday, the 9th May, 2000).

**G.C. MALHOTRA,** *Secretary-General* 

## LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, May .9, 2000/Vaisakha 19, 1922 (Saka)

No. 59

11 A.M.

1. Starred Questions

Starred Question Nos. 601 to 604 were orally answered. Replies to Starred Ouestion Nos. 605 to 620 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6540 to 6769 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:----

(I) A copy oftht Jrder Security Force, Combatised (Hindi Translations) Centre Recruitment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 98 in Gazette of India dated the 25th March,

2000 under sub-section (3) of section 147 of the Border Security Force

Act, 1968.

(2) A copy of the Memorandum of Understanding (Hindi and English ver-

sions) between the National Buildings Construction Corporation Limited, and the Ministry of Urban Development for the year 2000-01.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian National Centre for Ocean Information Services, Hyderabad, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Institute of Plastics Engineering and Technology, Chennai,

for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 1998-99.

(6) Statement (Hindi and English versions) showing reasons for delay

in laying papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Council of Homoeopathy, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 1998-99.

(8) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the

National Academy of Medical Sciences (India), New Delhi, for

the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of

Medical

Sciences (India) New Delhi, for the year 1997-98.

(10) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the

Dental Council of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

the

Government of the working of the Dental Council of India, New

Delhi, for the year 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of

the Indian Nursing Council, New Delhi, for the year 1998-

99,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Nursing Council, New

Delhi, for the year 1998-99.

(14) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of

the Pharmacy Council of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Pharmacy Council of India,

New Delhi, for the year 1998-99.

(16) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the

Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1997-98, alongwith

Audited

the

Accounts.

(ii) A copy of the Review (Hindi and English versions) by

Government of the working of the Mahatma Gandhi Institute of

Medical Sciences and Kasturba Hospital, Sevagram, for the year

1997-98.

(18) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (17) above.

(19) A copy of the Memorandum of Understanding (Hindi and English

versions) between the Hindustan Latex Limited, and the Ministry of Health and Family Welfare, Department of Family Welfare, for

the year 2000-2001.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the

National Academy of Ayurveda, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

the

Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1998-99.

(21) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (20) above.

(22) A copy of the Memorandum of Understanding (Hindi and English

versions) between the Fertilisers and Chemicals Travancore Limited and the Ministry of Chemicals and Fertilizers, Department of Fartilizers for the year 2000, 2001

of Fertilizers for the year 2000-2001.

(23) A copy of the Memorandum of Understanding (Hindi and English

versions) between the Madras Fertilizers Limited and the Ministry

of Chemicals and Fertilizers, Department of Fertilizers for the year

2000-2001.

(24) A copy of the Memorandum of understanding (Hindi and English

versions) between the Indian Petrochemicals Corporation Limited and the Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals for the year 2000-2001.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the

Rajghat Samadhi Samiti, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

the

Government of the working of the Rajghat Samadhi Samiti, New Delhi, for the year 1998-99.

(26) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the

Himachal Pradesh Primary Education Society, Shimla for the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Himachal Pradesh

Primary'

Education Society, Shimla, for the year 1998-99.

(28) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the

Tamil Nadu State Mission of Education for All, Chennai, for the

year 1998-99, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English

versions) by the

Government of the working of the Tamil Nadu State Mission

of

Education for All, Chennai, for the year 1998-99.

(30) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the

Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh,

for

the year 1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Haryana Prathmik Shiksha

Pariyojna Parishad, Chandigarh, for the year 1998-99.

(32) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the

Assam Prathmik Siksha Achani Parishad, Guwahati, for the year

1998-99 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by theGovernment of the working of the Assam PrathmikSiksha AchaniParishad, Guwahati, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Council of Philosophical Research, New Delhi, for

year 1997-98 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

the

the

Government of the working of the Indian Council of Philosophical Research, New Delhi,for the year 1997-98.

(36) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the

Auroville Foundation, Auroville, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of

the Auroville Foundation, Auroville, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by

the

Government of the working of the Auroville Foundation, Auroville, for the year 1998-99.

(38) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (37) above.

(39) A copy of the Memorandum of Understanding (Hindi and English

versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 2000-2001.

(40) (i) A copy of the Annual Report (Hindi and English versions) of

the Primary Education Development Society of Kerala, for the

year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Statement regarding Review (Hindi and English

versions) by the Government of the working of the Primary Education Development Society of Kerala, for the year 1998-99.

(41) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (40) above.

(42) (i) A copy of the Annual Report (Hindi and English versions) of the

Technology Development Board, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Statement regarding Review (Hindi and English

versions) by the Government of the working of the Technology

Development Board, New Delhi, for the year 1998-99.

(43) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (42) above.

(44) A copy of the Vice President's Pension, Housing and Other Facilities

(amendment) Rules, 2000 (Hindi and English versions) published in

Notification No. G.S.R. 222 (E) in Gazette of India dated the 6th March,

2000 under sub-section (2) of Section 5 of the Vice President's Pension Act. 1997.

# 4. Report of the Joint Committee on Offices of Profit

Shri Virendra Kumar presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Thirteenth Lok Sabha).

(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2.02 P.M.)

5. Submissions by Members regarding Nationwide strike by Newspaper Journalists demanding early submission of the Manisana Wage Board Report

The following members made submissions regarding nationwide strike by Newspaper Journalists demanding early submission of the Manisana Wage Board Report:—

- (1) Shri Madan Lal Khurana
- (2) Shri Basudeb Acharia
- (3) Shri A.C. Jose
- (4) Shri Vijay Goel
- (5) Shri Sudip Bandyopadh~ay
- (6) Dr. Satyanarayan Jatiya

# 6. Statements by Ministers

(i) The Minister of Home Affairs made a statement regarding 'inci-

dent involving death of members of the scheduled caste in

two districts of UttarPradesh.'

(ii) The Minister of State in the Ministry of External Affairs made a

statement regarding 'Non-Proliferation Treaty Review Conference.'

# 7. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377

as indicated against each:----

(1) Dr. Jaswant Singh Yadav regarding need to give directives to State

Government of Rajasthan to provide loan facilities to farmers to

dig tube wells in Dark Zone in Alwar district of the State.

(2) Shri Ram Tahal Chaudhary regarding need to release adequate funds

for early completion of Swarna Rekha Multi-purpose Project in

Ranchi, Bihar.

(3) Shri Vijay Goel regarding need to look into the demands of Jour-

nalists in regard to their wages.

(4) Shri Thawar Chand Gehiot regarding need to open dieselpetrol

pump and LPG outlet at Barod and Badagawn in Shahapur district

of Madhya Pradesh.

(5) Shri Rajo Singh regarding need to declare state road

between Bihar

Sharif-Barbigha-Dumaka-Calcutta as national highway.

(6) Shri G. Puttaswamy Gowda regarding need to declare state road

between Satyamangala and Tarikere via Chikkmagalur-Mysore in

Karnataka as national highway.

(7) Shri T. Govindan regarding need to reconsider the decision of with-

drawing rebate on Khadi items.

(8) Shri A, Brahmaniah regarding need to look into the recommenda-

tion of the Satyam Committee recommending Act scrapping of

Handloom Reservation Act.

(9) Shri Chandra Bhushan Singh regarding need to provide funds for

early completion of conversion work of rail line between Kanpur

and Hathras (U.P.)

(10) Shri Suresh Ramrao Jadhav regarding need to take steps for release

of the prisoners lodged in Pakistani jails.

(11) Shri Ram Sajiwan regarding need to provide additional funds to

State Government of U.P. for purchase of heavy rig machines for

continuance of Free Bore Plan in drought affected Banda and

Chitrakut districts.

(12) Shri Sanat Kumar Manadal regarding need to accord legal status to

the Central Social Welfare Board.

# 8. Government Bill—Passed

The Constitution (Eighty-ninth Amendment) Bill, 2000 (Amendment of article 269, substitution of new article for article 270 and Omission of article 272).

#### LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, May 10, 2000/Vaisakha 20, 1922 (Saka)

No. 60

# 11 A.M.

## 1. Starred Questions

Starred Question Nos. 621 to 625 were orally answered. Replies to Starred Question Nos. 626 to 640 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6770 to 6959 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

 A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial)
 (No. 5 of 2000) for the year ended the March, 1999—Public Sector
 Undertakings—Bharat Earth Movers
 Limited, under article 151(1) of the Constitution.

(2) A copy of the Thirty-Fifth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1994 to June, 1995.

(3) A copy of the Explanatory Note (Hindi and English versions) to the report mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1998-99.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) Statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration (BOA)under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees alongwith Annexure-I and II under Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration.

(7) A copy each of the Following notifications (Hindi and English version\*)Issued under section 3 of the All India Services Act, 1951:—

(i) G.S.R. 140 published in Gazette of India dated the 22nd April,
2000 containing corrigendum to the Notification No. G.S.R. 754(E)
dated the 4th November, 1999.

(ii) G.S.R. 141 published in Gazette of India dated the 22nd April,
2000 containing corrigendum to the Notification No. G.S.R. 375 dated the 13th November, 1999.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2000-2001.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the MSTC Limited and the Ministry of Steel for the year 2000-2001. (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Steel Authority of India Limited and the Ministry of Steel for the year 2000-2001.

(11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore for the year 1997-98.

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai for the year 1997-98.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai , for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) {i) Review by the Government of the working of the GujaratState Seeds Corporation Limited,Gandhi Nagar, for the year 1998-99.

((ii)) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhi Nagar, for the year 1998-99, alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by. the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1996-97.

(ii) Annual Report of the Andhra Pradesh Stale Agro Industries Development Corporation Limited, Hyderabad, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1997-98.

(ii) Annual Report of the Andhra Pradesh State Agro Industries
Development Corporation Limited, Hyderabad, for the year
1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1998-99.

(ii) Annual Report of the Himachal Pradesh Agro IndustriesCorporation Limited Shimla, for the year 1998-99, alongwithAudited Accounts and comments of the Comptroller andAuditor General thereon.

(g) (i) Review by the Government of the working of the Asaam Agro Industries Development Corporation Limited, Guwahati, for the year 1995-96.

 (ii) Annual Report of the Assam Agro Industries Development
 Corporation Limited, Guwahati, for the year 1995-96, alongwith
 Audited Accounts and comments of the Comptroller and Auditor
 General thereon.

(h) (i) Review by the Government of the working of the HaryanaAgro Industries Corporation Limited.Chandigarh, for the year1998-99.

(ii) Annual Report of the Haryana Agro Industries Corporation
Limited, Chandigarh, for the year 1998-99, alongwith Audited
Accounts and comments of the
Comptroller and Auditor
General thereon.

(12) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1996-97.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1997-98.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Two Statements (Hindi and English versions) showing reasonsfor delay in laying papers mentioned at(13) above.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha has no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2000, passed by Lok Sabha on the 2nd May, 2000.

(ii) That Rajya Sabha has no recommendations to make to Lok Sabha in regard to the Finance Bill, 2000, passed by Lok Sabha on the 4th May, 2000.

(iii) That at its sitting held on the 10th May, 2000, Rajya Sabha passed the National Housing Bank (Amendment) Bill, 2000.

(iv) That at its sitting held on the 10th May, 2000, Rajya Sabha passed the Major Port Trusts (Amendment) Bill, 2000.

## 5. Bills as passed by the Rajya Sabha —Laid on the Table

(i) The National Housing Bank(Amendment) Bill, 2000.(ii) The Major Port Trusts (Amendment)Bill, 2000.

## 6. Statements of the Standing Committee on Communications

Shri Somnath Chatterjee laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Communications.

 Statement on Action Taken by Government on the recommendations contained in the 12th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 5th Report (10th Lok Sabha) on AIR,Ministry of Information & Broadcasting Annual Report (1992-93).

(2) Statement on Action Taken by Government on the recommendations contained in the 18th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 6th Report
(10th Lok Sabha) on Demand for Grants (1994-95), Ministry of Communications including (i) Postal Services (ii) Tele-communication Services.

(3) Statement on Action Taken by Government on the recommendations contained in the 19th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 7th Report (10th Lok Sabha) on Demands for Grants(1994-95), Ministry of Information & Broadcasting.

(4) Statement on Action Taken by Government on the recommendations contained in the 20th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 9th Report
(10th Lok Sabha) on Films Division, Ministry of Information & Broadcasting,

(5) Statement on Action Taken by Government on the recommendations contained in the 21st Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 10th Report
(10th Lok Sabha) on National Centre of Films for Children and Young People, Ministry of Information & Broadcasting.

(6) Statement on Action Taken by Government on the recommendations contained in the 23rd Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 4th Report
(10th Lok Sabha) of Department of Posts, Ministry of Communications, Annual Report-1992-93.

(7) Statement on Action Taken by Government on the recommendations contained in the 24th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 11th Report
(10th Lok Sabha) on National Film Archive of India, Ministry of Information & Broadcasting. (8) Statement on Action Taken by Government on the recommendations contained in the 25th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 17th Report
(10th Lok Sabha) on Demands for Grants (1995-96)— Ministry of Communications (Department of Telecommunications),

(9) Statement on Action Taken by Government on the recommendation contained in the 26th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 15th Report
(10th Lok Sabha) on Demands for Grant- (1995-96)—Ministry of Communications (Department of Posts).

(10) Statement on Action Taken by Government on the recommendations contained in the 27th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 16th Report (10th Lok Sabha) on Demands for Grants (1995-96)-Ministry of Information & Broadcasting.

(11) Statement on Action Taken by Government on the recommendations contained in the 28th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 8th Report
(10th Lok Sabha) on Central Board of Film Certification—Ministry of Information & Broadcasting.

(12) Statement on Action Taken by Government on the recommendations contained in the 29th Report (10th Lok Sabha) on Action taken by Government on the recommendations contained in the 14th Report
(10th Lok Sabha) on National Film Development Corporation— Ministry of Information & Broadcasting.

(13) Statement on Action Taken by Government on the recommendations contained in the 6th Report (11th Lok Sabha) on Action taken by Government on the recommendations contained in the 1st Report (11th Lok Sabha) on Demands for Grants (1996-97)—Ministry of Communications (Department of Posts).

(14) Statement on Action Taken by Government on the recommendations contained in the 7th Report (11th Lok Sabha) on Action taken by, Government on the recommendations contained in the 2nd Report (11th Lok Sabha) on Demands for Grants (1996-97)—Ministry of Communications (Department of Telecommunications).

(15) Statement on Action Taken by Government on the recommendations contained in the 8th Report (11th Lok Sabha) on Action taken by Government on the recommendations contained in the 3rd Report (11th Lok Sabha) on Demands for Grants (1996-97)—Ministry of Information & Broadcasting.

(16) Statement on Action Taken by Government on the recommendations contained in the 13th Report (11th Lok Sabha) on Action taken by Government on the recommendations contained in the 5th Report
(11th Lok Sabha) on Privatisation of Basic Telephone Services— Department of Telecommunications.

(17) Statement on Action Taken by Government on the recommendations contained in the 15th Report (11th Lok Sabha) on Action taken by Government on the recommendations contained in the 11th Report
(12th Lok Sabha) on Demands for Grants (1997-98)—Ministry of Communications (Department of Telecommunications).

(18) Statement on Action Taken by Government on the recommendations contained in the 4th Report (12th Lok Sabha) on Action taken by Government on the recommendations contained in the 10th Report (11th Lok Sabha) on Demands for Grants (1997-98)—Ministry of Communications (Department of Posts). (19) Statement on Action Taken by Government on the recommendations contained in the 5th Report (12th Lok Sabha) on Action taken by Government on the recommendations contained in the 12th Report (11th Lok Sabha) on Demands for Grants (1997-98)—Ministry of Information & Broadcasting.

(20) Statement on Action Taken by Government on the recommendations contained in the 9th Report (12th Lok Sabha) on Action taken by Government on the recommendations contained in the 1st Report (12th Lok Sabha) on Demands for Grants (1998-99)—Ministry of Communications (Department of Telecommunications)

(21) Statement on Action Taken by Government on the recommendations contained in the 10th Report (12th Lok Sabha) on Action taken by Government on the recommendations contained in the 2nd Report (12th Lok Sabha) on Demands for Grants (1998-99)—Ministry of Communications (Department of Posts).

## 7. Report of Standing Committee on Defence

Dr. Laxminarayan Pandey presented the Fourth Report (Hindi and English versions) of the Standing Committee on Defence on The Army and Air Force (Disposal of Private Property) Amendment Bill, 1999.

## 8. Statements of Government on Report of Standing Committee on Defence

Dr. Laxminarayan Pandey laid on the Table the Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the Seventh Report of the Committee (Twelfth Lok Sabha) relating to the Demands for Grants of the Ministry of Defence for 1998-1999.

#### 9. Matters under Rule 377

(1) Shri Nihal Chand Chauhan raised a matter regarding need to look into the problems of farmers whose land is located near barbed wire fencing on Indo-Pak border at Sriganganagar, Rajasthan.

(2) Smt. Jaskaur Meena raised a matter regarding need to provide benefit of Awasiya Vidyalaya Yojana to the girls of SC/ST category upto class fifth in Swai Madhopur Parliamentary constituency, Rajasthan.

(3) Shri Rajnarain Passi raised a matter regarding need to provide Financial assistance to State Government of U.P. to make sugar mill at Bhuriapar viable.

(4) Shri V.S. Sivakumar raised a matter regarding need to upgrade status of Parasala railway station as a block station in Tamilnadu for the purpose of crossing of trains.

(5) Shri Ramesh Chennithala raised a matter regarding need to open an additional consulate in Dammarn, Saudi Arabia to address the problems of Indians employed in Arabian Gulf.

(6) Shri Pawan Kumar Bansal raised a matter regarding need to open a C.G.H.S. dispensary at Chandigarh.

(7) Shri Dharamraj Singh Patel raised a matter regarding need to provide financial assistance to State Government of U.P. for desilting of Vanma river between Mailahan and Varanasi.

(8) Shri Bal Krishna Chauhan raised a matter regarding need to provide financial assistance to State Government of U.P. to check pollution caused by effluents of Ghosi Sugar Mill and Aswani Plant in Mau district, U.P.

(9) Shri C. Kuppusamy raised a matter regarding need to handover railway land near Ennore railway station to Government of Tamil Nadu for regularisation of slum colonies and also sanction construction of sub-way work near Stanley Hospital.

(10) Shri Bhartruhari Mahtab raised a matter regarding need to declare Janakinath Bhawan in Cuttack, birth place of Netaji Subhash Chandra Bose, as a national monument.

(11) Shri All Mohd. Naik raised a matter regarding need to start construction work of Mughal Road on the national highway in J&K and also to make a tunnel at Zojila in the State.

(12) Shri Shivraj Singh Chauhan raised a matter regarding need for construction of an under-bridge at Khariphatak road railway crossing in Vidisha, Madhya Pradesh.

(13) Shri P. Mohan raised a matter regarding need to enact suitable legislation to safeguard the interests of small depositors in private sector banks, particularly City Union Bank with headquarters at Kumbakonam, Tamil Nadu.

## 10. Government Bills-Passed

#### Time taken : 7 hrs. 20 mts.

(i) The Constitution (Ninetieth Amendment) Bill, 2000 (Amendment of article 16).

Discussion on the motion for consideration of the Bill moved by Shrimati Vasundhara Raje on the 9th May, 2000 continued.

Shri Ram Jethmalani intervened in the debate.

Shrimati Vasundhara Raje replied in the debate.

On the motion for consideration of the Bill, the House divided, \*Ayes-409; Noes-2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided: \*Ayes-405; Noes-1.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Vasundhara Raje.

On the motion, the House divided; \*Ayes-418; Noes-1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.22P.M.)

(ii) The Indian Companies (Foreign Interests) and the Companies(Temporary Restrictions on Dividends) Repeal Bill, 2000

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:—

- 1. Shri Anadi Sahu
- 2. Shri Girdhari Lal Bhargava
- 3. Dr. Bolla Bulli Ramaiah

The motion for consideration was adopted and clausu by-clause consideration of the Bill was taken up. Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

(iii) The Direct-tax laws(Miscellaneous) Repeal Bill, 2000.

The motion for consideration of the Bill was moved by Shri V. Dhananjaya Kumar on behalf of Shri Yashwant Sinha.

The following members took part in the debate:—

- 1. Shri Varkala Radhakrishnan
- 2. Shri M.V.V.S.Murthi
- 3. Dr. Righuvansh Prasad Singh
- 4. Shri Girdhari LaI Bhargava
- 5. Dr.Nitish Sengupta
- 6. Shri Bal Krishna Chauhan

Shri V. Dhananjaya Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri V. Dhananjaya Kumar.

The motion was adopted and the Bill was passed.

#### 11. Discussion Under Rule 193

## Time taken: 2 Hrs. OS Mts.

Shri Vilas Muttemwar raised a discussion on the Statement made by the Minister of External Affairs regarding hijacking of Indian Airlines Plane, IC-814.

The following members took part in the debate;—

- 1. Shri Kharabela Swain
- 2. Shri Suresh Kurup
- 3. Shri Priya Ranjan Dasmunsi
- 4. Shri Prabhunath Singh
- S. KunwarAkhilesh Singh
- 6. Shri Vaiko
- 7. Shri M.V.V.S.Murthi

8. Shri Raashid Alvi (Speech

unfinished)

The discussion was not concluded.

## 12. Half-an-Hour Discussion

Shri Suresh Kurup raised a discussion on Points arising out of the answer given by the Minister of State in the Ministry of Planning, Statistics and Programme Implementation on 19.4.2000 to Starred Question No. 364 regarding MPLADS.

Shri Arun Shourie replied to the debate.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th May, 2000)

G.C. MALHOTRA Secretary General

## LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Thursday, May 11, 2000/Vaisakha21, 1922(Saka)

No. 61

#### 11 A.M.

## 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 641 to 660 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 6960 to 7182 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 1 1.08 A.M. and reassembled at 2 P.M.).

## 2. Papers Laid on the Table

The following papers were laid on the Table:----

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1996-97.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year
1996-97, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of ScienceMuseums, Calcutta, for the year 1996-97.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1997-98.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year
1997-98, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of ScienceMuseums, Calcutta, for the year 1997-98.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2000-2001.

(6) A copy of the Memorandum of Understanding
(Hindi and English versions) between the Container Corporation of India Limited and
the Ministry of Railways for the year 2000-2001.

(7) A copy of the Memorandum of Understanding
(Hindi and English versions) between the Goa Shipyard Limited and the Ministry of
Defence, Department of Defence Production and Supplies for the year 2000-2001.

(8) A copy of the Memorandum of Understanding (Hindi and English
versions) between the Bharat Dynamics Limited and the Ministry of Defence, Department of Defence Production and Supplies for the year 2000-2001.

(9) A copy of the Memorandum of Understanding
(Hindi and English versions) between the Bharat Electronics Limited and the Ministry of Defence, Department of Defence Production and Supplies for the year 2000-2001.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited, and the Ministry of Civil Aviation, for the year 2000-2001.

(11) (i) A copy of the Annual Report (Hindi and English versions)
of the Airports Authority of India, for the year, 1998-99, alongwith
audited Accounts under sub-section (4) of Section 28
of the Airports Authority of India Act. 1994.

(ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, for the year, 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (1 1) above.

(13) A copy each of the following papers (Hindi and English versions)
under sub-section (1) of section 619A of the Companies Act,
1956—

(i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (13) above.

(15) Acopy of the Airports Authority of India
(Transaction of Business)
Regulations, 1995 (Hindi and English versions)
published in
Notification No. S. 0. 348(E) in Gazette of India
dated the 19th
April, 1995, under section 43 of the Airports
Authority of India
Act, 1994, together with an Explanatory Note.

(16) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (15) above.

#### 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Raiva Sabha concurred in the recommendation of Lok Sabha to appoint two members of the Rajva Sabha to the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1998 by certain categories of public servants of the Central Government, Corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government and for matters connected therewith or incidental thereto, in the vacancies caused by the retirement of Sarvashri Hansraj Bhardwaj and Sanjay Nirupam from the membership of Rajva Sabha on the 2nd April, 2000 and resolved that Sarvashri Hansraj Bhardwaj and Sanjay Nirupam elected to Rajya Sabha on the 3rd April, 2000, had been appointed to the said Joint Committee to fill the vacancies.

# 4. Report of the Committee on Government Assurances

Dr. S. Venugopal presented the First Report (Hindi and English versions) of the Committee on Government Assurances.

@5. Motion Regarding Report of the Joint Committee on the Protettion of Plant Varieties and Farmers' Rights Bill, 1999— Extension of Time

Shri Anna Saheb M.K. Patil moved the following:----

"That this House do extend the time for presentation of the Report of the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Bill, 1999 upto the last day of the last week of the Monsoon Session, 2000."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 2.03 P.M. and reassembled at 4.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12h May, 2000.)

G.C. MALHOTRA,

Secretary-General

©Memorandum giving reasons for extension of time circulated separately.

#### LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, May 12, 2000/Vaisakha 22, 1922(Saka)

No. 62

## 11 A.M.

## **1. Starred Questions**

Starred Question Nos. 661 to 664 were orally answered. Replies to Starred Question Nos. 665 to 680 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 7183 to 7412 were laid on the Table.

#### 12 Noon

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:

(i) Report of the Comptroller and Auditor General of India—
Union Government (Commercial) (No.1 of 2000) — Public
Sector Undertaking — Review of Accounts for the year ended the March, 1999.

(ii) Report of the Comptroller and Auditor General of India — Union Government (Commercial) (No. 2 of 2000) — Public Sector Undertakings—Comments on Accounts for the year ended the March, 1999. (iii) Report of the Comptroller and Auditor General of India—
Union Government (Commercial) (No. 3 of 2000) — Public
Sector Undertakings —Transaction
Audit Observations for the year ended the March, 1999.

(2) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(3) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) issued under section 57AC and 57AE of the Central Excise Rules 1944—

 (i) G.S.R. 368 (E) published in Gazette of India dated the 28th April, 2000 together with an explanatory memorandum seeking to prescribe the procedure for refund of the unutilised duty credit lying with the manufacturer of Goods which are meant for export.

(ii) G.S.R. 369 (E) published in
 Gazette of India dated the 28th
 April) 2000 together with an explanatory memorandum seeking to
 prescribe the format for the monthly
 return as prescribed in the new
 CENVAT rules.

(5) The Central Excise (Fourth Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 249 (E) in Gazette of India dated the 16th March, 2000 under sub-section (2) of Section 38 of the Central Excisc Act, 1944, together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970 and 1980:—

(i) The Dena Bank, General Regulations, 1998 published in Notification No. G.S.R. 142 in Gazette of India dated the 15th May, 1999.

(ii) The Andhra Bank General Regulations, 1998 published in Notification No. 666/31/72/130 in Gazette of India dated the 16th December, 1999.

(7) A copy of the Notification No. S.O.
183 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2000 making certain amendments in the Notification No. S.O. 573 (E) dated the 30th July, 1992 issued under section 29A of the Securities Contracts (Regulations) Act, 1956.

(8) A copy of the Notification No. S.O.
186 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2000 seeking to rescinds Notification No. S.O.
2561 dated the 27th June, 1969 issued under section 16 of the Securities Contracts (Regulation) Act 1956

(9) A copy of the order (Hindi and English versions) dated the 28th April 2000 issued by the President in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act,1951 published in Notification No. S.O. 425 (E) in Gazette of India dated the 1st May, 2000 making certain amendment in the Order published in Notification No.. S.O. 557 (E) dated the 3rd July,1988.

(10) (i) A copy of the Annual Report (Hindi arid English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi.for the year 1998-99.

(11) Statement (Hindi and English versions).showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Annual Accounts (Hindi and English versions) of the. Rubber Board, Kottayam for the year 1998-99 together with Audit Report thereon.

(13) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A Copy of the Handlooms
(Reservation of Articles for Production)
(Amendment Rules;; 2000 (Hindi and English versions) published in
Notification No. G.S.R. 340 (E) in
Gazette of India dated the
19th April, 2000 under sub-section (2) of section 19 of the Handlooms
(Reservation of Articles for Production)
Act, 1985.

(17) A copy of the Notification No. S.O.
405 (E) (Hindi and English versions) published in Gazette of India dated the 25th April, 2000 making certain amendment in the Notification No. S.O. 557(E) dated the 26th July, 1996 issued under section 3 of the Handlooms(Reservation of Articles for Production) Act, 1985.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1998-99.

(ii) Annual Report of the British India Corporation Limited, Kanpur, for the, year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) Statement (Hindi and English versions) showing reasons for delay in laying papers, mentioned at (18) above.

(20) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines and Minerals for the year 2000-2001.

(21) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines and Minerals, Department of Mines, for the year 2000-2001.

(22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Aluminium Company Limited, and the Ministry of Mines and Minerals, Department of Mines, for the year 2000-2001.

(23) A copy. of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation limited, and the Ministry of Mines and Minerals, Department of Mines, for the year 2000-2001.

## 4. Minutes of Committee on Private Members' Bills and Resolutions

SHRI ALI MOHMAD NAIK laid on the Table the Minutes (Hindi and

English versions) of the First to Fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## 5. Report of Business Advisory Committee

Shri Pramod Mahajan presented the Ninth Report of the Business Advisory Committee.

## 6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ram Sajivan to presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

### 7. Report of Committee on Members of Parliament Local Area Development Scheme

Dr. Bolla Bulli Ramaiah presented the First Report (Hindi and English versions) of Committee on Members of Parliament Local Area Development Scheme on Ministry of Statistics and Programme Implementation— Proposals to amend Guidelines on MPLAD Scheme.

## 8. Report of the Standing Committee on Science and Technology, Environment and Forests

Dr. (Smt.) Beatrix D' Souza laid on the Table a copy of the Seventy-ninth Report (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests on the Information Technology Bill, 1999.

## 9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the current Session.

## 12.15 P.M.

#### **10. Calling Attention**

Shri N. Janaradhana Reddy called the attention of the Minister of Home Affairs to the situation arising out of disproportionate representation from certain

States in recruitment of constables for the Central Para Military Forces and steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

He also laid on the Table a copy of statement (Hindi and English versions) showing the Statewise representation in CPMFs as on 31.3.2000.

## 12.29 P.M.

## 11. Observation by the Speaker — Question of Privilege

The Speaker made the following observation:—

"I have to inform the House that on 8 December, 1999 Shri Kirit Somaiya, M.P had given notice of a question of privilege against Shri Sundeep Maheshwari, Executive Director, Enbee Plantations alleging that Shri Maheshwari had cast aspersions on him in a press-interview as reported in Lok Satta. According to Shri Somaiya, by levelling the allegations made by him in his speech in the House against Enbee Plantations as "arising out of business enmity" and "Laughable", Shri Maheshwari had cast aspersions on him and thereby committed a breach of privilege and contempt of the House.

Shri Sundeep Maheshwari who was asked to state what he had to say in the matter has since tendered written unqualified apology to Shri Kirit Somaiya, M.P.

In view of unqualified apology tendered by Shri Maheshwari, I have decided to treat the matter as closed."

(Due to interruptions in the House, Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2.04 P.M.)

## 12. Government Bill — Introduced

The Salary,Allowances and Pension of Members of Parliament (Amendment) Bill, 2000 (Bill No. 92 of 2000).

## 2.05

#### 13. Government Bill - Passed

#### Time taken : 1 hr. 17 mts.

The National Housing Bank (Amendment) Bill, 2000, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the debate:—

- (1) Shri Ramesh Chennithala
- (2) Dr.Nitish Sengupta
- (3) Shri Varkala Radhakrishnan
- (4) Shri Girdhari Lal Bhargava
- (5) Shri P.H.Pandian
- (6) Shri M.V.V.S.Murthi
- (7) Dr.Raghuvansh Prasad Singh
- (8) Shri E.M. Sudarsana Natchiappan
- (9) Dr. Sanjay Paswan
- (10) Shri Mani Shankar Aiyar
- (11) Shri Lakshman Singh

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and clausc-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted,

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

## 3.28 P.M.

#### 14. Resolution—Adopted

Shri Bangaru Laxman on behalf of Kumari Mamata Banerjee moved the following resolution:—

"That this House approves the recommendations made in paragraphs 40,41, 42, 43, 44, 45 and 47 contained in the Third Report of the Railway Convention Committee, 1998 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to Lok Sabha on 21st April, 1999."

The Resolution was adopted.

## 3.30. P.M.

## 15. Private Member's Resolution-Withdrawn

Further discussion on the following resolution moved by Shri Ramanand Singh on the 28th April, 2000, continued:—

"This House expresses serious concern over the non-utilization by the States of the funds allotted by the Central Government under various centrally sponsored schemes, particularly in rural poverty alleviation sector and urges upon the Government that to ensure that the benefits of these schemes reach the common, man, directions be issued to State Governments for proper and timely utilization of funds meant for these schemes."

The following members took part in the debate:—

- 1. Shri Anadi Sahu
- 2. Shri Raashid Alvi
- 3. Shri Maheshwar Singh
- 4. Shri Haribhau Shankar Mahale

- 5. Dr. Rarnkrishna Kusmaria
- 6. Shri P.H. Pandian
- 7. Shri P.C. Thomas
- 8. Shri Chhattrapal Singh
- 9. Shri Kharabela Swain
- 10. Prof. Rasa Singh Rawat
- 11. Shri P.S.Gadhavi
- 12. Shri Ram Tahal Choudhary
- 13. Shri A. Raja

Shri Ramanand Singh replied to the debate

The Resolution was withdrawn by leave of the House.

## 5.49 P.M.

# 16. Private Member's Resolution — Under Consideration

Dr. Raghuvansh Prasad Singh moved the following resolution:—

"This House urges upon the Government to ensure the participation of Gram Sabha in identifying beneficiaries under Central Government's various rural poverty alleviation programmes such as public distribution system and others."

His speech was not concluded.

The discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th May, 2000)

G.C. MALHOTRA Secretary General

#### LOK SABHA

## BULLETIN — PART I (Brief Record of Proceedings)

#### Monday, May 15, 2000/Vaisakha 25, 1922(Saka)

#### No.63

## 11.01 A.M.

## **1. Starred Questions**

Starred Question Nos. 681,683,684 and 687 were orally answered. Replies to Starred Question Nos. 685, 686 and 688 to 700 were laid on the Table. Starred Question No. 682 was withdrawn by the member.

#### **2.Unstarred Questions**

Replies to Unstarred Question Nos. 7413 to 7642 were laid on the Table.

#### 12.25 PM

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Statement (Hindi and English versions) of Action taken or proposed to be taken on the Convention, the Protocol and the Recommendations adopted at the 84th (Maritime) Session of the International Labour Conference in October, 1996.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 1998-99.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India— Union Government (Civil) (No. I of 2000) Accounts of the Union Government for the year ended the March, 1999.

 (ii) Report of the Comptroller and Auditor General of India— Union Government (Defence Services) (No. 7 of 2000)— Army and Ordnance Factories for the year ended the March, 1999.  (iii) Report of the Comptroller and Auditor General of India— Union Government (Defence Services) (No. 8 of 2000)—Air Force and Navy for the year ended the March, 1999

#### LOK SABHA

#### BULLETIN — PART I (Brief Record of Proceedings)

#### Tuesday, May 16, 2000/Vaisakha 26, 1922(Saka)

#### No.64

#### 11 A.M.

## **1. Starred Questions**

Starred Question Nos. 703,704,708,710.713 and 714 were orally answered. Replies to Starred Question Nos. 701,702, 705 to 707, 709, 711, 712 and 715 to 720 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 7643 to 7872 were laid on the Table.

#### 12.04 P.M.

#### 3. Papers laid on the Table

The following papers were laid on the Table:----

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation and the Ministry of Railways for the year 2000-2001.

(2) A copy of the Lakshadweep Building Development Board (Finance and Accounts) Rules, 2000 (Hindi and English versions) published in Notification No. F.No.W (XV)/Se/84Vol. 111/(3) in Lakshadweep Gazette dated the 21st February, 2000 under section 31 of the Lakshadweep Building Development Board Regulation, 1997.

(3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act 1940:—

(i) The Drugs and Cosmetics (First Amendment) Rules, 2000 published in Notification No. G.S.R. 94 (E) in Gazette of India dated the 8th February, 2000, alongwith extracts of the Rules.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 2000 published in Notification No. G.S.R. 351 (E) in Gazette of India dated the 26th April, 2000, alongwith extracts of the Rules.

(iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 2000 published in Notification No. G.S.R. 352 (E) in Gazette of India dated the 26th April, 2000, alongwith extracts of the Rules.

(iv) The Drugs and Cosmetics (Second Amendment) Rules, 2000 published in Notification No. G.S.R. 353 (E) in Gazette of India dated the 26th April, 2000, alongwith extracts of the Rules.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1990-91 to 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1990-91 to 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy New Delhi for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1998-99.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of tuberculosis and Allied-Diseases New Delhi for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1998-99

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1996-97, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 1996-97.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1998-99.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:---

## TENTH LOK SABHA

(1) Statement No. XLIV	First Session, 1991
(2) Statement No. XXXVIII	Fourth Session, 1992
(3) Statement No. XXXII	Eighth Session, 1993
(4) Statement No. XXVII	Eleventh Session, 1994
(5) Statement No. XXI	Fourteenth Session, 1995
(6) Statement No. XVII	Fifteenth Session, 1995
(7) Statement No. XV	Sixteenth Session, 1996

## ELEVENTH LOK SABHA

(8) Statement No. XVI	Second Session, 1996
(9) Statement No. XIV	Fourth Session, 1997
(10) Statement No. XII	Fifth Session, 1997
(11) Statement No. XI	Sixth Session. 1997

#### TWELFTH LOK SABHA

(12) Statement No. X	Second Session, 1998
(13) Statement No. VII	Third Session, 1998
(14) Statement No. VI	Fourth Session, 1999

#### THIRTEENTH LOK SABHA

(15) Statement No. I	First Session, 1999
(16) Statement No. III	Second Session, 1999
(17) Statement No. II	Third Session, 2000

.(17) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1998-99.

(b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Chennai, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Chennai, for the year 1998-99.

(c) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1998-99.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—

(i) Annual Accounts of the Indian Institute of Technology, Bombay for the year 1998-99, together with Audit Report thereon.

(ii) Annual Accounts of the Indian Institute of Technology, Chennai, for the year 1998-99, together with Audit. Report thereon.

(iii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1998-99, together with Audit Report thereon.

(19) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (17 and 18) above.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1998-99.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1998-99.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1996-97.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 1996-97.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1997-98.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1997-98, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 1997-98.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 1998-99.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1998-99, together with Audit Report thereon.

(31) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (30) above.

(32) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi for the year 1996-97, together with Audit Report thereon.

(33) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (32) above.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1998-99.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1998-99, together with Audit Report thereon. (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1998-99.

(35) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (34) above.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Kanpur, for the year 1998-99.

(37) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (36) above.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 1998-99.

(39) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (38) above.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1998-99, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1998-99.

(41) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (40) above.

(42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1998-99.

(43) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (42) above.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of management, Ahmedabad, for the year 1998-99.

(45) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (44) above.

(46) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the years 1997-98 to 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the years 1997-98 to 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the years 1997-98 to 1998-99.

(47) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (46) above.

(48) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 1994-95. together with Audit Report thereon.

(49) Statement (Hindi and English versions) showing reasons for delay in laying papers' mentioned at (48) above.

(50) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 1995-96, together with Audit Report thereon.

(51) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (50) above.

(52) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1998-99, together with Audit Report thereon.

(53) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (52) above.

(53 A) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the years 1995-96, 1996-97 and 1997-98.

(ii) A copy of the Review (Hindi and English versions) of the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the years 1995-96, 1996-97 and 1997-98.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53A) above.

(55) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1998-99.

(ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Vidyapeetha, New Delhi, for the year 1998-99.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupathi for the year 1998-99 within the stipulated period of nine months after the close of accounting year.

(58) A copy of the Citizenship (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 344 (E) in Gazette of India dated the 20th April, 2000 under sub-section (4) of section 18 of the Citizenship Act, 1955.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:----

(i) That at its sitting held on the 15th May, 2000, Rajya Sabha agreed to the amendments made by Lok Sabha on the 28th April, 2000 in the Designs Bill, 1999.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the President's Emoluments and Pension (Amendment) Bill, 2000 passed by Lok Sabha on the 28th April, 2000.

### 5. Reports of the Standing Committee on Energy (1999-2000)

Shri Sontosh Mohan Dev presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (1999-2000):—

(1) Fourth Report on the Action Taken by the Government on the recommendations contained in the Sixteenth Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands for Grant (1999-2000) of the Department of Atomic Energy.

(2) Fifth Report on the Action Taken by the Government on the recommendations contained in the Seventeenth Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demand for Grants (1999-2000) of the Ministry of Non-Conventional Energy Sources.

(3) Sixth Report on the Action Taken by the Government on the recommendations contained in the Eleventh Report of the Standing Committee on Energy (Twelfth Lok Sabha) on the subject "Renovation and Modernisation of Power Plants".

(4) Seventh Report on the Action Taken by the Government on the recommendations contained in the Nineteenth Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands for Grants (1999-2000) of the Ministry of Power.

(5) Eighth Report of the Standing Committee on Energy on the subject "The Electricity Regulatory Commissions (Amendment) Bill.1999."

# 6. Statements of the Standing Committee on Petroleum and Chemicals

Shri Mulayam Singh Yadav laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

(1) Statement on Action Taken by Government on the recommendations contained in the 10th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 2nd Report (10th Lok Sabha) on 'Proposed National Drug Policy'.

(2) Statement on Action Taken by Government on the recommendations contained in the 15th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 6th Report (10th Lok Sabha) on 'Demands for Grants — 1994-95 of Deptt. of Chemicals & Petrochemicals'.

(3) Statement on Action Taken by Government on the recommendations contained in the 22nd Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 11th Report (10th Lok Sabha) on 'Molasses — Distribution & Pricing'.

(4) Statement on Action Taken by Government on the recommendations contained in the 24th Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 19th Report (10th Lok Sabha) on 'Demands for Grants 1995-96' of Department of Chemicals and Petrochemicals.

(5) Statement on Action Taken by Government on the recommendations contained in the 4th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 26th Report (10th Lok Sabha) on Institute of Pesticide Formulation Technology (IPFT)'.

(6) Statement on Action Taken by Government on the recommendations contained in the 7th Report (I 1th Lok Sabha) on Action Taken by Government on the recommendations contained in the 1st Report (11th Lok Sabha) on 'Demands for Grants — 1996-97' of Department of Chemicals & Petrochemicals.

(7) Statement on Action Taken by Government on the recommendations contained in the 2nd Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 10th Report (11th Lok Sabha) on 'Demands for Grants 1997-98 of Department of Chemicals and Petrochemicals'.

(8) Statement on Action Taken by Government on the recommendations contained in the 8th Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 5th Report (12th Lok Sabha) on 'Demands for Grants 1998-99 of Department of Chemicals and Petrochemical.'

(9) Statement on Action Taken by Government on the recommendations contained in the 8th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 3rd Report (10th Lok Sabha) on 'Production, Import, R&D, Promotion and Marketing of Fertilisers'.

(10) Statement on Action Taken by Government on the recommendation' contained in the 16th Report (10th Lok Sabha) on Action Taken b) Government on the recommendations contained in the 7th Report (10th Lok Sabha) on 'Demands for Grants—1994-95 of the Department of Fertilisers'.

(11) Statement on Action Taken by Government on the recommendations contained in the 21st Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 13th Report (10th Lok Sabha) on 1FFCO/KRIBHCO'

(12) Statement on Action Taken by Government on the recommendations contained in the 23rd Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 18th Report (10th Lok Sabha) on 'Demands for Grants 1995-96 of the Department of Fertilisers'.

(13) Statement on Action Taken by Government on the recommendations contained in the 5th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 27th Report (10th Lok Sabha) on 'Fertiliser Education Policy and Projects'.

(14) Statement on Action Taken by Government on the recommendations contained in the 8th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 2nd Report (11th Lok Sabha) on 'Demands for Grants—1996-97 of Department of Fertilisers'.

(15) Statement on Action Taken by Government on the recommendations contained in the 1st Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 11th Report (11th Lok Sabha) on 'Demands for Grants 1997-98 of Department of Fertilisers'.

(16) Statement on Action Taken by Government on the recommendations contained in the 9th Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 6th Report (12th Lok Sabha) on 'Demands for Grants 1998-99 of Department of Fertilisers'.

# 12.07 P.M.

# 7. Statements by Minister

The Minister of Law, Justice and Company Affairs made the following statements regarding:—

(i) Setting up of an Additional Principal Bench of Company Law Board at Chennai; and

(ii) Company Law Settlement Scheme, 2000.

# 12.14 P.M.

# **18. Calling Attentions**

(i) Shri M.V.V.S. Murthi called the attention of the Minister of Agriculture to the difficulties being faced by the farmers due to Central Government

policies regarding agriculture sector specially in terms of credit/ support prices and steps taken by the Government in regard thereto.

The Minister of Agriculture made a statement in regard thereto.

# 12.40 P.M.

(ii) Shri Basudeb Acharia called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of closure of some units of Hindustan Fertilizers Corporation and Fertilizer Corporation of India and non-recovery of the subsidy overdrawn by certain fertilizer companies and steps taken by the Government in regard thereto.

The Minister of Chemicals and Fertilizers made a statement in regard thereto.

## 1.06 P.M.

## 9. Submission

Submission regarding reported condition of Indian Army Contingent in U.N. Delegation as Peace Keeping Force in Seirra Leone.

In response to the submission made by Shri Priya Ranjan Dasmunsi regarding reported condition of Indian Army Contingent in U.N. Delegation as Peace Keeping Force in Seirra Leone, the Minister of External Affairs responded.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled 2.36 P.M.)

# 10. Government Bills - Passed

# Time Taken : 5 hrs. 10 mts.

(i) The Information Technology Bill, 1999

Discussion on the motion for consideration of the Bill moved by Shri Pramod Mahajan on the 15th May, 2000, continued.

The following members took part in the debate:—

- 1. Shri Subodh Mohite
- 2. Shri Satyavrat Chaturvedi
- 3. Shri Vijayendra Pal Singh Badnore
- 4. Shri Sontosh Mohan Dev
- 5. Shri C. N. Singh
- 6. Shri Bal Krishna Chauhan
- 7. Shri V. Vetriselvan
- 8. Shri P. C. Thomas

Shri Pramod Mahajan replied to the debate.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 18th August, 2000 was moved by Shri Varkala Radhakrishnan and negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended. Clause 3 to 7 were adopted. Clause 8 was adopted, as amended. Clause 9 to 11 were adopted. Clause 12 was adopted, as amended. Clauses 13 to 16 were adopted. Clauses 17 and 18 were adopted, as amended. Clauses 19 to 22 were adopted. Clauses 23 was adopted, as amended. Clauses 24 and 25 were adopted. Clause 26 was adopted, as amended. Clauses 27 to 32 were adopted. Clause 33 was adopted, as amended. Clauses 34 to 41 were adopted. Clauses 42 and 43 were adopted, as amended. Clause 44 was adopted. Clauses 45 and 46 were adopted, as amended. Clauses 47 to 50 were adopted. Clause 51 was adopted, as amended. Clauses 52 to 56 were adopted. Clause 57 was adopted, as amended. Clauses 58 to 65 were adopted.

Shri Pramod Mahajan moved the following motion under rule 388:-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 26 to the Information Technology Bill, 1999 and that this amendment may be allowed to be moved.

The motion was adopted.

An amendment for insertion of New Clause 65A was adopted.

New Clause 65A was also adopted. Clause 66 was adopted, as amended.

The motion that the Bill, be passed was moved by Shri Pramod Mahajan.

The motion was adopted and the Bill was passed.

(ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2000 (Bill No. 92 of 2000).

The motion for consideration moved by Shri Pramod Mahajan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Pramod Mahajan.

The motion was adopted and the Bill was passed.

(iii) The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Amendment Bill, 2000.

The motion for consideration moved by Shri Pramod Mahajan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1. the Enacting Formula and the Lone Title were also adopted.

### 11. Matters under rule 377

(1) Shri Mansinh Patel raised a matter regarding need for doubling of the railway line between Udhana and Bhusawal, Gujarat.

(2) Shri Parsuram Majhi raised a matter regarding need to send a fact finding team to.Nabarangapur, Koraput and Malkangiri districts of Orissa to ensure that people below poverty line get benefit of red card.

(3) Shri Kirit Somaiya raised a matter regarding need to provide basic amenities to hutment dwellers settled on the Government land at Kanjur Marg, Mumbai.

(4) Shri Dahyabhai V. Patel raised a matter regarding need to provide stoppage of New Delhi Mumbai Rajdhani Express at Vapi.

(5) Shri Bikram Keshrai Deo raised a matter regarding need to declare road between Gopalpur in Orissa and Raipur in Madhya Pradesh as National Highway.

(6) Shri K.P. Singh Deo raised a matter regarding need to provide medical facilities to ex-servicemen, their widows and other dependents at par with pensioners of other Central Government Departments.

(7) Shri Y. V. Rao raised a matter regarding need to protect the interests of tobacco industry in the country particularly in Andhra Pradesh.

(8) Shri Chandranath Singh raised a matter regarding need to run Neelachal Express daily through Mungara Badshahpur railway station on District Jaunpur, U.P. and provide its stoppage there.

(9) Shri Anandrao VithobaAdsul raised a matter regarding need to look into the' problems of entrepreneurs, in getting loan from banks in Buldhana Parliamentary constituency, Maharashtra.

(10) Shri Ram Sajivan raised a matter regarding need to look into the irregularities in implementation of Employment Assurance Scheme in the country particularly in Banda and Chitrukut districts of U.P.

(11) Shri D. Venugopal raised a matter regarding need to ensure safety of Indian fishermen in South Eastern Coast of Tamil Nadu.

(12) Dr. Sushil Kumar Indora raised a matter regarding need for construction of over-bridges at railway crossings at Sirsa and Dabwali towns in Haryana.

### 12. Resolution—Adopted

Shri Ram Vilas Paswan moved the following resolution:----

"That this House approves the proposal of the Government to reject the Award given on 21.2.83 by the Board of Arbitration in CA Reference No. 9 (a) of 1980 in respect of reduction of working hours of the operative offices of the Department of Posts and Telecommunications in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award involves total expenditure of approx. Rs. 2250 crores upto 1999 and recurring expenditure of approx. Rs. 250 crores per annum thereafter for both the Departments which will adversely affect the national economy and will also have implication on similarly placed employees in other Central Government Departments".

An amendment to the Resolution was moved by Shri G.M. Banatwalla.

The following members took part in the debate:----

(1) Shri Priya Ranjan Dasmunsi
 (2) Shri Suresh Kurup
 (3) Dr. Raghuvansh Prasad Singh
 (4) Shri Kharabela Swain
 (5) Shri G.M. Banatwalla
 (6) Shri P.H. Pandian

Shri Ram Vilas Paswan replied to the debate.

The amendment to the Resolution moved by Shri G.M. Banatwalla was negatived.

The Resolution was adopted.

# 13. Government Bill—Under Consideration

### Time taken : 1 hr. 55 mts.

The Major Port Trusts (Amendment) Bill, 2000, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

An amendment for reference of the Bill to a Select Committee was moved by Shri Priya Ranjan Dasmunsi.

The following members took part in the debate:----

(1) Shri Priya Ranjan Dasmunsi
 (2) Shri P.S. Gadhavi
 (3) Shri Lakshman Seth
 (4) Shri Girdhari Lal Bhargava
 (5) Shri Satyavrat Chaturvedi
 (6) Shri Prabhat Samantray
 (7) Dr. Raghuvansh Prasad Singh
 (8) Shri G.M. Banatwalla
 (9) Shri P.C. Thomas

Shri Rajnath Singh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Priya Ranjan Dasmunsi, was negatived.

On the motion for consideration of the Bill, the House divided. Before the result of the Division was announced, it was found that there was no quorum in the House. The Division was therefore held over, and the House was adjourned for want of quorum.

7.56 P.M.

(Lok Sabha adjourned till 11 AM. on Wednesday, the 17th May, 2000)

G.C. MALHOTRA Secretary General

# LOK SABHA

# BULLETIN — PART I (Brief Record of Proceedings)

### Wednesday, May 17, 2000/Vaisakha 27, 1922(Saka)

#### No.65

## 11 A.M.

### **1. Starred Questions**

Starred Question Nos. 721 to 724 were orally answered. Replies to Starred Question Nos. 725 to 740 were laid on the Table.

#### **2.Unstarred Questions**

Replies to Unstarred Question Nos. 7873 to 8061 were laid on the Table.

### 12 Noon

### 3. Papers laid on the Table

The following papers were laid on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1998-99.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy f the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Calcutta, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1998-99.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, Patna, for the year 1998-99.

 (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, Patna, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, Patna, for the year 1998-99.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Gin National Labour Institute, Noida for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 1998-99.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited, and the Ministry of Mines and Minerals, Department of Coal, for year the 2000-2001.

(12) A copy of the Supplementary Memorandum of Action taken on the Report of the Justice S.C. Jain Commision of Inquiry\* into the fire Incident at HPCL Visakh Refine. Hindi and English versions).

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1998-99. (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1995-96.

(ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Projects Construction Corporation Limited, Faridabad, for the year 1998-99.

(ii) Annual Report of the National Projects Construction Corporation Limited, Faridabad for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Airports Authority of India (General Management, Entry for Ground Handling Services) Regulations, 2000 (Hindi and English versions) published in Notification No. SEC 9.2.3. in Gazette of India dated the 1st February, 2000 under section 43 of the Airports Authority of India Act, 1994 together with an explanatory note.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21)A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Ispat Nigam Limited, and the Ministry of Steel, for the year 2000-2001.

(22) Statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration (BOA) Under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees (JCM) alongwith Annexure-I and II under clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1998-99.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2000-2001.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2000-2001.

(27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2000-2001.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2000-2001.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980—

(i) The Andhra Bank (Employees) Pension (Amendment) Regulation, 1998 published in Notification No. 666/3/P/Min./848 in Gazette of India dated the 3rd April, 1999.

(ii) The Oriental Bank of Commerce (Employees) Pension (Amendment) Regulations, 1999 published in Notification No. 3923 in Gazette of India dated the 17th April, 1999.

(iii) The Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 3924 in Gazette of India dated the 17th April, 1999.

 (iv) The UCO Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. O.S.R./1/99 in Gazette of India dated the 24th April, 1999.

 (v) The Vijaya Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. PER/EST/2282/99 in Gazette of India dated the 5th June, 1999.

(vi) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. HO/LEGAL/949 in Gazette of India dated the 25th December, 1999.

(vii) The United Bank of India (Employees') Pension (Amendment) Regulations, 1999 published in Notification No. 1/99 in Gazette of India dated the 1st October, 1999.

(viii) The Central Bank of India (Employees') Pension (Amendment) Regulations, 1998 published in Notification No. CO/PRS/Pension/99-2K3945 in Gazette of India dated the 16th October, 1999.

(ix) The UCO Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. OSR/2/99 in Gazette of India dated the 23rd October, 1999.

(x) The Andhra Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 666/3/AI/529 in Gazette of India dated the 8th November, 1999.

(xi) The Canara Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. PWPM/3435/78/SKR in Gazette of India dated the 13th November, 1999.

(xii) The Canara Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. PWPM/3435/78/SKR in Gazette of India dated the 13th November, 1999.

(xiii) The Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 3925 in Gazette of India dated the 13th November, 1999.

(xiv) The Bank of Baroda (Officers') Service (Amendment) Regulations, 1998 published in Notification No. H.O.:OSR and IR:A/ 12/9/2902 in Gazette of India dated the 24th January, 2000.

(xv) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 1998 published in Notification No. HO:PEN:92 in Gazette of India dated the 3rd January, 2000.

(xvi) The UCO Bank (Employees') Pension (Amendment) Regulations, 1999 published in Notification No. PEN/1/99 in Gazette of India dated the 15th January, 2000.

(xvii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 1999 published in Notification No. PER:PENS: 71:2000 in Gazette of India dated the 28th January, 2000.

(xviii) The Dena Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. IR/Amend-1/99 in Gazette of India dated the 5th February, 2000.

(xix) The Dena Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. IR/Amend/2.99 in Gazette of India dated the 5th February, 2000.

(xx) The Allahabad Bank (Employees') Pension (Amendment) Regulation, 2000 published in Notification No. Admn/5/3822 in Gazette of India dated the 2nd March, 2000.

(30) A copy of the Notification No.G.S.R. 371(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 2000 appointing in the 1st June, 2000 as the date on which the Foreign

Exchange Management Act, 1999 to come into force, issued under Section 1 of the said Act.

(31)A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999—

(i) The Foreign Exchange Management (Encashment of Draft, Cheque, Instrument and payment of interest) Rules, 2000 published in Notification No. G.S.R. 379(E) in Gazette of India dated the 4th May, 2000.

(ii) The Foreign Exchange (Authentication of Documents) Rules, 2000 published in Notification No. G.S.R. 380(E) in Gazette of India dated the 4th May, 2000.

(iii) The Foreign Exchange Management (Current Account Transactions) Rules, 2000 published in Notification No. G.S.R. 381(E) in Gazette of India dated the 4th May, 2000.

(iv) The Foreign Exchange Management (Adjudication Proceedings and Appeal) Rules, 2000 published in Notification No. G.S.R.(E) in Gazette of India dated the 4th May, 2000.

(v) The Foreign Exchange (Compounding Proceedings) Rules, 2000 published in Notification No. G.S.R. 383(E) in Gazette of India dated the 4th May, 2000.

(32) A copy of the Notification No. G.S.R. 372 (E) (Hindi and English versions) published in Gazette of India dated the 2nd May, 2000 together with an explanatory memorandum regarding from payment of Inland Air Travel Tax in respect of Journeys performed on all the routes' connecting places within North-East, under section 49 of the Finance Act, 1989.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Acharyakul, Paunar, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Acharyakul, Paunar, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

 (i) Report of the Comptroller and Auditor General of India—Union Government (Civil) (No. 2 of 2000)—Transaction Audit Observations for the year ended the March, 1999.

(ii) Report of the Comptroller and Auditor General of India—Union Government (Civil) (No. 4 of 2000)—Autonomous Bodies for the year ended the March, 1999. (36) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. 434(E) published in Gazette of India dated the 4th May, 2000 notifying the Nachiketa Papers Limited, Patiala, as a mill producing newsprint.

(ii) S.O. 435(E) in Gazette of India dated the 4th May, 2000 notifying the Nelsun Paper Mill Limited, Tanjore, as a mill producing newsprint.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-1 and II) for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume I and II) for the year 1998-99.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the National Textiles Corporation Limited and its subsidiary corporations, New Delhi, for the year 1998-99.

(ii) Annual Report of the National Textiles Corporation Limited and its subsidiary corporations, New Delhi for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 1998-99 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 1998-99.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Scheme, Coal Mines Family Pension Scheme (Ceased), Coal Mines Deposit Linked Insurance Scheme and Coal Mines Pension Scheme, Dhanbad, for the year 1998-99 alongwith Audited Accounts. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Scheme, Coal Mines Family Pension Scheme (Ceased), Coal Mines Deposit Linked Insurance Scheme and Coal Mines Pension Scheme, Dhanbad, for the year 1998-99.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1999-2000.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:----

(i) That at its sitting held on the 9th May, 2000, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two members of the Rajya Sabha to the Joint Committee on Offices of Profit to fill the vacancies caused by the retirement of Sarvashri Onkar Singh Lakhawat and Sanjay Nirupam from the membership of the Rajya Sabha and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee.

- (1) Shri Sangh Priya Gautam
- (2) Shri Sanjay Nirupam

(ii) That at its sitting held on the 16th May, 2000, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Eighty-ninth Amendment) Bill, 2000, passed by the Lok Sabha on the 9th May, 2000.

#### 5. Statements of the Standing Committee on Agriculture

Shri S.S. Palanimanickarn laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Agriculture:—

(1) Statement on further Action Taken by the Government on the recommendations contained in the First Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the First Report (Eleventh Lok Sabha) on 'Demands for Grants (1996-97)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

(2) Statement on further Action Taken by the Government on the recommendations contained in the Second Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Ninth Report (Eleventh Lok Sabha) on 'Demands for Grants (1997-98)' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

(3) Statement on further Action Taken by the Government on the recommendations contained in the Thirteenth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Seventh Report (Twelfth Lok Sabha) on 'Demand for Grants (1998-99)' of the Ministry of Agriculture (Department of Agriculture & Cooperation).

(4) Statement on further Action Taken by the Government on the recommendations contained in the Fifteenth Action Taken Report (Eleventh Lok Sabha) on the recommendations contained in the Second Report (Eleventh Lok Sabha) on 'Demands for Grants (1996-97)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

(5) Statement on further Action Taken by the Government on the recommendations contained in the Third Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Tenth Report (1996-97) (Eleventh Lok Sabha) on 'Demands for Grants (1997-98)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

(6) Statement on further Action Taken by the Government on the recommendations contained in the Fourteenth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Eighth Report (Twelfth Lok Sabha) on 'Demands for Grants (1998-99)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

(7) Statement on further Action Taken by the Government on the recommendations contained in the Second Action Taken Report (Thirteenth Lok Sabha) on the recommendations contained in the Nineteenth Report (Twelfth Lok Sabha) on 'Demands for Grants (1999-2000)' of the Ministry of Agriculture (Department of Agricultural Research and Education).

(8) Statement on further Action Taken by the Government on the recommendations contained in the Seventeenth Action Taken Report (Eleventh Lok Sabha) on the recommendations contained in the Third Report (Eleventh Lok Sabha) on 'Demands for Grants (1996-97)' of the Ministry of Agricultural (Department of Animal Husbandry and Dairying).

(9) Statement on further Action Taken by the Government on the recommendations contained in the Thirty-fifth Action Taken Report (Tenth Lok Sabha) on the recommendations contained in the Twenty-third Report (Tenth Lok Sabha) on 'Demands for Grants (1995-96)' of the Ministry of Food Processing Industries.

(10) Statement on further Action Taken by the Government on the recommendations contained in the Fourteenth Action Taken Report (Eleventh Lok Sabha) on the recommendations contained in the Fifth Report (Eleventh Lok Sabha) on 'Demands for Grants (1996-97)' of the Ministry of Food Processing Industries.

(11) Statement on further Action Taken by the Government on the recommendations contained in the Sixth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Thirteenth Report (Eleventh Lok Sabha) on 'Demands for Grants (1997-98)' of the Ministry of Food Processing Industries.

(12) Statement on further Action Taken by the Government on the recommendations contained in the Seventeenth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Eleventh Report (Twelfth Lok Sabha) on 'Demands for Grants (1998-99)' of the Ministry of Food Processing Industries.

(13) Statement on further Action Taken by the Government on the recommendations contained in the Sixteenth Action Taken Report (Eleventh Lok Sabha) on the recommendations contained in the Fourth Report (Eleventh Lok Sabha) on 'Demands for Grants (1996-97)' of the Ministry of Water Resources.

(14) Statement on further Action Taken by the Government on the recommendations contained in the Fifth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Twelfth Report (Eleventh Lok Sabha) on 'Demands for Grant (1997-98)' of the Ministry of Water Resources.

(15) Statement on further Action Taken by the Government on the recommendations contained in the Sixteenth Action Taken Report (Twelfth Lok Sabha) on the recommendations contained in the Tenth Report (Twelfth Lok Sabha) on 'Demands for Grants (1998-99 of the Ministry of Water Resource

## 12.05 P.M.

### 6. Calling Attention

(i) Shri Ramesh Chennithala called the attention of the Minister of Defence to the problems being faced by Ex-servicemen and step taken by the Government in regard thereto.

The Minister of Defence made a statement in regard thereto

# 1.15 P.M.

(ii) Shri Kirit Somaiya called the attention of the Minister of Finance to the situation arising out of reported loss to small investors due to sudden crashing down of points in Stock market and sanction of loans by banks against shares and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.34 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 3.22 P.M. and re-assembled at 4.01 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 4.02 P.M. and re-assembled at 5.30 P.M.).

### 7. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

(1) Shri Haribhai P. Choudhary regarding need to direct General Insurance Corporation to settle early the claims of farmers in Banaskantha Parliamentary Constituency, Gujarat.

(2) Shri Babubhai K. Katara regarding need to provide more facilities at Dahod railway station in Gujarat.

(3) Shri Vijay Goel regarding need for alround development of Delhi.

(4) Shri Chinmayanand Swamy regarding need to take steps to make Shahganj Sugar Mill in Jaunpur district, U.P. viable.

(5) Shri Kodikunnil Suresh regarding need to provide telecom facilities at Mampazhatara, Champanaruvi and Rosemala in Adoor Parliamentary Constituency, Kerala.

(6) Col. Sona Ram Choudhary (Retd.) regarding need for early clearance of power projects of Rajasthan particularly in Barmer and Jaisalmer districts of the State.

(7) Shrimati Shyama Singh regarding need to formulate centrally sponsored schemes for the development of rural roads in the country particularly in naxalite infested district of Aurangabad, Bihar.

(8) Shri Sunil Khan regarding need to retain the Vehicles Department of Ministry of Defence at Panagarh base area in West Bengal.

(9) Shri Raghuraj Singh Shakya regarding need for early construction of a by-pass at Etawa, U.P.

(10) Shri Suresh Pasi regarding need to open a Central School for girls in Kaushambi district, U.P.

(11) Shri M. Chinnasamy regarding need to remove anomalies in selection of candidates belonging to "other Backward Classes" in Civil Service Examination.

(12) Shrimati Nivedita Mane regarding need to set up a high power T.V. transmitter at Ichalkaranji, Maharashtra.

(13) Shri Ravindra Kumar Pandey regarding need for reopening of Central Schools at Bokaro, Govindpur in Bihar.

(14) Shri Rajo Singh regarding need to involve representatives of people in development schemes of Barauni refinery in Bihar.

### 8. Government Bill - Passed

The Major Port Trusts (Amendment) Bill, 2000, as passed by Rajya Sabha

Time taken — 2 hours 08 minutes

On the motion for consideration of the Bill moved by Shri Rajnath Singh on 16th May, 2000, the House divided, \*Ayes—121; Noes—31. Accordingly the motion was adopted and Clause-by Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Rajnath Singh.

The motion was adopted and the Bill was passed.

# 5.47 P.M.

# 9. Valedictory References

Shrimati Sonia Gandhi, Shri Somnath Chatterjee, the Prime Minister and the Speaker made valedictory references on the conclusion of Third Session of Thirteenth Lok Sabha.

# 6.15 P.M.

### **10. National Song**

The National Song was played.

(Lok Sabha adjourned sine die at 6.17 P.M.)

\* Report alongwith memorandum of action taken was laid on 29th October, 1999.

G. C. MALHOTRA, *Secretary General.*